Fifteenth Lok Sabha III Session (19/11/2009 to 18/12/2009)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, November 19, 2009/Kartika 28, 1931 (Saka)

No. 34

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

The following members took the oath or made the affirmation, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	Shri Raj Babbar	Firozabad	Uttar Pradesh	Affirmation	Hindi
2	Shri Charles Dias	Nominated		Oath	English
3	Smt. Ingrid Mcleod	Nominated		Affirmation	English

11.05 A.M.

3. Obituary References

The Speaker made reference to the passing away of Shri Nakli Singh, a member of the Eleventh and Twelfth Lok Sabhas; Shri Yashwantrao Mohite, a member of the Seventh Lok Sabha; Dr. Y.S. Rajasekara Reddy, a member of the Ninth, Tenth, Eleventh and Twlefth Lok Sabhas; Prof. Sher Singh, a member of the Fourth, Fifth and Sixth Lok Sabhas; Shri Rao Birendra Singh, a member of the Fifth and Seventh to Ninth Lok Sabhas; Shri Pyarelal Khandelwal, a member of the Ninth Lok Sabha; Shri Kacharulal Hemraj Jain, a member of the Sixth Lok Sabha; Shri Bikram Keshari Deo, a member of the Twelfth to Fourteenth Lok Sabhas and Shri Parvathaneni Upendra, a member of the Eleventh and Twelfth Lok Sabhas.

The Speaker further made a reference about the death of 22 persons in a railway accident between Goa Express and Mewar Express near Mathura, Uttar Pradesh on 21 October, 2009. A reference about the derailment of Mandor Express in Dausa district of Rajasthan on 14 November, 2009 resulting in loss of 7 lives and injuries to 21 persons was also made.

She also made a reference to the tragic accident in which a boat capsized in Thekkady Lake in Idukki district of Kerala on 30 September, 2009 causing the death of 45 tourists and death of 8 school children in the Chaliyar River in Malappuram district of Kerala on 4 November, 2009 in another boat tragedy.

She further made a reference to a Naxal attack at Laheri Police Station in Gadchiroli district of Maharashtra on 8 October, 2009 wherein 17 Police Personnel were killed; and also of a similar attack near Bhanpuri in Bastar Chhattisgarh on 26 September, 2009 wherein son of Shri Baliram Kashyap, Hon'ble Member of the House from the Bastar Parliamentary Constituency, was killed.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions in the House, Lok Sabha adjourned at 11.29 A.M. and re-assembled at 12 Noon.)

4. Questions

Due to interruptions in the House, Starred Question could not be called for oral answer. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–226 will be printed in the official report of the day.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-
 - (i) The Competition (Amendment) Ordinance, 2009 (No. 6 of 2009) promulgated by the President on 14th October, 2009.
- (ii) The Jharkhand Contingency Fund (Amendment) Ordinance, 2009 (No. 7 of 2009) promulgated by the President on 20th October, 2009.
- (iii) The Central Universities (Amendment) Ordinance, 2009 (No. 8 of 2009) promulgated by the President on 20th October, 2009.
- (iv) The Essential Commodities (Amendment and Validation) Ordinance, 2009 (No. 9 of 2009) promulgated by the President on 21st October, 2009.

12.01 P.M.

6. Announcement by Speaker

The Speaker made the following announcement:-

"Hon'ble Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table, the rest will be treated as lapsed."

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Harsh Vardhan regarding need to expedite the procurement of paddy at a remunerative price by the Government Agencies in Uttar Pradesh.
- (2) Shri S.S. Ramasubbu regarding need to take immediate steps for construction of Groyne along the sea coast of Tirunelveli district in Tamil Nadu to prevent erosion caused by sea waves.
- (3) Shri Jagdambika Pal regarding need to start crushing of sugarcane by Sugar Mills and ensure reasonable returns to sugarcane growers in Uttar Pradesh.
- (4) Smt. Yashodhara Raje Scindia regarding need to declare the areas inhabited by civilians under Morar Cantonment as a civil area in Gwalior, Madhya Pradesh.
- (5) Adv. A. Sampath regarding need to set up an international size Shipyard at Poovar in Thiruvananthapuram district, Kerala.

(Due to interruptions in the House, the Lok Sabha adjourned for the day.)

12.01 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th November, 2009.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, November 20, 2009/Kartika 29, 1931 (Saka)

No. 35

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon.)

1. Questions

Due to interruptions in the House, Starred Question could not be called for oral answer. Starred Question Nos. 21–40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 227–456 will be printed in the official report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Guarantees) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 298(E) in Gazette of India dated the 1st May, 2009.
 - (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 547(E) in Gazette of India dated the 24th July, 2009.
 - (iii) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2009, published in Notification No. G.S.R. 548(E) in Gazette of India dated the 24th July, 2009.

- (iv) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Fourth Amendment) Regulations, 2009, published in Notification No. G.S.R. 609(E) in Gazette of India dated the 28th August, 2009.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Foreign Exchange Management Act, 1999:-
 - (i) G.S.R. 610(E) published in Gazette of India dated the 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 13(E) dated the 5th January, 2008.
 - (ii) G.S.R. 611(E) published in Gazette of India dated the 28th August, 2009, corrigendum to the Notification No. G.S.R. 209(E) dated the 25th March, 2008.
 - (iii) G.S.R. 612(E) published in Gazette of India dated the 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 91(E) dated the 15th February, 2008.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009.
- (4) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 21 of the Coinage Act, 1906:-
 - (i) The Coinage of the One Hundred Rupees and Ten Rupees coined on the occasion of "HOMI BHABHA BIRTH CENTENARY YEAR" Rules, 2009, published in Notification No. G.S.R. 577(E) in Gazette of India dated the 17th August, 2009.
 - (ii) The Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "SAINT ALPHONSA BIRTH CENTENARY" Rules, 2009, published in Notification No. G.S.R. 570(E) in Gazette of India dated the 12th August, 2009.
- (5) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of section 94 of the Finance Act, 1994:-

- (i) The Export of Services (Amendment) Rules, 2009, published in Notification No. G.S.R. 583(E) in Gazette of India dated the 19th August, 2009, together with an explanatory memorandum.
- (ii) G.S.R. 617(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum exempting transport of certain goods, mentioned therein, by Rail from taxable services.
- (iii) G.S.R. 618(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated the 1st March, 2006.
- (iv) G.S.R. 619(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum exempting transport of certain goods, mentioned therein, through national waterway, inland water and coastal shipping from taxable service.
- (v) G.S.R. 625(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting sub-brokers from BAS.
- (vi) G.S.R. 626(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting the manufacture of pharmaceutical products, medicine, perfumery, cosmetics or toilet preparations containing alcohol, which are charged to excise duty under Medicinal and Toilet Preparations (Excise Duties) Act, 1955 from taxable services under BAS.
- (vii) G.S.R. 627(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum exempting transport of goods by rail.
- (viii) G.S.R. 628(E) published in Gazette of India dated the 1st September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 1/2006-Service Tax, dated the 1st March, 2006.
- (ix) G.S.R. 634(E) published in Gazette of India dated the 3rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 16/2009-Service Tax, dated the 7th July, 2006.

- (x) G.S.R. 654(E) published in Gazette of India dated the 9th September, 2009, together with an explanatory memorandum rescinding Notification No. 28/2009-Service Tax, dated the 31st August, 2009.
- (xi) The Taxation of Services (Provided from outside India and Received in India) Second Amendment Rules, 2009, published in Notification No. G.S.R. 694(E) in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum.
- (xii) The Export of Services (Second Amendment) Rules, 2009, published in Notification No. G.S.R. 695(E) in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum.
- (xiii) G.S.R. 696(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum exempting taxable service provided by a person to any other person during the course of manufacture or processing of alcoholic beverages by the service provider, for or on behalf of the service receiver, from so much of value which is equivalent to the value of inputs, excluding capital goods, used for providing the same service, subject to certain conditions.
- (xiv) G.S.R. 712(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 17/2009-Service Tax, dated the 7th July, 2009.
- (xv) G.S.R. 776(E) published in Gazette of India dated the 23rd October, 2009, together with an explanatory memorandum exempting taxable service in respect of canals, other than those primarily used for the purposes of commerce and industry.
- (6) A copy of the Notification No. G.S.R. 584(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 2009, together with an explanatory memorandum appointing the 1st day of September, 2009, as the date on which the provisions of Finance Act, 2009 shall come into force issued under Section 113 of the said Act.
- (7) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 557(E) published in Gazette of India dated the 30th July, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Polypropylene, originating in, or exported from Oman, Saudi Arabia and Singapore at the specified rates.
- (ii) G.S.R. 558(E) published in Gazette of India dated the 30th July, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on all imports of Carbon Black used in rubber applications, originating in, or exported from Australia, China PR, Russia and Thailand at the specified rates.
- (iii) G.S.R. 564(E) published in Gazette of India dated the 4th August, 2009, together with an explanatory memorandum seeking to continue the imposition of anti-dumping duty on all imports of Titanium dioxide, Anatase grade, originating in, or exported from People's Republic of China at the specified rates for a period of five years, form the date of publication of the notification.
- (iv) G.S.R. 604(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum seeking to impose final safeguard duty on imports of Dimethoate Technical at the rate, mentioned therein.
- (v) G.S.R. 605(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum rescinding Notification No. 25/2009-Customs dated 23rd March, 2009.
- (vi) G.S.R. 621(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum seeking to impose final anti dumping duty on imports of Flexible Slabstock Polyol, originating in or exported from the People's Republic of China, Republic of Korea and Chinese Taipei for the period of five years from the date of publication of the said notification, consequent upon a sunset review by the Designated Authority.
- (vii) G.S.R. 702(E) published in Gazette of India dated the 24th September, 2009, together with an explanatory memorandum rescinding Notification No. 75/2006-Cus., dated 19th July, 2006.
 - (viii) G.S.R. 709(E) published in Gazette of India dated the 29th September, 2009, together with an explanatory memorandum seeking to continue the imposition of final anti-dumping duty on imports on Sun/Dust Control

Polyester Film, originating in or exported from the Chinese Taipei (Taiwan) and United Arab Emirate for the period of five years from the date of publication of the said notification, consequent upon a sunset review by the Designated Authority.

- (ix) G.S.R. 713(E) published in Gazette of India dated the 30th September,
 2009, together with an explanatory memorandum rescinding Notification
 No. 109/2004-Cus., dated 17th November, 2004.
- (x) G.S.R. 720(E) published in Gazette of India dated the 1st October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 107/2004-Customs, dated the 16th November, 2004.
- (xi) G.S.R. 724(E) published in Gazette of India dated the 6th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 104/2004-Customs, dated the 7th October, 2004.
- (xii) G.S.R. 734(E) published in Gazette of India dated the 8th October, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of 'Plain Medium Density Fibre Board', originating in, or exported from People's Republic of China, Malaysia, Thailand and Sri Lanka based on the final findings in second sunset review investigations conducted by the Directorate General of anti-dumping and allied duties.
- (xiii) G.S.R. 749(E) published in Gazette of India dated the 13th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 105/2004-Customs, dated the 8th October, 2004.
- (xiv) G.S.R. 758(E) published in Gazette of India dated the 16th October, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Phosphorus Pentachloride, originating in or exported from the People's Republic of China at the specified rates.
- (xv) G.S.R. 759(E) published in Gazette of India dated the 16th October, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Styrene Butadiene Rubber 1900 series, originating in, or exported from, the United States of America, Japan and Korea RP, upto and inclusive of 27th June, 2010, pending finalization of

- Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xvi) G.S.R. 792(E) published in Gazette of India dated the 30th October, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Nylon Tyre Cord Fabric, originating in, or exported from, Belarus at the specified rates for a period of five years from the date of imposition of the provisional anti-dumping duty, that is, 29th April, 2009, in pursuance of the findings of the Designated Authority.
- (xvii) G.S.R. 797(E) published in Gazette of India dated the 5th November, 2009, together with an explanatory memorandum seeking to impose definitive safeguard duty on imports of Soda Ash at the rate of 20% ad valorem when imported into India from the People's Republic of China for a period of one year from the date of imposition of the provisional Safeguard duty and shall remain in force upto and inclusive of the 19th April, 2010.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 657(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting certain goods imported by the Service Providers against the duty credit scrip issued under Served from India Scheme.
 - (ii) G.S.R. 658(E) published in Gazette of India dated the 1^{1th} September, 2009, together with an explanatory memorandum exempting certain goods imported against the Duty credit scrips issued under Focus Product Scheme.
 - (iii) G.S.R. 659(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting certain goods imported against the Duty credit scrips issued under Focus Market Scheme.
 - (iv) G.S.R. 660(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting specified capital goods imported against the Agri-Infrastructure Incentive scrips issued under Vishesh Krishi and Gram Udyog Yojana.
 - (v) G.S.R. 661(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the goods

- imported against the duty credit certificates issued under Vishesh Krishi and Gram Udyog Yojana.
- (vi) G.S.R. 662(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported under the Advance Authorization scheme against fulfillment of export obligation.
- (vii) G.S.R. 664(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported under Duty Free Import Authorization scheme against fulfillment of export obligation.
- (viii) G.S.R. 665(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the materials imported into India against an Advance Authorization for Annual Requirement Scheme for Annual Requirement against fulfillment of export obligation.
- (ix) G.S.R. 666(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at the rate of 3 % duty under the Export Promotion Capital Goods Scheme for common service providers located in Towns of Export Excellence.
- (x) G.S.R. 667(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at Zero duty under the Export Promotion Capital Goods Scheme for common service providers located in Towns of Export Excellence.
- (xi) G.S.R. 668(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at Zero duty under the Export Promotion Capital Goods Scheme.
- (xii) G.S.R. 669(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum permitting imports of capital goods at 3% duty under the Export Promotion Capital Goods Scheme.
- (xiii) G.S.R. 674(E) published in Gazette of India dated the 14th September,
 2009, together with an explanatory memorandum exempting the capital goods imported against the Status Holder Incentive scrip.

- (xiv) G.S.R. 675(E) published in Gazette of India dated the 14th September,
 2009, together with an explanatory memorandum making certain amendments in the three notifications, mentioned therein.
- (xv) G.S.R. 559(E) published in Gazette of India dated the 31st July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xvi) G.S.R. 567(E) published in Gazette of India dated the 6th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13th August, 2008.
- (xvii) G.S.R. 644(E) published in Gazette of India dated the 7th September, 2009, together with an explanatory providing the exemption from the whole of the customs duties and the additional customs duties to all goods imported from Antarctica into India if the said goods have been used for or are related to the Indian Antarctic Expedition or the Indian Polar Science Programme, subject to a certain conditions.
- (xviii) G.S.R. 697(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated the 30th June, 2006.
- (xix) G.S.R. 698(E) published in Gazette of India dated the 23rd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated the 30th June, 2006.
- (xx) G.S.R. 701(E) published in Gazette of India dated the 24th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 154/1994-Cus., dated the 13th July, 1994.
- (xxi) G.S.R. 710(E) published in Gazette of India dated the 29th September, 2009, together with an explanatory memorandum exempting the materials imported under the Advance Authorization Scheme for Deemed Export against fulfillment of export obligation.

- (xxii) G.S.R. 751(E) published in Gazette of India dated the 14th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (xxiii) G.S.R. 663(E) published in Gazette of India dated the 11th September, 2009, together with an explanatory memorandum exempting the goods imported against the Duty Credit scrips issued under Duty Exemption Pass Book Scheme.
- (9) A copy of the Income-tax (12th Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2227(E) in Gazette of India dated the 2nd September, 2009, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under Sections 48, 117 and 139 of the Income Tax Act, 1961:-
 - (i) S.O. 2292(E) published in Gazette of India dated the 9th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated the 20th August, 1998.
 - (ii) S.O. 2413(E) published in Gazette of India dated the 22nd September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1281(E) dated the 27th July, 2007.
 - (iii) S.O. 2480(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum appointing the Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) as the Chief Commissioner of Income-tax Bengaluru, Karnataka.
 - (iv) S.O. 2481(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum appointing the Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) as sub-ordinate to the Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru).
 - (v) S.O. 2482(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum authorizing Chief Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) for exercising

- powers and perform the function in respect of Commissioner of Income-tax (Centralised Processing Centre, Bengaluru).
- (vi) S.O. 2483(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum authorizing Commissioner of Income-tax (Centralised Processing Centre, Bengaluru) for exercising the current powers in respect of all cases where return of Income-tax has been furnished (i) electronic form except where the original return under subsection (1) of Section 139 has been furnished in paper form and (ii) paper form, in the State of Karnataka and Goa having Jurisdiction over such return.
- (11) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 38 of the Central Excise Act, 1944:-
 - (i) The CENVAT Credit (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 645(E) in Gazette of India dated the 7th September, 2009, together with an explanatory memorandum.
 - (ii) G.S.R. 571(E) published in Gazette of India dated the 12th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1st March, 2006.
 - (iii) G.S.R. 623(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-C.E. dated the 31st March, 2003.
 - (iv) G.S.R. 578(E) published in Gazette of India dated the 18th August, 2009, together with an explanatory memorandum exempting Dough for preparation of Baker's wares of Heading No. 1905, during the period 28.02.2005 to 27.05.2008 for the duty of excise leviable subject to certain conditions.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotics Drugs and Psychotropic Substances Act, 1985:-
 - (i) G.S.R. 12(E) published in Gazette of India dated the 6th January, 2009, together with an explanatory memorandum making certain amendments in the Narcotics Drugs and Psychotropic Substances (Regulation of Controlled

- Substances) Order, 1993 including new created zonal units of Narcotics Control Bureau.
- (ii) S.O. 2862(E) to S.O. 2864(E) published in Gazette of India dated the 11th December, 2009, together with an explanatory memorandum empowering Officers of the Coast Guard (Gazetted Rank) to take action to combat illicit traffic of drugs & psychotropic substances by sea in the exclusive economic zone.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2007-2008.
 - (ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2007-2008.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2007-2008.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

3. Assent to Bills

- (I) Secretary-General laid on the Table the following 6 Bills passed by the Houses of Parliament during the Second Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 4th June, 2009:-
 - 1. The Appropriation (Railways) No. 3 Bill, 2009;
 - 2. The Appropriation(No. 2) Bill, 2009;
 - 3. The Jharkhand Appropriation (No. 2) Bill, 2009;
 - 4. The Appropriation (No. 3) Bill, 2009;
 - 5. The Finance (No. 2) Bill, 2009; and
 - 6. The Right of Children to Free and Compulsory Education Bill, 2009.
- (II) Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General, Rajya Sabha, of the Metro Railways (Amendment) Bill, 2009 passed by the Houses of Parliament and assented to by the President.

4. Statement by Minister

The Minister of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the fire incident at POL Depot of Indian Oil Corporation Ltd. at Sanganer in Jaipur, Rajasthan.

5. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 23rd November, 2009.

6. Motion for election to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong

Shri Ghulam Nabi Azad moved the following motion :-

"That in pursuance of rule 3(b) read with rule 4(b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

The motion was adopted.

7. Motion for election to the Central Committee of the Tuberculosis Association of India

Shri Ghulam Nabi Azad moved the following motion :-

"That in pursuance of rule 3(vii)(a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Committee of the Tuberculosis Association of India, subject to the other provisions of the said Rules and Regulations and Bye-laws made thereunder."

The motion was adopted.

(Due to interruptions in the House, the Lok Sabha adjourned for the day.)

12.04 P.M

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd November, 2009.)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, November 23, 2009/Agrahayana 2, 1931 (Saka)

No. 36

11.00 A.M.

1. Submission by Members

Regarding reported leakage of Librahan Commission Report

The following members made submission regarding reported leakage of Librahan Commission Report in a leading newspaper :-

- 1. Shri L.K. Advani
- 2. Shri Mulayam Singh
- 3. Shri Dara Singh Chauhan
- 4. Shri Basudeb Acharia
- 5. Shri Arjun Charan Sethi

Shri P. Chidambaram responded.

11.20 A.M.

2. Starred Questions

Starred Question No. 41 was orally answered. Replies to Starred Question Nos. 42–60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 457–671 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.27 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R. 601(E) published in Gazette of India dated the 27th August, 2009 approving the Visakhapatnam Port Trust Employees (Recruitment, Seniority and Promotion) Regulations, 2009.
 - (ii) G.S.R. 766(E) published in Gazette of India dated the 20th October, 2009 approving the Kandla Port Employees (Retirement) Amendment Regulations, 2009.
 - (iii) G.S.R. 685(E) published in Gazette of India dated the 17th September,
 2009 approving the Cochin Port Trust Employees (Retirement)
 Amendment Regulations, 2009.
 - (iv) G.S.R. 689(E) published in Gazette of India dated the 23th September,
 2009 approving the Tuticorin Port Trust Employees (Retirement)
 Amendment Regulations, 2009.
 - (v) G.S.R. 684(E) published in Gazette of India dated the 17th September,
 2009 approving the Madras Port Trust Employees' (Retirement)
 Amendment Regulations, 2009.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 49 of the Special Economic Zone Act, 2005:-
 - (i) Draft Notification No. F. No. C.3/9/2008-SEZ exempting setting up of offsite ATMs and general branches by banks in Special Economic Zones, not licensed as Offshore Banking Units; from the provisions of clause (u) of section 2 of the Special Economic Zones Act, 2005, alongwith a Statement of Objects and Reasons and an Explanatory Notes.
 - (ii) Draft Notification No. F. No. D.6/12/2009-SEZ exempting Special Economic Zones from the requirement of obtaining distribution license, alongwith a Statement of Objects and Reasons and an Explanatory Notes.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:-

- (i) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 2155(E) in Gazette of India dated the 24th August, 2009.
- (ii) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 2156(E) in Gazette of India dated the 24th August, 2009.
- (4) A copy of the Tea Board (Recruitment and Conditions of Service of Directors of Tea Promotion appointed by Government) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 443(E) in Gazette of India dated the 23rd June, 2009 under sub-section (3) of Section 49 of the Tea Act, 1953.
- (5) A copy of the Rubber (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 760(E) in Gazette of India dated the 16th October, 2009 under sub-section (3) of Section 25 of the Rubber Act, 1947.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2009-2010.
- (7) A copy of the Statement (Hindi and English versions) on ILO Convection No. 127 and Recommendation No. 128 (Maximum Weight).
- (8) A copy of the National Policy (Hindi and English versions) on HIV/AIDS and the World of Work.

5. Report of the Standing Committee on Transport, Tourism and Culture

Shri Madan Lal Sharma laid on the table a copy of the One Hundred and Fiftieth Report (Hindi and English versions) on the National Commission for Heritage Sites Bill, 2009 of the Standing Committee on Transport, Tourism and Culture.

6* Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Sixth Report of the Business Advisory Committee.

7. Statement by Minister

The Minister of New and Renewable Energy laid a statement (Hindi and English versions) on Jawahar Lal Nehru National Solar Mission – "Solar India".

8. Motion for Election to the Central Advisory Board of Archaeology

Shri Pawan Kumar Bansal on behalf of Shri V. Narayanasamy moved the following motion :-

"That in pursuance of the provision in paragraph XVIII of the Government of India, Archaeological Survey of India, Resolution No. 9/2/2008-EE (CABA) dated 15th September, 2009, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Advisory Board of Archaeology (CABA), subject to the other provisions of the said Resolution."

The motion was adopted.

9. Government Bill – Introduced

The Civil Defence (Amendment) Bill, 2009

(Due to interruptions in the House, Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ram Kishun regarding need to provide funds from the Railway grants for the maintenance of civic amenities in the railway zone of Mughalsarai Railway Division, Uttar Pradesh.
- (2) Shri Bhartruhari Mahtab regarding need to increase the assistance rate of Calamity Relief Fund to Orissa.
- (3) Shri M.B. Rajesh regarding need to set up an Indian Institute of Technology in Kerala.
- (4) Shri P. Lingam regarding need to repair the breached canal 'Kanniyamadhagu' in Tenkasi Parliamentary Constituency, Tamil Nadu.

- (5) Shri Amarnath Pradhan regarding need to waive off the farm loan taken by farmers whose crops have been damaged due to drought conditions in Orissa.
- (6) Shri Prabodh Panda regarding need for doubling up of railway line between Kharagpur and Gokulpur via Giri Maidan in South Eastern Railways.
- (7) Shri Kaushalendra Kumar regarding need to increase funds provided under Members of Parliament Local Area Development Scheme.
- (8) Shri Datta R. Meghe regarding need to ensure proper monitoring of financial package released for distressed farmers of Vidarbha region in Maharashtra.

(Due to interruptions in the House, the Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th November, 2009.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, November 24, 2009/Agrahayana 3, 1931 (Saka)

No. 37

11.00 A.M.

1. Starred Questions

Starred Question Nos. 61 - 67 were orally answered. Replies to Starred Ouestion Nos. 68- 80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 672 – 901 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2008-2009.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre, Mumbai, for the year 2008-2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2008-2009.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2008-2009.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-

- Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2008-2009.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2008-2009.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME- Technology Development Centre (Process and Product Development Centre), Agra, for the year 2008-2009.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre

(Centre for the Development of Glass Industry), Firozabad, for the year 2008-2009.

- (15) A copy of the National Disaster Management Authority (Group 'A' Posts) Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 682(E) in the Gazette of India dated the 16th September, 2009 under Section 77 of the Disaster Management Act, 2005.
- (16) A copy of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R.803(E) in Gazette of India dated the 9th November, 2009 under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (17) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year 2007-2008.
 - (ii) Annual Report of the Andhra Pradesh State Agro-Industries

 Development Corporation Limited, Hyderabad, for the year 2007-2008,

 alongwith Audited Accounts and comments of the Comptroller and

 Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 2006-2007.
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries

 Development Corporation Limited, Bhopal, for the year 2006-2007,

 alongwith Audited Accounts and comments of the Comptroller and

 Auditor General thereon.
- (c) (i) Review by the Government of the working of the Orissa Agro-Industries Corporation Limited, Bhubaneswar, for the year 2005-2006.
 - (ii) Annual Report of the Orissa Agro-Industries Corporation Limited, Bhubaneswar, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India

- Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Cooperative Spinning Mills Limited, Mumbai, for the year 2008-2009.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2008-2009.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the vear 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2008-2009.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2008-2009, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 2008-2009, for the year 2008-2009.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2008-2009.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2008-2009.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2008-2009.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (First Amendment), Order, 2009, published in Notification No. S.O. 2286(E) in Gazette of India dated the 9th September, 2009.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Second Amendment), Order, 2009, published in Notification No. S.O. 2390(E) in Gazette of India dated the 16th September, 2009.
- (27) A copy of the Veterinary Council of India (General) Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. F. No. 12-3/2008-VCI. in the Gazette of India dated the 5th September, 2009 under sub-section (3) of Section 66 of the Indian Veterinary Council Act, 1984.

- (28) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.
- (29) A copy of the Consumer Protection (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 380(E) in the Gazette of India dated the 2nd June, 2009 under sub-section (1) of Section 31 of the Consumer Protection Act, 1986.
- (30) A copy of the Consumer Protection (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 591(E) in the Gazette of India dated the 20th August, 2009 under sub-section (1) of Section 31 of the Consumer Protection Act, 1986.
- (31) A copy of each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) The Fertilizer Control (Amendment) Order, 2009 published in Notification No. S.O. 401(E) in Gazette of India dated the 5th February, 2009.
 - (ii) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2009 published in Notification No. S.O. 649(E) in Gazette of India dated the 9th March, 2009.
 - (iii) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Fifth Amendment) Order, 2009 published in Notification No. S.O. 1621(E) in Gazette of India dated the 2nd July, 2009.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (31) above.
- (33) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 2114(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.

- (ii) S.O. 2243(E) published in Gazette of India dated the 3rd September, 2009 containing corrigendum to the Notification No. S.O. 2473(E) dated the 17th October, 2008.
- (iii) S.O. 2534(E) published in Gazette of India dated the 6th October, 2009 authorizing Special Land Acquisition Officer, Raigad(I), Alibaug (Headquarter) as the competent authority to acquire land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 4 (Kalamboli-Mumbra Section) in the State of Maharashtra.
- (iv) S.O. 2535(E) published in Gazette of India dated the 6th October, 2009 authorizing Special Land Acquisition Officer, (MIW), Thane, as the competent authority to acquire land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 4 (Kalamboli-Mumbra Section) in the State of Maharashtra.
- (v) S.O. 2537(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening/four-six laning etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule Section) in the State of Maharashtra.
- (vi) S.O. 1628(E) published in Gazette of India dated the 4th July, 2009 regarding acquisition of land for construction of major bridge across river Kabini, maintenance, management and operation of National Highway No. 212 (Kozhikode-Kollegal Section) in the State of Karnataka.
- (vii) S.O. 1629(E) published in Gazette of India dated the 4th July, 2009 regarding acquisition of land for construction of approaches of the additional vents to Road under Bridge, maintenance, management and operation of National Highway No. 4 (Bangalore-Old Madras Section) in the State of Karnataka.
- (viii) S.O. 1732(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for work of installation of Weigh-in-Motion-cum-Automatic Traffic Counter-cum Classifier on National Highway No. 63 (Ankola-Gooty Section) in the State of Karnataka.

- (ix) S.O. 1733(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for work of installation of Weigh-in-Motion-cum-Automatic Traffic Counter-cum Classifier on National Highway No. 48 (Bangalore-Mangalore Section) in the State of Karnataka.
- (x) S.O. 2277(E) published in Gazette of India dated the 7th September, 2009 authorizing the Special Land Acquisition Officer and State Officer, National Highways, Dharwad, as the competent authority to acquire land for construction of Bypass to Hubli City connecting National Highway Nos. 218, 63 and 4 in the State of Karnataka.
- (xi) S.O. 1345(E) published in Gazette of India dated the 26th May, 2009 authorizing the Additional District Magistrate, Sant Ravidas Nagar Bhadohi, Uttar Pradesh, as the competent authority to acquire land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 in the State of Uttar Pradesh.
- (xii) S.O. 1665(E) published in Gazette of India dated the 8th July, 2009 making certain amendments in the Notification No. S.O. 295(E) dated 14th February, 2007.
- (xiii) S.O. 1694(E) published in Gazette of India dated the 10th July, 2009 making certain amendments in the Notification No. S.O. 579(E) dated 14th May, 2004.
- (xiv) S.O. 1695(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening four/six laning etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde section) in the State of Maharashtra.
- (xv) S.O. 1771(E) published in Gazette of India dated the 20th July, 2009 making certain amendments in the Notification No. S.O. 931(E) dated 8th April, 2009.
- (xvi) S.O. 2214(E) published in Gazette of India dated the 1st September, 2009 regarding extension of concession period on account of claims for the project of construction of River Over Bridge with approaches near Nashirabad village of Dhule Nagpur Road on National Highway No. 6 in the State of Maharashtra.
 - (xvii) S.O. 2666(E) published in Gazette of India dated the 22nd October, 2009 regarding acquisition of land for building (widening four/six laning etc.) maintenance, management and operation of by-pass outside Sinnar Town on National Highway No. 50 in the State of Maharashtra.

- (34) A copy of the Report of the Liberhan Ayodhya Commission of Inquiry alongwith Memorandum of Action Taken thereon (in English version only) under subsection (4) of section (3) of the Commissions of Inquiry Act, 1952.
- (35) Statement (in English version only) showing reasons for not laying simultaneously Hindi version of the papers mentioned at (34) above.

4. Reports of Estimates Committee

Shri Francisco Sardinha presented the following Reports (Hindi and English Versions) of the Estimates Committee:-

- (1) First Report on the subject 'Drought Management, Foodgrain Production and Price Situation' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Second Report on the subject 'Drought Management, Foodgrain Production and Price Situation' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution; and
- (3) Third Report on action taken by the Government on the recommendation contained in Nineteenth Report (Fourteenth Lok Sabha) on the subject 'Discontinuation of printing of Volume-II of the Annual Report' pertaining to the Ministry of Information and Broadcasting.

5. Report of Standing Committee on Science & Technology, Environment & Forests

Shri C.R. Patil laid on the Table a copy of the 203rd Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on the National Green Tribunal Bill, 2009.

6. Statement by Minister

The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 67th Report of the Standing Committee on Information Technology on `Television Audience Measurement in India', pertaining to the Ministry of Information and Broadcasting.

7. Motion for Election to the Coir Board

Shri Dinsha Patel moved the following motion :-

"That in pursuance of clause (e) of sub-rule (1) of the rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

The motion was adopted.

12.03 P.M.

8. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 23rd November, 2009."

The motion was adopted.

12.04 P.M.

9. Government Bills – Introduced

- (i) The Central Universities (Amendment) Bill, 2009.
- (ii) Constitution (One Hundred and Twelfth Amendment) Bill, 2009 (Amendment of article 243T).

10. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Central Universities (Amendment) Ordinance, 2009 (No. 8 of 2009) was laid on the Table.

12.08 P.M.

11* Submission by Member

Regarding problems being faced by farmers due to shortage of chemical fertilizers and seeds in the country

Shri Ramkishun made a submission regarding problems being faced by farmers due to shortage of chemical fertilizers and seeds in the country.

Shri Jagdambika Pal associated.

Shri V. Narayanasamy responded.

(Due to interruptions in the House, Lok Sabha adjourned at 12.23 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Matters under Rule 377

- (1) Smt. Santosh Chowdhary raised a matter regarding need to expedite completion of Tanda Railway Over Bridge in Hoshiarpur Parliamentary Constituency, Punjab.
- (2) Shri K.C. Venugopal raised a matter regarding need to provide Coir fibre in sufficient quantity and reasonable price to Coir industry in Kerala.
- (3) Shri S.S. Ramasubbu raised a matter regarding need to allocate funds under Water Resources Consolidation Programme to revamp Tirunelveli Channel of river Thamirabarani in Tamil Nadu.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (4) Shri K.P. Dhanapalan regarding reed to restart drilling & oil exploration in the offshore of Cochin high.
- (5) Shri Dushyant Singh regarding need to review the opium policy and make provisions for the welfare of the farmers who lost their crop in 2006-07 due to bad weather conditions in Rajasthan.
- (6) Dr. Bhola Singh regarding need to supply adequate power and kerosene to Bihar.

^{*}From 12.08 P.M. to 12.23 P.M., members raised matters of urgent public importance.

- (7) Dr. Shafiqur Rahman Barq regarding need to expedite the construction of Sambhal Gajraula via Hasanpur railway line in Uttar Pradesh.
- (8) Shri Ghanshyam Anuragi regarding need to announce measures for the revival of the sagging handloom industry in the country.
- (9) Shri J.P. Agarwal regarding need to construct a new bridge over river Yamuna keeping in view heavy increase in traffic in North East Delhi Parliamentary Constituency.
- (10) Shri R. Dhruva Narayana regarding need to give approval and release funds for the drinking water project of Government of Karanataka in Chamarajanagar district of Karnataka.

2.07 P.M.

13. Government Bill - Passed

Time Taken: 3 hrs. 9 mts.

The Rubber (Amendment) Bill, 2009.

Further discussion on the motion for consideration of the Bill moved on the 6^{th} August, 2009, resumed :-

Shri Jyotiraditya Madhavrao Scindia* on behalf of Shri Anand Sharma spoke on the Bill.

(Due to interruptions in the House, Lok Sabha adjourned at 2.08 P.M. and re-assembled at 3.00 P.M.)

3.00 P.M.

The following members took part in the debate:-

- 1. Shri Anant Kumar Hegde
- 2. Shri Anto Antony
- 3. Shri Shailendra Kumar
- 4. Shri P. Karunakaran
- 5. Shri Bhartruhari Mahtab
- 6. Shri Jose K. Mani
- 7. Shri Prabodh Panda
- 8. Dr. Raghuvansh Prasad Singh
- 9. Shri Bishnu Pada Ray
- 10. Shri Prasanta Kumar Majumdar
- 11. Shri P.T. Thomas
- 12. Shri P.C. Chacko
- 13. Shri O.S. Manian
- 14. Dr. P.L. Punia

Shri Jyotiraditya Madhavrao Scindia replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

^{*}He concluded his speech after the House reassembled.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jyotiraditya Madhavrao Scindia.

The motion was adopted and the Bill was passed.

5.58 P.M.

14. Government Bill – Under Consideration

Time Recommended by B.A.C.: 3 hrs.

Time Taken: 5 mts. Balance: 2 hrs. 55 mts.

The Workmen's Compensation (Amendment) Bill, 2009

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The discussion was not concluded.

*6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th November, 2009)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, November 25, 2009/Agrahayana 4, 1931 (Saka)

No. 38

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri V. Kandasamy, a member of the Eleventh Lok Sabha; Shri P. Mohan, a member of the Thirteenth and Fourteenth Lok Sabhas; Shri Ajit Bag, a member of the Seventh Lok Sabha; and Shri B. Shankarananad, a member of the Fourth to Tenth Lok Sabhas.

The Speaker further made a reference regarding recent unprecedented rains, landslides and floods and cyclone in Kerala, Karnataka, Tamil Nadu and Maharashtra wherein hundreds of people died and many were rendered homeless besides large scale destruction of property and cattle.

She also made a reference regarding collapse of a under construction Chimney tower at Korba in Chhattisgarh on 23 September, 2009 resulting in death of about 50 workers.

She further made a reference to the death of 11 persons in huge fire that took place at Indian Oil Corporation depots of Indian Oil Corporation at Sanganer, Jaipur.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 82-85 were orally answered. Replies to Starred Question Nos. 81 and 86-100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 902 – 1131 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2008-2009, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2008-2009.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2008-2009, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2008-2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic Ocean Research, Goa, for the year 2008-2009, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic Ocean Research, Goa, for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2008-2009, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2008-2009.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2008, under sub-section (3) of Section 14 of the Central Vigilance Act, 2003.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service(Uniform) Amendment Rules, 2009 published in Notification No. G.S.R. 616(E) in Gazette of India dated the 31st August, 2009.
- (ii) The All India Services (Discipline and Appeal) Amendment Rules, 2009 published in Notification No. G.S.R. 714(E) in Gazette of India dated the 30th September, 2009.
- (7) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 545(E) in Gazette of India dated the 23rd July, 2009 under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organization, Dhanbad, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organization, Dhanbad, for the year 2006-2007.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Hazardous Wastes (Management, Handling and Transboundary Movement) Amendment Rules, 2009 published in Notification No. S.O. 1799 (E) in Gazette of India dated the 21st July, 2009.
 - (ii) The Hazardous Wastes (Management, Handling and Transboundary Movement) Second Amendment Rules, 2009 (published in Notification No. S.O. 2447 (E) in Gazette of India dated the 23rd September, 2009.
 - (iii) S.O. 2412 (E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in the Notification No. S.O. 394(E) dated 16th April, 1987.
- (11) A copy of the Central Pollution Control Board (Method of Recruitment, Terms and Conditions of Service of Officers and other Employees other than Member-Secretary) Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. S.O. 820(E) in Gazette of India dated the 24th March, 2009 under

sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2007-2008, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2007-2008.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Karnataka, Bangalore, for the year 2007-2008, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Karnataka, Bangalore, for the year 2007-2008.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory of Dadra and Nagar Haveli Mission Authority (Sarva Shiksha Abhiyan), Silvassa, for the year 2006-2007, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory of Dadra and Nagar Haveli Mission Authority (Sarva Shiksha Abhiyan), Silvassa, for the year 2006-2007.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory of Pondicherry Mission Authority (Sarva Shiksha Abhiyan), Pondicherry, for the year 2005-2006, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Union Territory of Pondicherry Mission Authority (Sarva Shiksha Abhiyan), Pondicherry, for the year 2005-2006.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory of Lakshadweep State Mission Authority (Sarva Shiksha Abhiyan), Kavaratti, for the years 2002-2003, 2003-2004 and 2004-2005 along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory of Lakshadweep State Mission Authority (Sarva Shiksha Abhiyan), Kavaratti, for the years 2002-2003, 2003-2004 and 2004-2005.
- (22) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory of Andaman and Nicobar Islands Mission Authority (Sarva Shiksha Abhiyan), Port Blair, for the year 2007-2008, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory of Andaman and Nicobar Islands Mission Authority (Sarva Shiksha Abhiyan), Port Blair, for the year 2007-2008.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory of Daman and Diu (Sarva Shiksha Abhiyan), Daman, for the year 2007-2008, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory of Daman and Diu (Sarva Shiksha Abhiyan), Daman, for the year 2007-2008.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Union

- Territory of Dadra and Nagar Haveli Mission Authority (Sarva Shiksha Abhiyan), Silvassa, for the year 2007-2008, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory of Dadra and Nagar Haveli Mission Authority (Sarva Shiksha Abhiyan), Silvassa, for the year 2007-2008.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory of Pondicherry (Sarva Shiksha Abhiyan), Pondicherry, for the year 2006-2007, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory of Pondicherry (Sarva Shiksha Abhiyan), Pondicherry, for the year 2006-2007.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Itanagar, for the year 2007-2008, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawal, for the year 2007-2008, together with Audit Report thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2008-2009, together with Audit Report thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2007-2008.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2007-2008.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

- (38) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2007-2008, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Visva Bharti, Santiniketan, for the year 2007-2008, together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2007-2008.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2008-2009.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B. R. Ambedkar National Institute of Technology, Jalandhar, for the year 2006-2007.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan), Gandhinagar, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education (Sarva Shiksha Abhiyan), Gandhinagar, for the year 2007-2008.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Bhopal, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Bhopal, for the year 2007-2008.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Sarva Shiksha Abhiyan Jammu and Kashmir, for the year 2007-2008, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society, Sarva Shiksha Abhiyan Jammu and Kashmir, for the year 2007-2008.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2005-2006.
 - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2006-2007.
 - (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2006-2007, alongwith Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2004-2005.
 - (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

5. Announcement by Speaker regarding cancellation of sitting

The Speaker made the following announcement:-

"Hon'ble Members, I have to inform the House that as decided in the meeting of Business Advisory Committee held on 24th November, 2009, the sitting of the House fixed for Friday, 27th November, 2009 may be cancelled on account of Idu'l Zuha (Bakrid) being celebrated in some parts of the country."

6. Financial Committees (2008-09) – A Review

Secretary-General laid on the Table a copy (Hindi and English versions) of the 'Financial Committees (2008 -09) – A Review.'

7. Report of Committee on Private Members' Bills and Resolutions

Shri Prabodh Panda presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented a copy of the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation Limited (ONGC)."

9. Report of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented a copy of the First Report (Hindi and English versions) on action taken by the Government on the observations/recommendations contained in the Twenty-seventh Report (14th Lok Sabha) of the Standing Committee on Food, Consumer Affairs and Public Distribution pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

10. Report of Standing Committee on Human Resource Development

Capt. Jai Narain Prasad Nishad laid on the Table a copy of the Two Hundred Eighteenth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The National Commission for Minority Educational Institutions (Amendment) Bill, 2009'.

11. Reports of Standing Committee on Health and Family Welfare

Dr. Tarun Mandal laid on the table a copy each of the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare: -

- (1) Thirty-fifth Report on Action Taken Note (ATN) furnished by the Department of Health and Family Welfare on the recommendations/observations contained in Committee's Twenty-seventh Report on Demands-for-Grants (2008-2009) of the Department;
- (2) Thirty-sixth Report on Action Taken Note (ATN) furnished by the Department of AYUSH on the recommendations/observations contained in Committee's Twenty-eighth Report on Demands-for-Grants (2008-2009) of the Department; and
- (3) Thirty-seventh Report on Action Taken Note (ATN) furnished by the Department of Health Research on the recommendations/observations contained in Committee's Twenty-ninth Report on Demands-for-Grants (2008-2009) of the Department.

12. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Seventh Report of the Business Advisory Committee.

12.05 P.M.

13. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of shortage of fertilizers and seeds in the country and steps taken by the Government in this regard.

The Minister of State in the Ministry of Chemicals and Fertilizers made a statement in regard thereto.

The Minister of State in the Ministry of Chemicals and Fertilizers also replied to the clarificatory questions asked by the members.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.30 P.M.)

2.30 P.M.

14. Matters under Rule 377

- (1) Shri P. Viswanathan raised a matter regarding need to erect a wall along the sea coast in Kancheepuram Parliamentary Constituency to provide protection to the Coastal villages and Nuclear Power Station against high tidal waves.
- (2) Shri Awale Jayant Gangaram raised a matter regarding need to take stringent action against the persons and companies indulging in adulteration of milk and milk products in the country.
- (3) Shri Kodikunnil Suresh raised a matter regarding need to set up a Cashew Board in district Kollam, Kerala.
- (4) Shri Anantha Venkatarami Reddy raised a matter regarding need to release the share of Central funds for payment to farmers whose crops have been damaged due to drought in Andhra Pradesh.

- (5) Smt. Jayshreeben K. Patel raised a matter regarding need to release Special Grants for 'Sandhya Courts' in Gujarat.
- (6) Shri Anurag Singh Thakur raised a matter regarding need to open Indian Institute of Information Technology and Indian Institute of Management in Himachal Pradesh.
- (7) Shri R.K. Singh Patel raised a matter regarding need to set up a NTPC power plant in district Chitrakoot, Uttar Pradesh.
- (8) Shri Dinesh Chandra Yadav raised a matter regarding need to provide Air-conditioned chair car coach in Saharsha-Danapur (train no. 3225A) and Danapur-Sahrasa intercity express (train No. 3226A) in East Central Railway Zone.
- (9) Adv. A. Sampath raised a matter regarding need to include the Attingal revolt of 1721 in the history syllabus for school children.
- (10) Shri Rudra Madhab Ray raised a matter regarding need to sanction rice under 'Antyoday Anna Yojana' for additional BPL families in Kandhamal district of Orissa.
- (11) Shri Prasanta Kumar Majumdar raised a matter regarding need to organize educational tours to Andaman & Nicobar Islands.
- (12) Shri Gutha Sukender Reddy raised a matter regarding need to set up Cotton
 Purchase Centres of Cotton Corporation of India in Nalgonda and
 Rangareddy districts of Andhra Pradesh.
- (13) Shri Vilas Baburao Muttemwar raised a matter regarding need to provide special allowance to the employees working in the coalfields located in the naxalite-affected areas.

2.49 P.M.

15. Government Bill - Passed

Time Taken: 3 hrs. 31 mts.

The Workmen's Compensation (Amendment) Bill, 2009

Further discussion on the motion for consideration of the Bill moved by Shri Mallikarjun Kharge on the 24th November, 2009, continued:-

The following members took part in the debate:-

- 1. Shri Arjun Ram Meghwal
- 2. Shri Sanjay Nirupam
- 3. Shri Shailendra Kumar
- 4. Shri Kalyan Banerjee
- 5. Shri Basudeb Acharia
- 6. Dr. (Prof.) Prasanna Kumar Patasani
- 7. Shri Chandrakant Bhaurao Khaire
- 8. Shri Gorakh Nath Pandey
- 9. Shri Bishnu Pada Ray
- 10. Shri Paban Singh Ghatowar
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri P. Lingam
- 13. Shri Ganesh Singh
- 14* Dr. Prabha Kishore Taviad
- 15. Ch. Lal Singh
- 16. Shri Prasanta Kumar Majumdar
- 17* Shri J.M. Rashid Aaron
- 18. Shri E.T. Mohammed Basheer
- 19. Shri Jagdambika Pal
- 20. Shri Arjun Charan Sethi
- 21. Shri Adhir Ranjan Chowdhury

^{*}Written speeches were laid on the Table.

22. Shri Ramkishun

23. Shri Kamal Kishor

Shri Mallikarjun Kharge replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

[#]6.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.16 P.M. to 6.54 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, November 26, 2009/Agrahayana 5, 1931 (Saka)

No. 39

11.00 A.M.

1. Resolution – Adopted

The Speaker placed the following Resolution before the House:-

"Hon'ble Members, today is the $1^{\rm st}$ anniversary of the terrorist attack in Mumbai which resulted in huge loss of innocent lives of Indian citizens as well as of foreign nationals.

Terrorism is the gravest threat to humanity and a total negation of values which man holds dear. Mindless violence unleashed by the terrorists has devastated countless number of families.

Terrorism has no justification whatsoever in a civilized world and it is the duty of every country which wants to see peace and progress to resist and defeat these dark forces of terrorism. This House shares the sorrow and grief of all those families who have lost their near and dear ones in the terrorist attacks.

Realising the global network of terrorists and their unlimited resources, sophisticated arms and training and also their diabolic mindset there is an urgent need to mobilize the resources and coordinate actions by all countries to track down and eliminate these enemies of mankind.

This House is of the firm view that with strong will and determined action we will be able to effectively counter terrorism. The House salutes the indomitable courage of the security forces who gave a crushing blow to the terrorists on 26th November, 2008 and the fortitude of the people of Mumbai and urges upon the Government to take all steps necessary to wipe out the scourge of terrorism from our country.

On this day the House resolves that we will unitedly fight and defeat the forces of terrorism and never again allow them to spill the blood of innocent people.

I hope the House agrees."

The Resolution was adopted.

Thereafter members stood in silence for a short while to mark the solemnity of the occasion.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 101–106 and 109 were orally answered. Replies to Starred Question Nos. 107, 108 and 110–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1132–1349 were laid on the Table.

4. Papers laid on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 11 of the Delimitation Act, 2002:-
 - (i) O.N. 142(E) published in Gazette of India dated the 12th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 39 dated 15th February, 2007 in relating to the State of Haryana.
 - (ii) O.N. 143(E) published in Gazette of India dated the 16th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 50 dated 2nd July, 2007 in relating to the State of Meghalaya.
 - (iii) O.N. 144(E) published in Gazette of India dated the 16th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 32 dated 15th December, 2006 in relating to the State of Orissa.
 - (iv) O.N. 145(E) published in Gazette of India dated the 25th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 33 dated 12th December, 2006 in relating to the State of Gujarat.

- (v) O.N. 146(E) published in Gazette of India dated the 25th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 28 dated 4th September, 2006 in relating to the State of Sikkim.
- (vi) O.N. 147(E) published in Gazette of India dated the 25th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 8 dated 12th May, 2005 in relating to the State of Tripura.
- (vii) O.N. 148(E) published in Gazette of India dated the 25th September, 2008, making certain corrections in the Delimitation Commission's Order No. 35 dated 28th December, 2006 in relating to the State of Uttarakhand.
- (viii) O.N. 149(E) published in Gazette of India dated the 30th September,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 46 dated 31st May, 2007 in relating to the State of Andhra Pradesh.
- (ix) O.N. 153(E) published in Gazette of India dated the 21st October, 2008, making certain corrections in the Delimitation Commission's Order No. 49 dated 2nd July, 2007 read with Order No. 56 dated 26th March, 2008 in relating to the State of Karnataka.
- (x) O.N. 154(E) published in Gazette of India dated the 21st October, 2008, making certain corrections in the Delimitation Commission's Order No. 54 dated 17th August, 2007 in relating to the State of Bihar.
- (xi) O.N. 155(E) published in Gazette of India dated the 22nd October, 2008, making certain corrections in the Delimitation Commission's Order No. 18 dated 15th February, 2006 in relating to the State of West Bengal.
- (xii) O.N. 156(E) published in Gazette of India dated the 27th October, 2008, making certain corrections in the Delimitation Commission's Order No. 10 dated 27th May, 2005 in relating to the State of Mizoram.
- (xiii) O.N. 157(E) published in Gazette of India dated the 30th October, 2008, making certain corrections in the Delimitation Commission's Order Nos. 34 and 41 dated 18th December, 2006 and 30th March, 2007 respectively in relating to the State of Uttar Pradesh.
- (xiv) O.N. 170(E) published in Gazette of India dated the 18th November,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 9 dated 31st May, 2005 in relating to the State of Kerala.

- (xv) O.N. 171(E) published in Gazette of India dated the 21st November,
 2008, making certain corrections in the Delimitation Commission's Order
 No. 46 dated 31st May, 2007 in relating to the State of Andhra Pradesh.
- (2) A copy of the Registration of Electors (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 1219(E) in Gazette of India dated the 15th May, 2009 under sub-section (3) of Section 28 of the Representation of People Act, 1950.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (12th Amendment) Rules, 2009 published in Notification No. G.S.R. 690(E) in Gazette of India dated the 23rd September, 2009, alongwith an explanatory note.
 - (ii) The Aircraft (14th Amendment) Rules, 2009 published in Notification No. G.S.R. 745(E) in Gazette of India dated the 12th October, 2009 alongwith an explanatory note.
 - (iii) The Aircraft (11th Amendment) Rules, 2009 published in Notification No. G.S.R. 686(E) in Gazette of India dated the 17th September, 2009 alongwith an explanatory note.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
 - (i) The Competition Commission of India (General) Amendment Regulations, 2009 published in Notification No. L-3(2)/Regin-Gen.(Amdt)/2009-10/CCI in Gazette of India dated the 20th August, 2009.
 - (ii) The Competition Commission of India (Lesser Penalty) Regulations, 2009 published in Notification No. L-3(4)/Reg-L.P./2009-10/CCI in Gazette of India dated the 13th August, 2009.
 - (iii) The Competition Commission of India (Determination of Cost of Production) Regulations, 2009 published in Notification No. L-3(5)/Reg-Cost/2009-10/CCI in Gazette of India dated the 20th August, 2009.
 - (iv) The Competition Commission of India (Director General) Recruitment Rules, 2009 published in Notification No. G.S.R.563 (E) in Gazette of India dated the 4th August, 2009 together with a Corrigendum thereto published in Notification No. G.S.R.614(E) dated the 28th August, 2009.

- (v) The Competition Commission of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and other Members) Second Regulations, 2009 published in Notification No. G.S.R.613 (E) in Gazette of India dated the 28th August, 2009.
- (vi) The Competition Commission of India (Salary, Allowances and other Terms & Conditions of Service of the Secretary and officers and other employees of the Commission and the number of such officers and other employees) Rules, 2009 published in Notification No. G.S.R.670(E) in Gazette of India dated the 14th September, 2009.
- (5) A copy of the Notification No. G.S.R. 620(E) (Hindi and English versions) published in Gazette of India dated the 31st August, 2009 making certain amendments in the Notification No. G.S.R. 448(E) dated 28th June, 2007 issued under section 28A of the Chartered Accountants Act, 1949.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2006-2007.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of respective accounting year.
- (9) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Railway Catering

- and Tourism Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2008-2009.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2009 published in Notification No. G.S.R. 750(E) in Gazette of India dated the 14th October, 2009.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Regulations, 2009 published in Notification No. G.S.R. 769(E) in Gazette of India dated the 20th October, 2009.
 - (iii) The Petroleum and Natural Gas Regulatory Board (Procedure for development of Technical Standards and Specifications including Safety Standards) Regulations, 2009 published in Notification No. G.S.R. 323(E) in Gazette of India dated the 14th May, 2009.
 - (iv) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2009 published in Notification No. G.S.R. 295(E) in Gazette of India dated the 30th April, 2009.
 - (v) The Petroleum and Natural Gas Regulatory Board (Access Code for Common Carrier or Contract Carrier Natural Gas Pipelines) Amendment Regulations, 2009 published in Notification No. G.S.R. 274(E) in Gazette of India dated the 21st April, 2009.

- (vi) The Petroleum and Natural Gas Regulatory Board (Guiding Principles for Declaring or Authorizing Natural Gas Pipeline as Common Carrier or Contract Carrier) Regulations, 2009 published in Notification No. G.S.R. 273(E) in Gazette of India dated the 21st April, 2009.
- (12) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2009 (Hindi and English versions) published in Notification No. G.S.R. 655(E) in Gazette of India dated the 10th September, 2009 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Reports of Public Accounts Committee

Shri Bhartruhari Mahtab presented the following Repots (Hindi and English Versions) of the Public Accounts Committee (2009-10):-

- (1) First Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixtieth Report (Fourteenth Lok Sabha) on Irregular Award of Construction Work relating to the Ministry of Human Resource Development (Department of Higher Education) and the University Grants Commission.
- (2) Second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventy-third Report (Fourteenth Lok Sabha) on Management of Foodgrains relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (3) Third Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventy-seventh Report (Fourteenth Lok Sabha on Accelerated Power Development and Reform Programme (APDRP) relating to the Ministry of Power.

6. Reports of Standing Committee on Human Resource Development

Shri Suresh Angadi laid on the Table a copy each (Hindi and English versions) of the following Reports of Standing Committee on Human Resource Development:

- (1) 214th Report on Action Taken by Government on the recommendation/ observations contained in the 207th Report on Demands for Grant 2008-09 (Demand no. 58) of the Department of Higher Education;
- (2) 215th Report on Action Taken by Government on the recommendation/ observations contained in the 208th Report on Demands for Grants 2008-09 (Demand no. 105) of the Ministry of Youth Affairs & Sports;
- (3) 216th Report on Action Taken by Government on the recommendation/ observations contained in the 209th Report on Demands for Grants 2008-09 (Demand no. 104) of the Ministry of Women & Child Development; and
- (4) 217th Report on Action Taken by Government on the recommendation/ observations contained in the 206th Report on Demands for Grants 2008-09 (Demand no. 57) of the Department of School Education & Literacy, Ministry of Human Resource Development.

12.04 P.M.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th November, 2009.

8. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 25th November, 2009."

The motion was adopted.

12.07 P.M.

9. Government Bills – Introduced

- (i) The Constitution (One Hundred and Tenth Amendment) Bill, 2009 (Amendment of article 243D)
- (ii) The National Rural Employment Guarantee (Amendment) Bill, 2009

*12.09 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.T. Thomas regarding need to translate the works of Sree Narayana Guru, the revered saint and poet of Kerala into the languages included in the Eighth Schedule to the Constitution.
- (2) Shri Virendra Kashyap regarding need to declare Giripar region of Sirmour district in Himachal Pradesh as a tribal area.
- (3) Dr. Mahendra Singh P. Chauhan regarding need to convert Ahmedabad Khedbrahma metre gauge railway line into braodgauge and extend the railway line upto Abu Road Station.
- (4) Shri Rao Saheb Patil Danve regarding need to provide financial help to farmers whose crops have been damaged due to bad weather conditions in Maharashtra.

(Due to interruptions in the House, Lok Sabha adjourned at 12.30 P.M. and re-assembled at 1.34 P.M.)

^{*}From 12.09 P.M. to 12.30 P.M., Members raised matters of urgent public importance.

1.34 P.M.

11. Discussion under Rule 193

Time Taken: 5 hrs. 59 mts.

Shri Rajiv Ranjan Singh raised a discussion on rise in prices of essential commodities.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Dr. Murli Manohar Joshi
- 3. Shri Mulayam Singh Yadav
- 4. Shri Dara Singh Chauhan
- 5. Shri Sudip Bandyopadhyay
- 6. Shri Basudeb Acharia
- 7* Shri Radha Mohan Singh
- 8* Shri Haribhau Madhav Jawale
- 9* Shri Arjun Ram Meghwal
- 10* Shri Brij Bhushan Sharan Singh
- 11* Dr. (Prof.) Prasanna Kumar Patasani
- 12* Shri Ramashankar Rajbhar
- 13* Shri Premdas Katheria
- 14. Shri Bhartruhari Mahtab
- 15* Smt. Jyoti Dhurve
- 16 Shri Anand Prakash Paranjpe
- 17* Shri Ghanshyam Anuragi
- 18. Shri Sripad Yesso Naik
- 19. Shri Jagdambika Pal
- 20. Shri Gurudas Dasgupta
- 21. Shri Pranab Mukherjee
- 22. Shri Jagada Nand Singh
- 23* Shri J.M. Rashid Aaron
- 24. Shri Yogi Adityanath
- 25. Shri Prem Das Rai
- 26* Shri Kaushalendra Kumar

^{*}Written speeches were laid on the Table.

- 27** Dr. (Smt.) Jhansi Lakshmi Botcha
- 28. Shri Prasanta Kumar Majumdar
- 29. Shri Gorakh Nath Pandey
- 30** Shri Pralhad Venkatesh Joshi
- 31. Shri Bishnu Pada Ray

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

#7.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 2009)

P.D.T. ACHARY, Secretary-General.

^{**}They also laid some portions of their speeches on the Table. #From 7.33 P.M. to 7.52 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, November 30, 2009/Agrahayana 9, 1931 (Saka)

No. 40

11.00 A.M.

1. Questions

- (i) Starred Question Nos. 142, 144 and 145 were orally answered. Starred Question Nos. 146-160 were called but not replied, as the members in whose names these questions were listed, were not present in the House. Consequently, the Question Hour was over at 11.25 hrs. and the House adjourned to meet again at 12.00 hrs. Replies to Starred Question Nos. 141, 143 and 146–160 were laid on the Table.
- (ii) Replies to Unstarred Question Nos. 1580–1802 were laid on the Table.
- (iii) Replies to Starred Question Nos. 121 140 listed for 27 November, 2009 were treated as unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos. 1350 - 1579 listed for 27 November, 2009 would also be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.25 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2008-2009.

- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2008-2009, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R. 767(E) published in Gazette of India dated the 20th October,
 2009 approving the Kandla Port Trust Employees (Recruitment,
 Seniority and Promotion) Amendment Regulations, 2009.
 - (ii) G.S.R. 800(E) published in Gazette of India dated the 7th November, 2009 approving the New Mangalore Port Trust Employees' (Retirement) Amendment Regulations, 2009.
 - (iii) G.S.R. 801(E) published in Gazette of India dated the 7th November, 2009 approving the Mormugao Port Trust Employees' (Superannuation and Age of Retirement) Amendment Regulations, 2009.
 - (iv) G.S.R. 802(E) published in Gazette of India dated the 7th November, 2009 approving the Mormugao Port Trust Employees' (Allotment of Residences) Amendment Regulations, 2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2008-2009
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

- the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2008-2009.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2008-2009.
 - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the BEML Limited (formerly Bharat Earth Movers Limited) Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the BEML Limited (formerly Bharat Earth Movers Limited)
 Bangalore, for the year 2008-2009, alongwith Audited Accounts and
 comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Telecommunication Mobile Number Portability Regulations, 2009 (Hindi and English versions) published in Notification No. 116-4/2009-MN (Vol.II) in Gazette of India dated the 24th September, 2009 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (9) A copy each of the following Notifications (Hindi and English versions) under of Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:-

- (i) The Employee's Pension (Second Amendment) Scheme, 2009 published in Notification No. G.S.R. 546(E) in Gazette of India dated the 24th July, 2009.
- (ii) The Employee's Pension (Third Amendment) Scheme, 2009 published in Notification No. G.S.R. 594(E) in Gazette of India dated the 21st August, 2009.
- (10) A copy each of the following Notifications (Hindi and English versions) under subsection (1) of Section 15 of the Unorganised Workers' Social Security Act, 2008:-
 - (i) The Unorganised Workers' Social Security Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 118(E) in Gazette of India dated the 24th February, 2009.
 - (ii) The Unorganised Workers' Social Security (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 1878(E) in Gazette of India dated the 3rd August, 2009.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 25th November, 2009, Rajya Sabha passed the Representation of the People (Amendment) Bill, 2009.
- (ii) That in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 31st July, 2009, for filling up of vacancies of five members to the Joint Committee on Offices of Profit and of which four members were duly elected and reported to the House on the 7th August, 2009, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining one vacancy of Rajya Sabha to the Joint Committee on Offices of Profit and Shri Bharat Kumar Raut being duly elected to the said Committee.

4. Bill as passed by Rajya Sabha – laid on the Table

The Representation of the People (Amendment) Bill, 2009.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented a copy of the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by the Government on the recommendations contained in the Twenty-ninth Report (Fourteenth Lok Sabha) on the subject "Situation arising out of the employment secured on the basis of false caste certificates".

6. Government Bill – Introduced

The Constitution (One Hundred and Eleventh Amendment) Bill, 2009 (Insertion of new article 43B and new part IXB)

*12.02 P.M.

7. Submission by Members

Regarding need to review the decision to send a Central team to assess the Law and Order situation in West Bengal.

The following members made submission regarding need to review the decision to send a Central team to assess the Law and Order situation in West Bengal:-

- 1. Shri Gurudas Dasgupta
- 2. Shri Basudeb Acharia
- 3. Shri Sudip Bandyopadhyay
- 4. Shri L.K. Advani
- 5. Shri Mulayam Singh Yadav

Dr. Ramchandra Dome associated.

Shri P. Chidambaram responded.

^{*}From 12.02 P.M. to 12.42 P.M., members raised matters of urgent public importance.

12.43 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ram Singh Kaswan regarding need to construct manned railway crossings in rural areas of Churu Parliamentary Constituency, Rajasthan.
- (2) Ch. Lal Singh regarding need to pay compensation to the farmers whose land has been acquired by the B.S.F. for border fencing in Jammu Division of Jammu & Kashmir.
- (3) Shri P.K. Biju regarding need to rebuild Moolathara regulator and make functional the Right Bank Canal in Kerala damaged due to sudden flush of water released from Aliyur dam.
- (4) Dr. Kirit P. Solanki regarding need to rehabilitate the textile mills workers rendered jobless after the closure of textile mills in Ahmedabad.
- (5) Shri Anurag Singh Thakur regarding need to extend subsidy on light-weight tractors and power tillers under Macro Management of Agriculture Scheme to the farmers in Himachal Pradesh.
- (6) Shri S.S. Ramasubbu regarding need to retain the Survey of Medicinal Plants
 Unit Siddha under Government Siddha Medical College, Palayamkottai in
 Tamil Nadu.
- (7) Rajkumari Ratna Singh regarding need to check the damage caused to crops by 'Neel Gai' in Pratapgarh Parliamentary Constituency, Uttar Pradesh.
- (8) Shri R. Thamaraiselvan regarding need to put the courts cases of HIV-positive people on a fast-track seeking legal remedies in court.

12.45 P.M.

9. Government Bill – Under Consideration

Time Allotted: 2 hrs. Time Taken: 15 mts. Balance: 1 hrs. 45 mts.

The Central Universities (Amendment) Bill, 2009.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

Shri Anurag Singh Thakur took part in the debate and his speech was unfinished.

The discussion was not concluded.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

10. Discussion Under Rule 193

Time Taken: 4 hrs. 02 mts.

Shri Rajiv Ranjan Singh raised a discussion on natural calamities in the country.

The following members took part in the debate:

- 1. Dr. M. Jagannath
- 2. Shri Ananth Kumar
- 3. Shri Shailendra Kumar
- 4. Shri Gorakh Nath Pandey
- 5. Shri Abdul Rahman
- 6* Shri P. Karunakaran
- 7. Dr. (Prof.) Prasanna Kumar Patasani
- 8. Shri Anant Gangaram Geete
- 9. Shri S.S. Ramasubbu
- 10. Shri Hukmadeo Narayan Yadav
- 11. Shri H.D. Devegowda
- 12. Shri C. Siyasami

*He also laid some portion of his speech on the Table.

- 13. Shri Nama Nageswara Rao
- 14. Shri Bibhu Prasad Tarai
- 15. Shri Jagadanand Singh
- 16. Shri Bapiraju Kanumuri
- 17** Shri Arjun Ram Meghwal
- 18** Shri Radha Mohan Singh
- 19* Sri Pralhad Venkatesh Joshi
- 20. Smt. Meena Singh
- 21** Shri Kaushalendra Kumar
- 22** Dr. Tarun Mandal
- 23** Shri Lalit Mohan Suklabaidya
- 24** Shri Jagdambika Pal

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

#6.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st December, 2009)

P.D.T. ACHARY, Secretary-General.

^{*}He also laid some portion of his speech on the Table.

^{**}Written speeches were laid on the Table.

[#]From 6.03 P.M. to 6.22 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 1, 2009/Agrahayana 10, 1931 (Saka)

No. 41

11.00 A.M.

1. Reference by Speaker

Speaker made a reference on the occasion of World AIDS Day.

2. Starred Questions

Starred Question Nos. 161, 162, 163, 164, 165 and 168 were orally answered. Replies to Starred Question Nos. 166, 167 and 169 – 180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1803 – 2032 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals Development and Regulation Act, 1957:-
 - (i) G.S.R. 574(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Second Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (ii) G.S.R. 575(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Third Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) G.S.R. 723(E) published in Gazette of India dated the 6th October, 2009 reserving areas, mentioned therein, for undertaking prospecting or mining operations through the Maganese Ore (India) Limited.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2007-2008.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2008-2009.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro

- and Small Enterprises, Mumbai, for the year 2008-2009.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2007-2008 under sub-section (1) of Section 70 of the Disaster Management Act, 2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Border Security Force, Combatised Paramedics Group 'C' Posts Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R.123 in Gazette of India dated the 29th August, 2009 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (11) A copy of the Sashastra Seema Bal Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 560(E) in Gazette of India dated the 1st August, 2009 under sub-section (3) of section 155 of the Sashastra Seema Bal Act, 2007.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-
 - (i) The Central Reserve Police Force Group "A" (General Duty) Officers Recruitment Rules, 2009 published in Notification No. G.S.R.509(E) in Gazette of India dated the 7th July, 2009.
 - (ii) The Central Reserve Police Force (Combatised Para-Medical Posts)
 Recruitment (Amendment) Rules,2009 published in Notification No.
 G.S.R.131 in Gazette of India dated the 12th September, 2009.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the years 2005-2006 and 2006-2007.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the years 2005-2006 and 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, years 2005-2006 and 2006-2007.
- (14) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2008-2009.
- (16) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
 - (i) A copy of the Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2008-2009.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2008-2009.
 - (18) A copy of the Food Corporation of India (Staff) (1st Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. EP.33(1)/97-Vol.III in Gazette of India dated the 14th September, 2009 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
 - (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-
 - (i) G.S.R. 597(E) published in Gazette of India dated the 22nd August, 2009 imposing stockholding limit on large consumers of sugar.
 - (ii) G.S.R. 640(E) published in Gazette of India dated the 7th September, 2009 making certain amendments in the Notification No. G.S.R. 597(E) dated the 22nd August, 2009.
 - (iii) G.S.R. 671(E) published in Gazette of India dated 14th September, 2009 making certain amendments in the Notification No. G.S.R. 531(E) dated 16th July, 2009.

- (iv) G.S.R.691(E) published in Gazette of India dated 23rd September, 2009 regarding non-applicability of the provisions of the five notifications, mentioned therein, till 31st March, 2010 in respect of sugar processed from imported raw sugar by a producer of sugar or any other person for processing it on job basis and in respect of white sugar or refined sugar by State Trading Corporation, MMTC Limited, Projects and Equipment Corporation of India Limited and National Agricultural Marketing Federation of India Limited.
- (v) G.S.R. 692(E) published in Gazette of India dated 23rd September, 2009 directing the provisions of the Notification No. G.S.R. 832(E) dated 29th December, 1999 shall not be applicable till the 30th day of November, 2009.
- (vi) G.S.R. 726(E) published in Gazette of India dated 7th October, 2009 imposition of levy obligation @ 20 per cent on sugar produced during 2009-2010 sugar season on every domestic producer of sugar.
- (vii) G.S.R. 2563(E) published in Gazette of India dated 8th October, 2009 making certain amendments in the Notification No. S.O. 509(E) dated 18th February, 2009.
- (viii) S.O. 2072(E) published in Gazette of India dated 10th August, 2009 notifying specification of Customised Fertilizer under clause 20 B of the Fertilizer (Control) Order, 1985.
- (ix) S.O. 2073(E) published in Gazette of India dated 10th August, 2009 notifying specification of Neem coated Urea as provisional fertilizer under clause 20A of Fertilizer (Control) Order, 1985.
- (x) S.O. 2802(E) published in Gazette of India dated 3rd November, 2009 notifying specification of Ammonium Phosphate Sulphate with zinc as provisional fertilizer under clause 20A of Fertilizer (Control) Order, 1985.
- (xi) The Fertiliser (Control) Third Amendment Order, 2009 published in Notification No. S.O. 2803(E) in Gazette of India dated the 3rd November, 2009.
- (xii) The Removal of (Licensing requirement, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Six Amendment) Order, 2009

- published in Notification No. S.O. 2461(E) in Gazette of India dated the 25th September, 2009.
- (xiii) S.O. 2404(E) published in Gazette of India dated 18th September, 2009 rescinding Notification No. S.O. 526(E) dated 12th April, 2006.
- (xiv) The Sugarcane (Control) Amendment Order, 2009 published in Notification No. S.O.2665 (E)/Ess Com./Sugarcane in Gazette of India dated the 22nd October, 2009.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2008-2009.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2008-2009.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 43 of the Central Agricultural University Act, 1992:-
 - (i) Notification No. 5-17/2008-CAU published in Gazette of India dated the 16th January, 2009 regarding third amendment to Statutes of Central Agricultural University Act, 1992.
 - (ii) Notification No. CAU/Reg/584/Ord/05 published in Gazette of India dated the 13th February, 2009 containing Ordinance No. 1/2008 –Institute of University Gold Medal for students of Central Agricultural University completing Master's Degree.
 - (iii) Notification No. CAU/Reg/584/Ord/05 published in Gazette of India dated the 13th February, 2009 containing Ordinance No. 2/2008 regarding the academic and other qualifications for the academic positions of Central Agricultural University.
 - (iv) Notification No. CAU/Reg/584/Ord/05 published in Gazette of India dated the 13th February, 2009 containing Ordinance No. 3/2008 regarding

- revision of qualification for non-teaching posts of Central Agricultural University.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2008-2009.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2008-2009.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2008-2009, alongwith Audit Report thereon.
 - (iv) A copy of the Annual Accounts (Hindi and English versions) of the Employees Provident Fund of National Cooperative Development Corporation, New Delhi, for the year 2008-2009, alongwith Audit Report thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 2436(E) to S.O. 2441(E) published in Gazette of India dated the 23th September, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
 - (ii) S.O. 2559(E) published in Gazette of India dated the 8th October, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.

- (iii) S.O. 2108(E) published in Gazette of India dated the 12th August, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (iv) S.O. 2624(E) published in Gazette of India dated the 16th October, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 on the stretch of land and for construction of Railway Over Bridge over Railway crossing (Rewari-Bathinda Railway line in Sirsa Town) in the State of Haryana.
- (v) S.O. 2405(E) published in Gazette of India dated the 18th September, 2009 regarding fee to be recovered from users of (Pimpalgaon-Dhule Section) the National Highway No. 3 in the State of Maharashtra.
- (vi) S.O. 2424(E) published in Gazette of India dated the 22nd September, 2009 regarding fee to be recovered from users of (Bharuch-Surat Section) the National Highway No. 8 in the State of Maharashtra.
- (vii) S.O. 2529(E) published in Gazette of India dated the 5th October, 2009 regarding fee to be recovered from the users of four-laned (Derumata Temple-Ghadawali River Section) of the National Highway No. 76 in the State of Rajasthan.
- (viii) S.O. 2687(E) published in Gazette of India dated the 26th October, 2009 regarding fee to be recovered from users of four-laned (Padalur-Trichy Section) of the National Highway No. 45 in the State of Tamil Nadu.
- (ix) S.O. 2250(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (x) S.O. 2318(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xi) S.O. 2320(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four laning,

- etc.), maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xii) S.O. 2321(E) published in Gazette of India dated the 14th September, 2009 authorizing of Sub-Divisional Officer, Bhandara as a competent authority for acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xiii) S.O. 2322(E) published in Gazette of India dated the 14th September, 2009 authorizing of Deputy collector and Special land Acquisition Officer (General) Nagpur as a competent authority for acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xiv) S.O. 2013(E) published in Gazette of India dated the 6th August, 2009 regarding authorizing the Land Acquisition Officer, Panchkula, as a competent authority for acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 73 in the State of Haryana.
- (xv) S.O. 1672(E) published in Gazette of India dated the 8th July, 2009 making certain amendments in the Notification No. S.O. 514(E) dated 7th April, 2006.
- (xvi) S.O. 1673(E) published in Gazette of India dated the 8th July, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 1 (Delhi-Ambala Section) in the State of Haryana.
- (xvii) S.O. 2261(E) published in Gazette of India dated the 4th Setember, 2009 making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (xviii) S.O. 2109(E) published in Gazette of India dated the 12th August, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Perpheral Expressway) (Sonepat Section) in the State of Haryana.
- (xix) S.O. 2079(E) published in Gazette of India dated the 10th August, 2009 authorizing the Land Acquisition Officer, Urban Estate, Faridabad,

- Haryana, as a competent authority for acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Haryana.
- (xx) S.O. 2566(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 22 (Kalka-Shimla Section) in the State of Himachal Pradesh.
- (xxi) S.O. 2554(E) published in Gazette of India dated the 8th October, 2009 making certain amendments in the Notification No. S.O. 1709(E) dated 5th October, 2006.
- (xxii) S.O. 1677(E) published in Gazette of India dated the 9th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (xxiii) S.O. 2153(E) published in Gazette of India dated the 22nd August, 2009 regarding acquisition of land for building/construction, maintenance, management and operation of Kodungallur Bye pass National Highway No. 17 (Chandappura-Kottappuram Section) in the State of Kerala.
- (xxiv) S.O. 2244(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 2077(E) dated 20th August, 2008.
- (xxv) S.O. 2245(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 849(E) dated 10th April, 2008.
- (xxvi) S.O. 2247(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (xxvii) S.O. 2538(E) published in Gazette of India dated the 6th October, 2009 making certain amendments in the Notification No. S.O. 505(E) dated 14th March, 2008.
- (xxviii)S.O. 2646(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning, etc.),

- maintenance, management and operation of National Highway No. 47 (Mannuthy-Aluva Section) in the State of Kerala.
- (xxix) S.O. 2259(E) published in Gazette of India dated the 4th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (xxx) S.O. 2448(E) published in Gazette of India dated the 23rd September, 2009 making certain amendments in the Notification No. S.O. 1663(E) dated 8th July, 2009.
- (xxxi) S.O. 2453(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Vijayawada-Machalipatnam Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 2454(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (xxxiii)S.O. 2452(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxiv)S.O. 1713(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 71 (Rohtak-Jhajjar Section) in the State of Haryana.
- (xxxv) S.O. 2117(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttarakhand.
- (xxxvi)S.O. 2240(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 25 (Jhansi-Bhongnipur Section) in the State of Uttar Pradesh.

- (xxxvii) S.O. 2364(E) and S.O. 2365(E) published in Gazette of India dated the 15th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation different stretches of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxxviii) S.O. 2555(E) published in Gazette of India dated the 8th October, 2009 regarding acquisition of land for building (widening including construction of bypasses or realignments, if any), maintenance, management and operation of National Highway No. 25 in the State of Uttar Pradesh.
- (xxxix)S.O. 939(E) and S.O. 940(E) published in Gazette of India dated the 9th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 24 in the State of Uttar Pradesh
- (xl) S.O. 1359(E) published in Gazette of India dated the 27th May, 2009 authorising Additional District Magistrate (L.A.) Joint Organization, Ghaziabad to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xli) S.O. 1360(E) published in Gazette of India dated the 27th May, 2009 authorising Additional District Magistrate (L.A.) Joint Organization, Gautam Budh Nagar to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xlii) S.O. 1361(E) published in Gazette of India dated the 27th May, 2009 authorising Additional District Magistrate (Administration) Bulandshahar to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xliii) S.O. 1362(E) published in Gazette of India dated the 27th May, 2009 authorising Special Land Acquisition Officer (Joint Organization), Aligarh to acquire land for building (widening/four-laning, etc.), maintenance,

- management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xliv) S.O. 2066(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (Construction) of Agra By Pass on National Highway No. 2 (Delhi-Kanpur Section) and National Highway No.3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (xlv) S.O. 1783(E) and S.O. 1784(E) published in Gazette of India dated the 21st July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Puniab.
- (xlvi) S.O. 1860(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for building (widening/four-laning, etc) maintenance, management and operation National Highway No. 21 (Amritsar-Wagha Section) in the State of Punjab.
- (xlvii) S.O. 2362(E) published in Gazette of India dated the 15th September, 2009 regarding acquisition of land for building (widening/four-laning, etc) maintenance, management and operation National Highway No.1 (Jalandhar-Amritsar-Section) in the State of Punjab.
- (xlviii) S.O. 2528(E) published in Gazette of India dated the 5th October, 2009 regarding revision of Toll of the two lane Railway Over Bridge near Kurali on Chandigarh-Ropar Road on National Highway No. 21 in the State of Punjab under the Built Operate and Transfer Scheme.
- (xlix) S.O. 1609(E) published in Gazette of India dated the 1st July, 2009 making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005.
- (I) S.O. 2531(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening/four-laning, etc) maintenance, management and operation National Highway No.87 (Rampur-Nanital-Section) in the State of Uttar Pradesh.
- (li) S.O. 2078(E) published in Gazette of India dated the 10th August, 2009 authorising Special Land Acquisition Officer (Joint Organization), Mathura to acquire land for building (widening/four-laning, etc.), maintenance,

- management and operation of National Highway No. 2 in the State of Uttar Pradesh.
- (lii) S.O. 2536(E) published in Gazette of India dated the 6th October, 2009 authorising District Lang Acquisition Officer, Rampur to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Uttar Pradesh.
- (liii) S.O. 1745(E) published in Gazette of India dated the 15th July, 2009 authorising Additional District Magistrate (Land Acquisition) Agra to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttar Pradesh.
- (liv) S.O. 1746(E) published in Gazette of India dated the 15th July, 2009 authorising Special Land Acquisition Officer, Nainital to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 87 in the State of Uttarakhand.
- (Iv) S.O. 2673(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (Ivi) S.O. 1204(E) published in Gazette of India dated the 13th May, 2009 making certain amendments in the Notification No. S.O. 1009(E) dated 10th November, 2000.
- (Ivii) S.O. 1735(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (Iviii) S.O. 2118(E) published in Gazette of India dated the 13th August, 2009 authorising Deputy Collector, Bhuj, to perform the functions of competent authority to acquire land for the construction of Mandvi Bypass on of National Highway No. 8A in the State of Gujarat.
- (lix) S.O. 2367(E) published in Gazette of India dated the 15th September, 2009 authorising officers, mentioned therein, to perform the functions of competent authority to acquire land for building (widening/six-laning,

- etc.), maintenance, management and operation of National Highway No. 8 in the State of Rajasthan.
- (lx) S.O. 2548(E) published in Gazette of India dated the 7th October, 2009 levying the fee at the rate, mentioned therein, for the use of Morel Bridge on National Highway No. 11A in the State of Rajasthan.
- (lxi) S.O. 2431(E) to S.O. 2433(E) published in Gazette of India dated the 23rd September, 2009 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (lxii) S.O. 2696(E) published in Gazette of India dated the 27th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Boarder Section) in the State of Gujarat.
- (Ixiii) S.O. 2798(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway Nos. 79A, 79 and 76 in the State of Rajasthan.
- (lxiv) S.O. 2101(E) published in Gazette of India dated the 11th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (lxv) S.O. 2401(E) published in Gazette of India dated the 18th September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (lxvi) S.O. 1855(E) published in Gazette of India dated the 29th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.
- (lxvii) S.O. 1811(E) published in Gazette of India dated the 23rd July, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.

- (Ixviii) S.O. 1736(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (lxix) S.O. 1737(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (Ixx) S.O. 2691(E) to S.O. 2694(E) and S.O. 2697(E) published in Gazette of India dated the 27th October, 2009 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 59 (Ahmedabad-Gujarat/MP Boarder Section) in the State of Gujarat.
- (lxxi) S.O. 2655(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 1428(E) dated 10th June, 2008.
- (Ixxii) S.O. 2678(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four/six-laning, etc.), maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (lxxiii) S.O. 2104(E) published in Gazette of India dated the 21st August, 2009 making certain amendments in the Notification No. S.O. 126(E) dated 22nd January, 2008.
- (lxxiv) S.O. 2221(E) published in Gazette of India dated the 2nd September, 2009 entrusting stretches, mentioned therein, of National Highway No. 9 in the State of Andhra Pradesh.
- (lxxv) S.O. 2222(E) published in Gazette of India dated the 2nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxvi) S.O. 2223(E) published in Gazette of India dated the 2nd September, 2009 making certain amendments in the Notification No. S.O. 815(E) dated 25th May, 2007.

- (lxxvii)S.O. 2224(E) published in Gazette of India dated the 2nd September, 2009 rescinding Notification No. S.O. 247(E) dated 5th February, 2008.
- (lxxviii) S.O. 2225(E) published in Gazette of India dated the 2nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxix) S.O. 2425(E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in the Notification No. S.O. 78(E) dated 4th February, 1999.
- (lxxx) S.O. 2426(E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxxi) S.O. 2427(E) published in Gazette of India dated the 22nd September, 2009 entrusting stretches, mentioned therein, of National Highway Nos. 6 and 9 in the State of Maharashtra.
- (lxxxii)S.O. 2428(E) published in Gazette of India dated the 22nd September, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxxiii) S.O. 2592(E) published in Gazette of India dated the 12th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 15 in the State of Punjab.
- (lxxxiv) S.O. 2593(E) published in Gazette of India dated the 12th October, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxxv)S.O. 2594(E) published in Gazette of India dated the 12th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 91 in the State of Uttar Pradesh.
- (lxxxvi) S.O. 2595(E) published in Gazette of India dated the 12th October, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxxvii) S.O. 2392(E) published in Gazette of India dated the 16th September, 2009 regarding acquisition of land for building (four-laning, etc.), maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

- (lxxxviii) S.O. 2423(E) published in Gazette of India dated the 22nd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (lxxxix) S.O. 1828(E) published in Gazette of India dated the 25th July, 2009 making certain amendments in the Notification No. S.O. 1403(E) dated 8th December, 2003.
- (xc) S.O. 1829(E) published in Gazette of India dated the 25th July, 2009 making certain amendments in the Notification No. S.O. 176(E) dated 7th February, 2005.
- (xci) S.O. 1830(E) published in Gazette of India dated the 25th July, 2009 making certain amendments in the Notification No. S.O. 1122(E) dated 29th September, 2003.
- (xcii) S.O. 1691(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xciii) S.O. 1782(E) published in Gazette of India dated the 21st July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 26 (Jhansi- Lakhnadon section) in the State of Madhya Pradesh.
- (xciv) S.O. 2486(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (Khalghat-M.P./Maharashtra Border Section), maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (xcv) S.O. 2570(E) and S.O. 2571(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 75 (Jhanshi-Khajuraho section) in the State of Madhya Pradesh.

- (xcvi) S.O. 2660(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 935(E) dated 19th August, 2004.
- (xcvii) S.O. 2312(E) published in Gazette of India dated the 11th September, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Kampee-Kanhan Bypass and Nagpur-Hyderabad section) in the State of Maharashtra.
- (xcviii)S.O. 2323(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xcix) S.O. 2262(E) published in Gazette of India dated the 4th September, 2009 making certain amendments in the Notification No. S.O. 1596(E) dated 25th September, 2009.
- (c) S.O. 2112(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Notification No. S.O. 785(E) dated 19th March, 2009.
- (ci) S.O. 2540(E) published in Gazette of India dated the 6th October, 2009 making certain amendments in the Notification No. S.O. 164(E) dated 29th January, 2008.
- (cii) S.O. 2260(E) published in Gazette of India dated the 4th September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 18(Kadapa-Kurnool section) in the State of Andhra Pradesh.
- (ciii) S.O. 2226(E) published in Gazette of India dated the 2nd September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 18(Kadapa-Kurnool section) in the State of Andhra Pradesh.
- (civ) S.O. 2316(E) published in Gazette of India dated the 14th September, 2009 making certain amendments in the Notification No. S.O. 852(E) dated 10th April, 2008.
- (cv) S.O. 2451(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning,

- etc), maintenance, management and operation of National Highway No.9 (Vijayawada-Machilipatam section) in the State of Andhra Pradesh.
- (cvi) S.O. 2588(E) published in Gazette of India dated the 12th October, 2009 making certain amendments in the Notification No. S.O. 219(E) dated 13th March, 2001.
- (cvii) S.O. 1862(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for construction of approaches to Road Over Bridge on National Highway No.18 in the State of Andhra Pradesh.
- (cviii) S.O. 2430(E) published in Gazette of India dated the 23rd September, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.
- (cix) S.O. 2455(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 9(Vijayawada-Machlipatnam section) in the State of Andhra Pradesh.
- (cx) S.O. 2075(E) published in Gazette of India dated the 10th August, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.
- (cxi) S.O. 2067(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (cxii) S.O. 2121(E) and S.O. 2122(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of different stretches of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border section) in the State of Andhra Pradesh.
- (cxiii) S.O. 2549(E) published in Gazette of India dated the 7th October, 2009 regarding acquisition of land for building (widening/six-laning, etc), maintenance, management and operation of National Highway No. 3 (Vadape-Gonde section) in the State of Maharashtra.

- (cxiv) S.O. 2640 (E) published in Gazette of India dated the 21st October, 2009 containing Corrigendum to the Notification No. S.O. 1696(E) dated 10th July, 2009.
- (cxv) S.O. 2661(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 934(E) dated 19th August, 2004.
- (cxvi) S.O. 2659(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.7 (Kamptee- Kanhan bypass and Nagpur-Hyderabad section) in the State of Maharashtra.
- (cxvii) S.O. 2657 (E) published in Gazette of India dated the 21st October, 2009 authorizing the Deputy Collector (LA), North Goa to acquire land for building (widening/four/six laning, etc), maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (cxviii)S.O. 2658(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- (cxix) S.O. 2597(E) published in Gazette of India dated the 13th October, 2009 regarding acquisition of land for building (widening/four-laning, etc), maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh section) in the State of Uttar Pradesh.
- (cxx) S.O. 1636(E) published in Gazette of India dated the 6th July, 2009 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet section) in the State of Tamil Nadu.
- (cxxi) S.O. 1699(E) to S.O.1701(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxii) S.O. 2068(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening), maintenance,

- management and operation of National Highway No.5 (Madras-Vijayawada section) in the State of Tamil Nadu.
- (cxxiii)S.O. 2249(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet section) in the State of Tamil Nadu.
- (cxxiv)S.O. 2317(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore section) in the State of Tamil Nadu.
- (cxxv) S.O. 2319(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Salem-Karur section) in the State of Tamil Nadu.
- (cxxvi)S.O. 2366(E) published in Gazette of India dated the 15th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam section) in the State of Tamil Nadu.
- (cxxvii) S.O. 2479(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada section) in the State of Tamil Nadu.
- (cxxviii) S.O. 2498(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for construction of Toll Plaza and Base camp on National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxix)S.O. 2499(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxx) S.O. 2500(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for building (widening/four-laning etc.),

- maintenance, management and operation of National Highway No. 67 (Trichy-Karur section) in the State of Tamil Nadu.
- (cxxxi)S.O. 2501(E) published in Gazette of India dated the 1st October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi section) in the State of Tamil Nadu.
- (cxxxii) S.O. 2674(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31(Nalbari-Bijni section) in the State of Assam.
- (cxxxiii) S.O. 2675(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Bijni West Bangal Border section) in the State of Assam.
- (cxxxiv) S.O. 2478(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 54, including construction of Lanka Bypass in the State of Assam.
- (cxxxv) S.O. 2113(E) published in Gazette of India dated the 13th August, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Karnataka.
- (cxxxvi) S.O. 2326(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (cxxxvii) S.O. 2457(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (cxxxviii) S.O. 1744(E) published in Gazette of India dated the 15th July, 2009 regarding acquisition of land for building (widening/two-laning etc.),

- maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi section) in the State of Assam.
- (cxxxix) S.O. 2711(E) published in Gazette of India dated the 28th October, 2009 regarding acquisition of land for building (widening/two-laning etc.), maintenance, management and operation of National Highway No. 154 (Dheleswari-Bhairabi section) in the State of Assam.
- (cxl) S.O. 1705(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 44 in the State of Tripura.
- (cxli) S.O. 1706(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 54 (Silchar-Harangajao section) in the State of Assam.
- (cxlii) S.O. 1822(E) published in Gazette of India dated the 24th July, 2009 making certain amendments in the Notification No. S.O. 4(E) dated 1st January, 2009.
- (cxliii) S.O. 1823(E) published in Gazette of India dated the 24th July, 2009 making certain amendments in the Notification No. S.O. 5(E) dated 1st January, 2009.
- (cxliv) S.O. 1859(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Guwahati-Nalbari section) in the State of Assam.
- (cxlv) S.O. 2128(E) published in Gazette of India dated the 17th August, 2009 making certain amendments in the Notification No. S.O. 201(E) dated 20th January, 2009.
- (cxlvi) S.O. 2129(E) published in Gazette of India dated the 17th August, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- (cxlvii)S.O. 2230(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning

- etc.), maintenance, management and operation of National Highway No. 37 (Khanapara-Kalikuchi section) in the State of Assam.
- (cxlviii) S.O. 2231(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 221(E) dated 10th February, 2005.
- (cxlix) S.O. 2232(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 1177(E) dated 21st May, 2008.
- (cl) S.O. 2324(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Srirampur-Champamati section) in the State of Assam.
- (cli) S.O. 2325(E) published in Gazette of India dated the 14th September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Champamati River-Bijni section) in the State of Assam.
- (clii) S.O. 2410(E) published in Gazette of India dated the 22nd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- (cliii) S.O. 2411(E) published in Gazette of India dated the 22nd September, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 54 (Maibong-Lumding section) in the State of Assam.
- (cliv) S.O. 2598(E) published in Gazette of India dated the 13th October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway Nos. 53 &54 in the State of Assam.
- (clv) S.O. 2599(E) published in Gazette of India dated the 13th October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 in the State of Assam.

- (clvi) S.O. 2679(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (cxix, cxx and cxxxvii) of (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.15 P.M.)

*2.17 P.M.

5. Matters under Rule 377

- (1) Shri Amarnath Pradhan raised a matter regarding need to include Sambalpur city in Orissa under Jawaharlal Nehru National Urban Renewal Mission.
- (2) Shri N.S.V. Chitthan raised a matter regarding need to name the new Madurai Airport as 'Posumpon Muthuramalinga Thevar Airport' in memory of late Shri M. Thevar, a renowned freedom fighter and reputed labour leader.
- (3) Shri Jaywantrao Awale raised a matter regarding need to provide special financial package for the farmers distressed due to indebtedness and non-remunerative cost effective prices for their agricultural produce in Latur, Maharashtra.
- (4) Shri K.S. Alagiri raised a matter regarding need to set up an Agriculture Engineering Institute in Cuddalore district, Tamil Nadu.

^{*}From 12.01 P.M. to 1.03 P.M. and from 2.15 P.M. to 2.17 P.M., Members raised matters of urgent public importance.

- (5) Dr. M. Jagannath raised a matter regarding need to announce financial relief package for the flood-affected regions of Andhra Pradesh particularly for Nagarkurnool Parliamentary Constituency.
- (6) Shri K.C. Venugopal raised a matter regarding need to amend the Coastal Zone Regulation Act to allow fishermen to construct dwelling units in coastal areas in Kerala.
- (7) Shri Shripad Yesso Naik raised a matter regarding need to allocate adequate funds to provide financial relief and compensation to the victims of the torrential rains that lashed South Goa district in Goa.
- (8) Shri Naranbhai Kachhadiya raised a matter regarding need to increase the frequency of train between Mahua and Surat and extend it up to Mumbai.
- (9) Shri Radha Mohan Singh raised a matter regarding need to expedite the setting up of a Central University in Bihar.
- (10) Shri Gorakh Nath Pandey raised a matter regarding need to develop carpet industry by its inclusion into the list of micro and small industries under Khadi Village Industry (KVI).
- (11) Shri P. Karunakaran raised a matter regarding need to expedite the Kanhangad-Panathur new Railway line Project.
- (12) Shri Prabodh Panda raised a matter regarding need to take immediate steps to protect the life and property of farmers from the water released from the Farkka Barrage causing erosion of their agricultural land and dwelling units in Malda district of West Bengal.
- (13) Shri Thirumma Valavan Thol raised a matter regarding need to open Kendriya Vidyalayas in Chidambaram Lok Sabha Constituency, Tamil Nadu.
- (14) Shri Jose K. Mani raised a matter regarding need to make available medicines at affordable prices to the people in the country.

2.36 P.M.

6. Government Bill – Passed

Time Taken: 4 hrs. 02 mts.

The Central Universities (Amendment) Bill, 2009

Further discussion on the motion for consideration of the Bill moved by Shri Kapil Sibal on the 30th November, 2009, continued:-

The following members took part in the debate:-

- 1. Shri Anurag Singh Thakur (resumed his speech)
- 2. Ch. Lal Singh
- 3. Kunwar Rewati Raman Singh
- 4. Shri Bhartruhari Mahtab
- 5. Shri Vijay Bahadur Singh
- 6. Shri Jagdish Sharma
- 7. Shri P.K. Biju
- 8. Shri S.S. Ramasubbu
- 9. Prof. (Dr.) Ram Shankar
- 10. Shri Prabodh Panda
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri E.T. Mohammed Basheer
- 13. Shri Bhakta Charan Das
- 14. Dr. Bhola Singh
- 15. Shri Prem Das Rai
- 16. Dr. Tarun Mandal
- 17. Shri P.T. Thomas
- 18. Shri Yogi Adityanath
- 19. Shri Syed Shahnawaz Hussain
- 20* Dr.(Prof.) Prasanna Kumar Patasani
- 21* Shri Arjun Ram Meghwal
- 22* Shri Kaushalendra Kumar
- 23* Shri Rajendra Agrawal
- 24* Shri Jagdambika Pal
- 25* Shri Kamal Kishor

^{*}Written speeches were laid on the Table.

Shri Kapil Sibal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kapil Sibal.

The motion was adopted and the Bill was passed.

*6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 2009.)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.24 P.M. to 6.32 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 2, 2009/Agrahayana 11, 1931 (Saka)

No. 42

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181, 182, 183, 186 and 187 were orally answered. Replies to Starred Question Nos. 184, 185 and 188 – 200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2033 – 2262 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2007-2008.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2007-2008.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 541(E) in Gazette of India dated the 21st July, 2009.
- (ii) The Indian Administrative Service (Pay) Second Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 542(E) in Gazette of India dated the 21st July, 2009.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 770(E) in Gazette of India dated the 20th October, 2009.
- (iv) The Indian Police Service (Pay) Fifth Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 771(E) in Gazette of India dated the 20th October, 2009.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 819(E) in Gazette of India dated the 12th November, 2009.
- (vi) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 820(E) in Gazette of India dated the 12th November, 2009.
- (4) A copy each of the following Notifications (Hindi and English versions) under Article 320(5) of the Constitution:-
 - (i) The Union Public Service Commission (Exemption from Consultation)
 Amendment Regulations, 2009 (Hindi and English versions) published in
 Notification No. G.S.R. 727(E) in Gazette of India dated the 7th October,
 2009.
 - (ii) The Union Public Service Commission (Exemption from Consultation)
 Amendment Regulations, 2009 (Hindi and English versions) published in
 Notification No. G.S.R. 544(E) in Gazette of India dated the 22nd July, 2009.
- (5) A copy of the Coal Mines Pension (Amendment) Scheme, 2009 (Hindi and English versions) published in Notification No. G.S.R. 774(E) in Gazette of India dated the 22nd October, 2009 under Section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2008-2009.
- (ii) Annual Report of the Nevyeli Lignite Corporation Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under various sections of the Environment (Protection) Act, 1986:-
 - (i) S.O. 2804(E) published in Gazette of India dated the 3rd November, 2009 regarding amendments to fly ash utilization notification of 1999.
 - (ii) S.O. 1545(E) published in Gazette of India dated the 25th June, 2009 declaring Mount Abu and its surrounding region as Eco-sensitive zone.
 - (iii) S.O. 2399(E) published in Gazette of India dated the 18th September, 2009 recognizing the laboratories, mentioned therein, as environmental laboratories.
 - (iv) S.O. 1802(E) published in Gazette of India dated the 22nd July, 2009 recognizing the laboratories, mentioned therein, as environmental laboratories.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) Fifth Amendment Rules, 2009 published in Notification No. G.S.R. 595(E) in Gazette of India dated the 21st August, 2009.
 - (ii) The Environment (Protection) Fourth Amendment Rules, 2009 published in Notification No. G.S.R. 543(E) in Gazette of India dated the 22nd July, 2009.
- (9) A copy of the Notification No. G.S.R. 407(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 2008 repealing the Chairman, Central Pollution Control Board Recruitment Rules, 2007, issued under sub-section (1) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under Sections 38 & 40 of the Biological Diversity Act, 2002:-

- (i) S.O. 2726(E) published in Gazette of India dated the 30th October, 2009 declaring provisions of the Biological Diversity Act, 2002 shall not apply to the Biological Resources, mentioned therein.
- (ii) S.O. 2524(E) published in Gazette of India dated the 5th October, 2009 notifying the species of plants and animals which are on the verge of extinction, mentioned therein, for the State of Mizoram.
- (iii) S.O. 2525(E) published in Gazette of India dated the 5th October, 2009 notifying the species of plants and animals which are on the verge of extinction, mentioned therein, for the State of Orissa.
- (iv) S.O. 2526(E) published in Gazette of India dated the 5th October, 2009 notifying the species of plants and animals which are on the verge of extinction, mentioned therein, for the State of Meghalaya.
- (12) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

TENTH LOK SABHA

Statement No. XXXVI

Eleventh Session 1994

ELEVENTH LOK SABHA

2. Statement No. XXXIX

Second Session, 1996

TWELFTH LOK SABHA

3. Statement No. VII First Session, 1998

4. Statement No. XLIV Second Session, 1998

THIRTEENTH LOK SABHA

5. Statement No. XLVII Third Session, 2000

6. Statement No. XL Fourth Session, 2000

7. Statement No. XLVI Sixth Session, 2001

8. Statement No. XLV Seventh Session, 2001

9. Statement No. XXXIII Ninth Session, 2002

10. Statement No. XXX Tenth Session, 2002

Statement No. XXXVI Eleventh Session, 2002
 Statement No. XXVII Twelfth Session, 2003
 Statement No. XXIV Thirteenth Session, 2003
 Statement No. XXIII Fourteenth Session, 2003

FOURTEENTH LOK SABHA

15. Statement No. XX Second Session, 2004 16. Statement No. XVIII Third Session, 2004 17. Statement No. XVIII Fourth Session, 2005 18. Statement No. XVI Fifth Session, 2005 19. Statement No. XV Sixth Session, 2005 20. Statement No. XIV Seventh Session, 2006 21. Statement No. XII Eighth Session, 2006 22. Statement No. XI Ninth Session, 2006 23. Statement No. X Tenth Session, 2007 24. Statement No. VIII Eleventh Session, 2007 25. Statement No. VII Twelfth Session, 2007 26. Statement No. V Thirteenth Session, 2008 27. Statement No. III Fourteenth Session, 2008 28. Statement No. II Fifteenth Session, 2009

FIFTEENTH LOK SABHA

29. Statement No. I Second Session, 2009

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2008-2009.
 - (14) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-

- (i) The UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009 published in Notification No. F.1-16/2007 (CPP-II) in weekly Gazette of India dated the 10th July, 2009.
- (ii) The University Grants Commission (Minimum Standards and Procedure for award of M. Phil/Ph.D. Degree), Regulations, 2009 published in Notification No. F.1-1/2002 (PS) Exemp. in weekly Gazette of India dated the 17th July, 2009.
- (iii) The University Grants Commission (Minimum qualifications required for the appointment and Career Advancement of teachers in Universities and Institutions affiliated to it) (3rd Amendment) Regulation, 2009 published in Notification No. F.1-1/2002 (PS) Exemp. in weekly Gazette of India dated the 17th July, 2009.
- (iv) The University Grants Commission (Fitness of Institutions for Grants) (Amendment) Rules, 2009 published in Notification No. G.S.R. 111 in Gazette of India dated the 15th August, 2009.
- (v) The University Grants Commission (Fitness of Certain Universities for Grants) (Amendment) Rules, 2009 published in Notification No. G.S.R. 112 in Gazette of India dated the 15th August, 2009.
- (15) A copy of the Notification No. S.O. 1761(E) (Hindi and English versions) published in Gazette of India dated the 17th July, 2009 regarding implementation of reservation for students belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes to Jirania in the Tripura Tribal Areas Autonomous District Council, Tripura in regard to Central Educational Institutions situated therein issued under various Sections of the Central Educational Institutions (Reservation in Admission)Act, 2006.
- (16) A copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 752(E) in Gazette of India dated the 15th October, 2009 issued under sub-section (3) of Section 8 of the Diplomatic and Consular Officers (Oaths & Fees) Act, 1948.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Prabodh Panda presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Food Corporation of India (FCI)".

6. Reports of Standing Committee on Finance

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2009–10):

- First Report on Demands for Grants (2009-10) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment);
- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Finance (Department of Revenue);
- (3) Third Report on Demands for Grants (2009-10) of the Ministry of Planning;
- (4) Fourth Report on Demands for Grants (2009-10) of the Ministry of Statistics and Programme Implementation; and
- (5) Fifth Report on Demands for Grants (2009-10) of the Ministry of Corporate Affairs.

*12.04 P.M.

7. **Submission by Members**

Regarding need to accord permission by the Govt. to CBI to file chargesheet against the accused persons of 1984 anti-Sikh riots as indicted by the Nanavati Commission

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The following members made submission regarding need to accord permission by the Govt. to CBI to file chargesheet against the accused persons of 1984 anti-Sikh riots as indicted by the Nanavati Commission:-

- 1. Smt. Harsimrat Kaur Badal
- 2. Shri L.K. Advani

Sarvashri Khagen Das, Ashok Kumar Rawat, Dara Singh Chauhan, Dr. Mahendra Kumar Roy, Bhartruhari Mahtab, Shailendra Kumar, Nripendra Nath Roy, Dr. Pulin Bihari Baske,, Kunwar Rewati Raman Singh, Smt. Sushma Swaraj, Sk. Saidul Hague, Shrimati Susmita Bauri, Dr. Anup Kumar Saha, Dr. Tarun Mandal and Dr. Ram Chandra Dome associated.

Shri Pranab Mukherjee responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.15 P.M.)

2.15 P.M.

8. **Matters under Rule 377**

- Shri Jagdambika Pal raised a matter regarding need to re-open the closed (1) Fertilizer Factory in Gorakhpur, Uttar Pradesh.
- (2)Shri Adhir Ranjan Chowdhury raised a matter regarding need to implement 'Kandi Master Plan' in Murshidabad district of West Bengal to prevent the recurring annual floods in the region.
- (3) Dr. Nirmal Khatri raised a matter regarding need to bring Ayodhya and Faizabad under the Jawaharlal Nehru National Urban Renewal Mission to provide civic amenities.
- (4) Shri P.T. Thomas raised a matter regarding need to expedite the construction of Angamaly-Sabari railway line in Kerala.

^{*}From 12.04 P.M. to 1.03 P.M., members raised matters of urgent public importance.

- (5) Shri Aruna Kumar Vundavalli raised a matter regarding need to extend financial benefit to second girl child also in a family under Indira Gandhi Scholarships Scheme.
- (6) Shri Mansukhbhai D. Vasava raised a matter regarding need to divert the proposed route of Bharuch –Dahej railway line to facilitate smooth traffic in Bharuch city, Gujarat.
- (7) Shri Virendra Kashyap raised a matter regarding need to construct railway line from Ghanauli to Paonta Sahib in order to give impetus to industrial development in Himachal Pradesh.
- (8) Smt. Bijoya Chakravarty raised a matter regarding need for speedy completion of the developmental works under Jawaharlal Nehru National Urban Renewal Mission in Guwahati, Assam.
- (9) Shri Mahendrasinh P. Chauhan raised a matter regarding need to accord permission to construct road near Ahmedabad-Udaipur via Himmat Nagar Railway level crossing in the vicinity of village Wantada in Sabarkantha Constituency of Gujarat.
- (10) Shri Arjun Roy raised a matter regarding need to expedite the construction of railway line from Muzaffarpur to Sitamarhi in Bihar.
- (11) Shri Tathagata Satpathy raised a matter regarding need to include Orissa under Restructured Accelerated Power Development & Reform Programme to overcome power shortage in the State.
- (12) Shri Jai Prakash Agarwal raised a matter regarding need to construct Barrage on the River Yamuna to redress the problem of drinking water in Delhi.

2.34 P.M.

9. Government Bill – Under Consideration

Time Allotted: 4 hrs. Time Taken: 2 hrs. 56 mts. Balance: 1 hr. 04 mts.

The Representation of the People (Amendment) Bill, 2009, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. M. Veerappa Moily. The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Shri Sandeep Dikshit
- 3. Shri Shailendra Kumar
- 4. Shri Rajiv Ranjan Singh 'Lalan'
- 5. Shri Kalyan Banerjee
- 6. Adv. A. Sampath
- 7. Shri T.K.S. Elangovan
- 8. Shri Arjun Charan Sethi
- 9. Shri Harin Pathak
- 10. Shri P.C. Chacko
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri Prabodh Panda (speech unfinished)

The discussion was not concluded.

5.30 P.M.

10. Half-an-Hour Discussion

Dr. K.S. Rao raised a discussion on points arising out of the answer given by the Minister of Parliamentary Affairs and Water Resources on 08.07.2009 to Starred Question No. 61 regarding "Inter-linking of Rivers".

Shri Pawan Kumar Bansal replied to the discussion.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd December, 2009.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 3, 2009/Agrahayana 12, 1931 (Saka)

No. 43

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference on the occasion of International Day of Persons with Disabilities.

The Speaker also made a reference on the 25th Anniversary of the Bhopal Gas Tragedy.

2. Starred Questions

Starred Question Nos. 201, 202, 203, 204, 205, 207, 208 and 209 were orally answered. Replies to Starred Question Nos. 206 and 210 – 220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2263 – 2492 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2008-2009.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
 - (i) The Aircraft (15th Amendment) Rules, 2009 published in Notification No. G.S.R. 757(E) in Gazette of India dated the 16th October, 2009, alongwith an explanatory note.

- (ii) The Aircraft (13th Amendment) Rules, 2009 published in Notification No. G.S.R. 744(E) in Gazette of India dated the 12th October, 2009, alongwith an explanatory note.
- (3) A copy of the Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Second Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 827(E) in Gazette of India dated the 16th November, 2009 under sub-section (3) of Section 63 of the Competition Act, 2002.
- (4) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2009, published in Notification No. F. No. 104/29/Accts.-Report of the Council- in Gazette of India dated the 16th September, 2009, under Section 40 of the Company Secretaries Act, 1940.
- (5) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2009 published in Notification No. G/18-CWA/9/2009 in Gazette of India dated the 23th September, 2009, under Section 40 of the Cost and Works Accountants Act, 1959.
- (6) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2009 published in Notification No. 1-CA(5)/60/2009 in Gazette of India dated the 30th September, 2009, under Section 30B of the Chartered Accountants Act, 1949.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2008-2009.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hindustan Organic Chemicals Limited, Raigarh, for the year 2008-2009.

- (9) A copy each of the Statements (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of Indian Silk Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2008-2009.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of Institute of Textile Management, Coimbatore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Textile Management, Coimbatore, for the year 2008-2009.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of Wool and Woollens Export Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of Handloom Export Promotion Council, Tamil Nadu, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council,

- Tamil Nadu, for the year 2008-2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of Man-Made Textiles Research Association, Surat, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2008-2009.
- (16) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the KIOCL Limited (formerly Kudremukh Iron Ore Company Limited, Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the KIOCL Limited (formerly Kudremukh Iron Ore Company Limited), Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhaptnam, for the year 2008-2009.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhaptnam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the MSTC Limited, Kolkata, including its subsidiaries for the year 2008-2009.
 - (ii) Annual Report of the MSTC Limited, Kolkata, including its subsidiaries for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2008-2009.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year

- 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2008-2009.
 - (ii) Annual Report of the MECON Limited, Ranchi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2008-2009.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2008-2009.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17)* A copy of the Report[#] of the Liberhan Ayodhya Commission of Inquiry alongwith Memorandum of Action Taken[#] thereon (in Hindi version only) under sub-section(4) of section (3) of the Commissions of Inquiry Act, 1952.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 1st December, 2009, Rajya Sabha passed the Legal Metrology Bill, 2009.
- (ii) That at its sitting held on the 1st December, 2009, Rajya Sabha agreed without any amendment to the Workmen's Compensation (Amendment) Bill, 2009, passed by Lok Sabha on the 25th November, 2009

6. Bill as passed by Rajya Sabha – Laid on the Table

The Legal Metrology Bill, 2009.

^{*}At 4.48 P.M.

[#] English version of the Report alongwith Memorandum of Action Taken was laid on 24.11.2009.

7. Reports of Standing Committee on External Affairs

Shrimati Sushma Swaraj presented the following Reports (Hindi and English Versions) of the Standing Committee on External Affairs:

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- (1) 1st Report (15th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2009-2010; and
- (2) 2nd Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2009-2010.

8. Reports of Standing Committee on Railways

Shri T. R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) First Report on Action Taken by the Government on the recommendations/ observations contained in their Thirty-sixth Report (14th Lok Sabha) on 'Demands for Grants 2008-09 of the Ministry of Railways';
- (2) Second Report on Action Taken by the Government on the recommendations/ observations contained in their Fortieth Report (14th Lok Sabha) on 'Review of Plan Performance and 11th Five Year Plan Projections'; and;
- (3) Third Report on Action Taken by the Government on the recommendations/ observations contained in their Forty-first Report (14th Lok Sabha) on 'Review of Special Railway Safety Fund'.

[@]12.04 P.M.

9. Statements by Ministers

- (i) The Minister of State in the Prime Minister's Office made a statement regarding the issue of radioactive contamination of drinking water at Kaiga Atomic Power Station.
- (ii)^{\$} The Minister of External Affairs made a statement on visit of the Prime Minister to the United States of America.

(Due to interruptions in the House, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.00 P.M.)

[@]From 12.10 P.M. to 12.31 P.M., members raised matters of urgent public importance. *At 2.31 P.M.

*2.00 P.M.

10. Submission by Member

Regarding deteriorating law and order situation in the State of West Bengal resulting in death of innocent persons.

Shri Sudip Bandyopadhyay made submission regarding incidents of violence being witnessed in the State of West Bengal even while a Central Team is assessing the law and order situation in the State.

Shri V. Narayanasamy responded.

2.05 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Datta R. Meghe regarding need to pass the pending legislation for providing proper medication to HIV/AIDS affected people.
- (2) Shri Sonawane Pratap Narayanrao regarding need to enhance the minimum qualifying limits of income for BPL to facilitate benefits under the Scheme.
- (3) Smt. Yashodhara Raje Scindia regarding need to provide funds to the State Government of Madhya Pradesh for deepening works of dams/ponds in Gwalior Parliamentary Constituency.
- (4) Smt. Darshana Vikram Jardosh regarding need to re-schedule the operation of flights between Delhi and Surat and introduce flights connecting Surat with other parts of the country.

^{*}From 2.00 P.M. to 2.05 P.M., member raised matters of urgent public importance.

2.06 P.M.

12. Discussion under Rule 193

Time Taken: 4 hrs. 56 mts.

The Chairman informed the House that Shri Anant Kumar Hegde, who was to initiate the discussion under Rule 193 on impact of climate change, has requested the Chair that Dr. Murli Manohar Joshi might be permitted to initiate the discussion on his behalf and the Chair has acceded to his request.

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Accordingly, Dr. Murli Manohar Joshi initiated the discussion.

The following members took part in the debate:-

- 1. Shri Sandeep Dikshit
- 2. Kunwar Rewati Raman Singh
- 3. Shri Ramashankar Rajbhar
- 4. Shri Mangani Lal Mandal
- 5. Dr. Kakoli Ghosh Dastidar
- 6* Shri M.B. Rajesh
- 7* Shri Prem Das Rai
- 8** Shri Radha Mohan Singh
- 9** Sk. Saidul Haque
- 10. Shri Bhartruhari Mahtab
- 11. Smt. Supriya Sule
- 12** Shri Shailendra Kumar
- 13. Shri Anant Kumar Hegde
- 14** Dr. Kirit Premjibhai Solanki
- 15** Shri Naveen Jindal
- 16. Shri Adhir Ranjan Chowdhury
- 17** Smt. Maneka Gandhi
- 18. Shri Jayant Chaudhary
- 19. Shri Prabodh Panda
- 20. Smt. Annu Tandon

^{*}They also laid some portions of their written speeches on the Table.

^{**}Written speeches were laid on the Table.

- 21. Dr. Raghuvansh Prasad Singh
- 22** Shri Arjun Ram Meghwal
- 23. Shri Prasanta Kumar Majumdar
- 24. Dr. Jyoti Mirdha
- 25** Dr. Arjun Roy
- 26** Dr. Tarun Mandal

Shri Jairam Ramesh replied to the debate.

The discussion was concluded.

[#]7.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th December, 2009.)

P.D.T. ACHARY, Secretary-General.

^{**}Written speeches were laid on the Table.

[#] From 7.19 P.M. to 7.42 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 4, 2009/Agrahayana 13, 1931 (Saka)

No. 44

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221, 223, 225, 226, 227 and 229 were orally answered. Replies to Starred Question Nos. 222, 224, 228 and 230 – 240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2493 – 2722 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2008-2009.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2008-2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

- the working of the National Capital Region Planning Board, New Delhi, for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2008-2009.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-
 - (i) The Delhi Development Authority, Engineer Member Recruitment (Amendment) Rules, 2009 published in Notification No. G.S.R. 105 n Gazette of India dated the 18th July, 2009.
 - (ii) The Delhi Development Authority (Disposal of Developed Nazul Land)
 Amendment Rules, 2009 published in Notification No. G.S.R. 590 in
 Gazette of India dated the 20th August, 2009.
 - (iii) The "Recruitment of Lower Division Clerk-cum-Typist (English/Hindi), 2009 (Revised)" published in Notification No. G.S.R. 630(E) in Gazette of India dated the 2nd September, 2009.

- (10) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 137 n Gazette of India dated the 16th September, 2009 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973.
- (11) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2009-2010.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2008-2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2008-2009.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year

- 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2008-2009.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economics Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economics Research, New Delhi, for the year 2008-2009.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2008-2009.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2008-2009.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2008-2009.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the General Insurance Corporation of India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2008-2009.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2008-2009,

- alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2008-2009.
- (23) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2008-2009.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the IDBI Bank Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the IDBI Bank Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (24) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Allahabad Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Andhra Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Bank of Maharashtra for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Central Bank of India for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Bank of India for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Syndicate Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Punjab and Sind Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Union Bank of India for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the United Bank of India for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the State Bank of India for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the State Bank of Patiala for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the State Bank of Mysore for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the State Bank of Indore for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the State Bank of Bikaner and Jaipur for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the State Bank of Hyderabad for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the State Bank of Travancore for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.

- (25) A copy each of the following Notifications (Hindi and English versions) under Section 31 the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2009, published in Notification No. LAD-NRO/GN/2009-10/12/169546 in Gazette of India dated the 14th July, 2009.
 - (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, published in Notification No. LAD-NRO/GN/2009-10/15/174471 in Gazette of India dated the 26th August, 2009.
- (26) A copy of the Notification No. LAD-NRO/GN/2009-10/13/172730 (Hindi and English versions) published in Gazette of India dated the 11th August, 2009, making certain amendments in the Notification No. LAD-NRO/GN/2009-10/04/163097 dated 13th May, 2009 issued under Regulation 3 of the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulation, 2007.
- (27) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "60 Years of the Commonwealth" Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 829(E) in Gazette of India dated the 17th November, 2009 under sub-section (3) of Section 21 of the Coinage Act, 1906.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 676(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum authorizing the Authority constituted under Section 245-O of the Income Tax Act, 1961 to be the Authority under the Customs Act, 1962 with effect from 15th September, 2009.
 - (ii) G.S.R. 678(E) published in Gazette of India dated the 15th September, 2009, together with an explanatory memorandum authorizing the Authority constituted under Section 245-O of the Income Tax Act, 1961 to be the Authority under the Customs Act, 1962.
 - (iii) G.S.R. 810(E) published in Gazette of India dated the 11th November, 2009, together with an explanatory memorandum making certain

- amendments in the Notification No. 21/2002-Cus., dated the $\mathbf{1}^{st}$ March, 2002.
- (iv) G.S.R. 805(E) published in Gazette of India dated the 10th November, 2009, together with an explanatory memorandum to add additional Inland Container Depots, namely Talegaon (Pune, Dhannad (Rau) and Kheda_pithampur (Indore), and Patli (Gurgaon) in the notifications issued under various export promotion schemes for the purpose of imports and exports.
- (v) G.S.R. 672(E) published in Gazette of India dated the 14th September,
 2009, together with an explanatory memorandum making certain amendments in the seven notifications, mentioned therein.
- (29) A copy of the Notification No. S.O. 2879(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 2009 together with an explanatory memorandum empowering all the Additional Directors of Income Tax/Joint Directors of Income Tax working under Director General of Income Tax (Investigation) and Director General of Income Tax (intelligence) to issue warrant of authorization issued under Section 132 of the Income Tax Act, 1961.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R. 798(E) published in Gazette of India dated the 6th November, 2009, together with an explanatory memorandum exempting goods, mentioned therein, manufactured by KVIC units, during the period commencing on the 1st day of September, 1987 and ending with 28th day of February, 1989 for the duty of Excise leviable thereon subject to certain conditions.
 - (ii) G.S.R. 673(E) published in Gazette of India dated the 14th September, 2009, together with an explanatory memorandum making certain amendments in the two notifications, mentioned therein.
- (31) A copy of the Notification No. G.S.R 582(E) (Hindi and English versions) published in Gazette of India dated the 19th August, 2009 together with an explanatory memorandum containing corrigendum to the Notification No. G.S.R. 436(E) dated 1st July, 2005 issued under Prevention of Money Laundering Act, 2002.
- (32) A copy of the Notification No. G.S.R 809(E) (Hindi and English versions) published in Gazette of India dated the 11th November, 2009 together with an

explanatory memorandum seeking to impose definitive anti dumping duty on imports of All Fully Drawn or Fully Oriented Yarn/Spin Draw Yarn/Flat Yarn of Polyester (non-textured and non-POY), originating in, or exported from, the People's Republic of China, Thailand and Vietnam for the period of five years from the date of imposition of the provisional anti-dumping duty, that is, 26th March, 2009, in pursuance of the final findings of the Designated Authority under sub-section (7) of Section 9A of the Customs Tariffs Act, 1975.

- (33) A copy of the Notification No. G.S.R 821(E) (Hindi and English versions) published in Gazette of India dated the 12th November, 2009 together with an explanatory memorandum seeking to exempt taxable service referred to Section 65 of the Finance Act, 1994, in relation to one or more of the specified processes during the course of manufacture of parts of cycles or sewing machines, subject to certain conditions under sub-section (4) of Section 94 of the Finance Act, 1994.
- (34) A copy of the Post Savings Account (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R 748(E) in Gazette of India dated the 13th October, 2009 under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.
- (35) A copy of the Notification No. S.O. 2629(E) (Hindi and English versions) published in Gazette of India dated the 20th October, 2009 containing Presidential Order making certain amendments in the Notification No. 1937(E) dated 14th November, 2007 under Article 280 of the Constitution.
 - (36) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Rishikesh, for the year 2008-2009.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Rishikesh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Payment of Fees) (Amendment) Regulations, 2009 published in Notification No. L-7/142/157/2008-CERC. in Gazette of India dated the 24th July, 2009.
 - (ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 published in Notification No. L-1(3)/2009-CERC. in Gazette of India dated the 10th August, 2009.
 - (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009 published in Notification No. F. No. L-7/186(201)/2009-CERC. in Gazette of India dated the 17th September, 2009.
 - (iv) The Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 published in Notification No. F. No. L-7/145(160)/2008-CERC. in Gazette of India dated the 26th September, 2009.
- (38) A copy each of the following Notifications (Hindi and English versions) under the Electricity Act, 2003:-
 - (i) Notification No. L-1(1)/2009-CERC. published in Gazette of India dated the 24th July, 2009 containing corrigendum to the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matter) Regulation, 2009.

- (ii) Notification No. L-7/105(121)/2007-CERC. published in Gazette of India dated the 24th July, 2009 containing corrigendum to the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Amendment) Regulation, 2009.
- (39) A copy each of the following Annual Reports (Hindi and English versions) for the year 2008-2009 alongwith Audited Accounts in respect of the following Centres:-
 - (i) Population Research Centre (Institute of Economic Growth), Delhi.
 - (ii) Population Research Centre, Bhubaneswar.
 - (iii) Population Research Centre, Srinagar.
 - (iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (v) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (vi) Population Research Centre (JSS Institute of Economic Research),Dharwad.
 - (vii) Population Research Centre, Visakhapatnam.
 - (viii) Population Research Centre, Thiruvananthapuram.
 - (ix) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.
 - (x) Population Research Centre, Guwahati.
 - (xi) Population Research Centre, Udaipur.
 - (xii) Population Research Centre, Lucknow.
 - (xiii) Population Research Centre, Vadodara.
 - (xiv) Population Research Centre, Sagar.
 - (xv) Population Research Centre, Chandigarh.
 - (xvi) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
 - (xvii) Population Research Centre, Shimla.
 - (xviii) Population Research Centre, Patna.
- (40) A copy each of the Review (Hindi and English versions) by the Government on the working of the above 18 Centers for the year 2008-2009.
- (41) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 651(E) in Gazette of India dated the 9th September, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (42) A copy of the Notification No. S.O. 1868(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 2009 appointing 31st day of July, 2009 as the day on which the provisions of Section 36 to 47 of the Food Safety and Standards Act, 2006 shall come into force issued under Section 1 of the said Act.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2008-2009.
- (44) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2006-2007.
 - (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-2008.
 - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Company Limited, Pondicherry, for the year 2007-2008.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Company Limited, Pondicherry, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Assam Ashok Hotel Company Limited, Guwahati, for the year 2007-2008.
 - (ii) Annual Report of the Assam Ashok Hotel Company Limited, Guwahati, for the year 2007-2008, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Company Limited, Itanagar, for the year 2007-2008.
 - (ii) Annual Report of the Donyi Polo Ashok Hotel Company Limited, Itanagar, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation, New Delhi , for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Tourism Development Corporation, New Delhi, for the year 2007-2008.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2008-2009.
- (49) A copy of the Homoeopathy Central Council (Registration) Amendment Regulations, 2008 (Hindi and English versions) published in Notification No. 7-1/2004-CCH in Gazette of India dated the 18th March, 2009 under sub-section (2) of Section 32 of the Homoeopathy Central Council Act, 1873.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

4. Departmentally Related Standing Committee – A Review

Secretary-General laid on the Table a copy (Hindi and English versions) of the Departmentally Related Standing Committees (2007-2008) – A Review.

5. Parliamentary Committees (other than Financial & DRSCs) Summary of Work

Secretary-General laid on the Table a copy (Hindi and English versions) of the Parliamentary Committees (Other than Financial and DRSCs) Summary of Work (1st June, 2007 to 31st May, 2008).

6. Report of the Business Advisory Committee

Shri Pawan Kumar Bansal presented the Eighth Report of the Business Advisory Committee.

7. Statement by Minister Of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th December, 2009

12.10 P.M.

8. Announcement by Speaker

The Speaker made the following announcement:-

"Hon'ble Members, as you are aware, it had been decided in the meeting of Business Advisory Committee held on 2^{nd} December, 2009 that the Short Duration Discussion on Liberhan Commission Report would be held on 9^{th} and 10^{th} December, 2009.

However, in view of the fact that a copy of the Hindi version of the Report has since been laid on the Table of the House by the Minister of Home Affairs on the 3rd December, 2009, the Minister of Parliamentary Affairs has requested that the discussion may now be taken up on 7th and 8th December, 2009. Accordingly, the Discussion under rule 193 on the "Report of the Liberhan Ayodhya Commission of Inquiry and Memorandum of Action Taken by the Government on the Report" will now be taken up on Monday, the 7th December, 2009 at 2 P.M. The Short Duration Discussion on "Increase in Naxalite and Maoist activities in the country", which was admitted for discussion on Monday, the 7th December, 2009 at 2 P.M., stands postponed.

I hope the House agrees."

The House agreed.

\$9. Calling Attention

Smt. Sushma Swaraj called the attention of the Minister of External Affairs regarding the plight of Tamilians in Sri Lanka.

The Minister of External Affairs made a statement in regard thereto.

The Minister of External Affairs also replied to the clarificatory questions asked by the members.

12.12 P.M.

10. Government Bills – Introduced

- (i) The Trade Marks (Amendment) Bill, 2009
- (ii) The Payment of Gratuity (Amendment) Bill, 2009
- (ii) The Essential Commodities (Amendment and Validation) Bill, 2009
- (iv)* The State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment Bill, 2009.

12.15 P.M.

11. Statement regarding Ordinance

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Essential Commodities (Amendment and Validation) Ordinance, 2009 (No.9 of 2009).

(Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.03 P.M.)

^{\$} At 2.03 P.M.

^{*}At 12.16 P.M.

[#]From 12.18 P.M. to 12.57 P.M., members raised matters of urgent public importance.

3.12 P.M.

12. Government Bill – Under Consideration

Time Allotted: 4 hrs. Time Taken: 3.14 P.M. Balance: 0.46 mts.

The Representation of the People (Amendment) Bill, 2009, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill moved by Dr. M. Veerappa Moily on the 2 December, 2009, continued.

The following members took part in the debate :-

- 1. Shri Prabodh Panda (speech resumed)
- 2. Shri Arjun Ram Meghwal
- 3. Shri J. P. Agarwal (speech unfinished)

The discussion was not concluded.

3.30 P.M.

13. Motion

Shri Prabodh Panda moved the following motion: -

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on 25 November, 2009, subject to modification that para 6 and sub-para (iii) of para 7 of recommendations thereof, relating to allocation of time to Resolutions, be omitted and also agree with the Second Report of the Committee presented to the House on 2 December, 2009."

The motion was adopted.

3.32 P.M.

14. Private Members' Bills – Introduced

- (1) The Constitution (Amendment) Bill, 2009 (Amendment of article 275) by Shri Baijayant Panda.
- (2) The Illegal Immigrants and Overstaying Foreign Nationals (*Identification and Deportation*) Bill, 2009 by Shri Baijayant Panda.

- (3) The Promotion of Two Child Norm Bill, 2009 by Shri Baijayant Panda.
- (4) The Constitution (Amendment) Bill, 2009 (Insertion of new article 16A) by Shri Basudeb Acharia.
- (5) The Special Irrigation Development Fund *(For Forest Areas)* Bill, 2009 by Shri Hansraj Gangaramji Ahir.
- (6) The Compulsory Voting Bill, 2009 by Smt. Supriya Sule.
- (7) The Scheduled Tribes and Other Traditional Forest Dwellers (*Recognition of Forest Rights*) Amendment Bill, 2009 (*Amendment of sections 2 and 6*) by Shri Anant Kumar Hegde.
- (8) The Constitution (Amendment) Bill, 2009 (Amendment of the Seventh Schedule) by Shri Anant Kumar Hegde.
- (9) The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill,2009 by Shri Om Prakash Yadav.
- (10) The Provision of Communication Facilities in Every Village Bill, 2009 by Shri Om Prakash Yadav.
- (11) The Constitution (Amendment) Bill, 2009 (Amendment of the Eighth Schedule) by Shri Om Prakash Yadav.
- (12) The Special Financial Assistance to the State of Bihar Bill, 2009 by Shri Om Prakash Yadav.
- (13) The Prevention of Insults to National Honour *(Amendment)* Bill, 2009 *(Insertion of new section 4)* by Shri J.P. Agarwal.
- (14) The Youth Welfare Bill, 2009 by Shri J.P. Agarwal.
- (15) The Eradication of Unemployment Bill, 2009 by Shri J.P. Agarwal.
- (16) The Electricity (Compulsory Supply to Katras and Densely Populated Areas) Bill,2009 by Shri J.P. Agarwal.
- (17) The Insurance Agents Welfare Bill, 2009 by Shri Basudeb Acharia.
- (18) The Special Financial Assistance to the State of Jharkhand Bill, 2009 by Shri Inder Singh Namdhari.
- (19) The Forest *(Conservation)* Amendment Bill, 2009 *(Insertion of new sections 3C and 3D)* by Shri Satpal Maharaj.

- (20) The Constitution *(Amendment)* Bill, 2009 *(Insertion of new Article 371J)* by Shri Inder Singh Namdhari.
- (21) The Payment of Gratuity (Amendment) Bill, 2009 (Amendment of Section 4) by Adv. P.T. Thomas.
- (22) The Rainwater (Compulsory Harvesting) Bill, 2009 by Shri Arjun Meghwal.
- (23) The Special Financial Assistance to the State of Rajasthan Bill, 2009 by Shri Arjun Meghwal.
- (24) The Integrated Child Development Services *(Regularisation)* Bill, 2009 by Shri Arjun Meghwal.
- (25) The Domestic Workers *(Conditions of Service)* Bill, 2009 by Shri Arjun Meghwal.
- (26) The Constitution *(Amendment)* Bill, 2009 *(Insertion of new articles 275A and 371J)* by Prof. Ranjan Prasad Yadav.
- (27) The Child Welfare Bill, 2009 by Shri Adhir Ranjan Chowdhury.
- (28) The Abolition of Death Penalty to Women, Children and Indigent Persons Bill, 2009 by Shri Adhir Ranjan Chowdhury.
- (29) The Poor and Destitute Agricultural Workers and Artisans *(Welfare)* Bill, 2009 by Shri Shailendra Kumar.
- (30) The Constitution (Amendment) Bill, 2009 (Amendment of article 48) by Shri Shailendra Kumar.
- (31) The Street Children *(Rehabilitation and Welfare)* Bill, 2009 by Shri Shailendra Kumar.

3.51 P.M.

15. Private Member's Bills – Withdrawn

(i) The Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development) Bill, 2009 by Shri Baijayant Panda.

Further discussion on the motion for consideration of the Bill moved by Shri Baijayant Panda on 17.07.2009, continued.

Shri V. Narayanasamy resumed his speech.

Shri Baijayant Panda replied to the debate.

The Bill was withdrawn by leave of the House.

4.35 P.M.

(ii) The Prevention of Cruelty to Animals (Amendment) Bill, 2009 (Amendment of section 11, etc.) by Shri Francisco Sardinha.

The motion for consideration of the Bill was moved by Shri Francisco Sardinha.

The following members took part in the debate :-

- (1) Shri Hukmadeo Narayan Yadav
- (2) Shri Shailendra Kumar
- (3) Shri Arjun Ram Meghwal
- (4) Shri Jairam Ramesh

Shri Francisco Sardinha replied to the debate.

The Bill was withdrawn by leave of the House.

5.33 P.M.

16. Private Member's Bill – Under Consideration

The Compulsory Voting Bill, 2009 by Shri J.P. Agarwal.

The motion for consideration of the Bill was moved by Shri J.P. Agarwal. His speech was not concluded.

The discussion was not concluded.

*6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.01 P.M. to 6.04 P.M., member raised matter of urgent public importance

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 7, 2009/Agrahayana 16, 1931 (Saka)

No. 45

11.00 A.M.

1. Felicitation to Indian Cricket Team

The Speaker on behalf of the House congratulated the Indian Cricket Team, its Captain M. S. Dhoni, players Virender Sehwag and others for the resounding victory over Sri Lanka in the Mumbai Test Match and the on-going Cricket Test Series and also for placing India at No. 1 spot in the ICC Test rankings, for the first time in the history of Indian Cricket.

2. Starred Questions

Starred Question Nos. 241, 243, 244, 245, 247 and 248 were orally answered. Replies to Starred Question Nos. 242, 246 and 249 – 260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2723 – 2894 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 629(E) published in Gazette of India dated the 1st September, 2009 under sub-section (4) of Section 12 of the Beedi Workers Welfare Fund Act, 1976.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2008-2009.

- (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs and SEZ Units, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs and SEZ Units, New Delhi, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2008-2009.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2008-2009.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2008-2009.
- (10) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy each of the following Notifications(Hindi and English versions) issued under Section 14 of the Bureau of Indian Standards Act, 1986:-
 - (i) The Ductile Iron Pressure Pipes and Fittings (Quality Control) Order, 2009 published in Notification No. S.O. 2749(E) in Gazette of India dated the 30th October, 2009.
 - (ii) S.O. 2681(E) published in Gazette of India dated the 23th October, 2009 containing order rescinding the Notification No. S.O. 1544(E) dated 25th June, 2009.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
 - (i) The Special Economic Zones (Third Amendment) Rules, 2009 published in Notification No. G.S.R. 562(E) in Gazette of India dated the 3rd August, 2009 together with an explanatory note and a Statement of Objects and Reasons.

- (ii) The Special Economic Zone Authority Rules, 2009 published in Notification No. G.S.R. 811(E) in Gazette of India dated the 11th November, 2009 together with an explanatory note and a Statement of Objects and Reasons.
- (13) A copy of the Notification No. S.O. 2320(E) (Hindi and English versions) published in Gazette of India dated the 1st October, 2008, appointing the 1st day of October, 2008 as the date on which Sections 31 to 41 (both inclusive) of the Special Economic Zones Act, 2005 shall come into force issued under Section 1 of the said Act.
- (14) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2008-2009.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Vasco-da-gama, for the year 2008-2009.
 - (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-gama, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (15) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2008-2009, alongwith Annual Consolidated Accounts.
- (16) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (17) A copy of the Payment of Wages (Nomination) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 822(E) in Gazette of India dated the 13th November, 2009 under sub-section (6) of Section 26 of the Payment Wages Act, 1936.
 - (18) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2008-2009.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (19) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Informatics Centre Services Incorporated, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (20) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2008-2009.
 - (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for

- Materials for Electronics Technology (C-MET), Pune, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2008-2009.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing (C-DAC), Pune, for the year 2008-2009.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2008-2009.

@ 12.04 P.M.

5. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Finance to the situation arising out of Government's move to merge various Public Sector Banks resulting in discontent amongst the bank employees and steps taken by the Government in this regard.

The Minister of Finance made a statement in regard thereto.

The Minister of Finance also replied to the clarificatory questions asked by the Member.

#6. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 4th December, 2009."

The motion was adopted.

***7.** Government Bill – Introduced

The Jharkhand Contingency Fund (Amendment) Bill, 2009

***8.** Statement regarding Ordinance

The Minister of State in the Ministry of Finance laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Jharkhand Contingency Fund (Amendment) Ordinance, 2009 (No.7 of 2009).

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

[#] From 12.02 P.M. to 12.03 P.M.

[@] From 12.37 P.M. to 1.00 P.M., members raised matters of urgent public importance.

2.00 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Nirmal Khatri regarding need to establish a Urdu University at Faizabad and a Sanskrit University at Ayodhya in Uttar Pradesh for promoting Urdu and Sanskrit languages.
- (2) Shri Madhu Goud Yaskhi regarding need to release adequate funds to the Government of Andhra Pradesh for providing toilet and bathroom facilities in girls' hostels.
- (3) Shri Ponnam Prabhakar regarding need to expedite the setting up of FM Radio (Relay) in Karimnagar Parliamentary Constituency of Andhra Pradesh.
- (4) Shri Jai Prakash Agarwal regarding need to extend the jurisdiction of Delhi High Court to all the cities and towns of NCR.
- (5) Dr. M. Jagannath regarding need to release funds for the speedy completion of railway line between Raichur in Karnataka and Macherla in Andhra Pradesh.
- (6) Dr. Bhola Singh regarding need to declare 'Sitamarhi' in district Nawada, Bihar as a tourist place of national importance.
- (7) Shri Anurag Singh Thakur regarding need to extend the time-frame of industrial package given to Himachal Pradesh for its economic development.
- (8) Shri Tufani Saroj regarding need to construct a railway over bridge at level crossing on Varanasi-Lucknow railway line in Jagdishpur, Machhlishahr Parliamentary Constituency, Uttar Pradesh.
- (9) Shri Mahabali Singh regarding need to construct a bridge on river Sone between Daundnagar and Narsariganj in Aurangabad and Rohtas districts respectively.
- (10) Dr. Tarun Mandal regarding need to build a National Highway from Baruipur to Bakkhali in South 24-Parganas district of West Bengal.

9

2.01 P.M.

10. Observation by Speaker

The Speaker made the following Observation:-

"Hon. Members, before we take up the next item, that is, the discussion under Rule 193 on the Report of the Liberhan Ayodhya Commission of Inquiry, I would like to make a small observation.

Hon. Members, as you are aware, the issue that we are now going to discuss is politically and emotionally sensitive. While this forum is meant for discussing issues, it is our duty to ensure that all issues are discussed in a constructive and dispassionate manner. I would, therefore, urge upon the Members to participate in the discussion on this emotive issue without hurting the sentiments of one another and avoid alleging anything against any person who is not present in the House to defend himself. I hope that the discussion will be held in a manner that enhances the dignity of the House and its Members............"

2.02 P.M.

11. Discussion under Rule 193

Time Allotted: 8 hrs. Time Taken: 4 hrs. 22 mts. Balance: 3 hrs. 38 mts.

Shri Gurudas Dasgupta raised a discussion on the Report of the Liberhan Ayodhya Commission of Inquiry and Memorandum of Action Taken by the Government on the Report, laid[®] on the Table of the House on the 24th November, 2009.

The following members took part in the debate:

- 1. Shri Jagdambika Pal
- 2. Shri Rajnath Singh
- 3. Shri Mulayam Singh Yadav
- 4. Shri Dara Singh Chauhan

[@] Hindi version of the Report and the Memorandum of Action Taken by the Government on the Report were laid on the Table of the House on the 3rd December, 2009.

- 5. Shri Sharad Yadav
- 6. Shri Kalyan Banerjee
- 7. Shri Abdul Rehman
- 8. Shri Salman Khursheed

The discussion was not concluded.

*6.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.24 P.M. to 6.48 P.M., members raised matters of urgent public importance

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 8, 2009/Agrahayana 17, 1931 (Saka)

No. 46

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261, 262, 263 and 270 were orally answered. Replies to Starred Question Nos. 264, 265, 266, 267, 268, 269 and 271–280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2895 – 3124 were laid on the Table.

12.00 Noon

3. Papers were laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2008-2009.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2008-2009, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Coir Board, Kochi, for the year 2008-2009.

- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2008-2009, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2008-2009.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.
- (7) A copy of the Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 793(E) in Gazette of India dated the 4th November, 2009 under sub-section (3) of Section 29 of the Micro, Small and Medium Enterprises Development Act, 2006.
- (8) A copy of the Andaman and Nicobar Islands (Election Commissioner's Conditions of Service) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in Gazette of India dated the 4th February, 2009 under Section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force (Group 'A' Executive Cadre) Amendment Recruitment Rules, 2009 published in Notification No. G.S.R. 715(E) Gazette of India dated the 1st October, 2009.
- (ii) The Central Industrial Security Force (Additional Director General and Additional Deputy Inspector General) Amendment Recruitment Rules, 2009 published in Notification No. G.S.R. 716(E) Gazette of India dated the 1st October, 2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Voice Society, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voice Society, New Delhi, for the year 2007-2008.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Fair Business Practices, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Fair Business Practices, Mumbai, for the year 2008-2009.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2007-2008.
- (14) (i) A copy of the Annual Reports (Hindi and English versions) of the National Law School of India University, Banglaore, for the years 2007-2008 and 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Law School of India University, Banglaore, for the years 2007-2008 and 2008-2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of

- the working of the National Horticulture Board, Gurgaon, for the year 2008-2009.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weight and Measures Act, 1976:-
 - (i) The Standards of Weight and Measures (Packaged Commodities)
 Amendment Rules, 2009 published in Notification No. G.S.R. 533(E)
 Gazette of India dated the 17th July, 2009.
 - (ii) The Standards of Weight and Measures (Packaged Commodities) Second Amendment Rules, 2009 published in Notification No. G.S.R. 632(E) Gazette of India dated the 2nd September, 2009.
- (17) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years from 1993-1994 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.
- (18) A copy of the Notification No. S.O. 1874(E) (Hindi and English versions) published in Gazette of India dated the 3rd August, 2009 notifying the crops, mentioned therein, with their genera eligible for registration of varieties under the Protection of Plant Varieties and Farmers' Rights Act, 2001 issued under sub-section (2) of Section 29 of the said Act.
- (19) A copy of the General Grading and Marking (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 796(E) in Gazette of India dated the 5th November, 2009 under sub-section (3) of the Section 3 of the Agricultural Produce Grading and Marking Act, 1937.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2008-2009.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the FICCI Alliance for Consumer Care, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the FICCI Alliance for Consumer Care, New Delhi, for the year 2007-2008.
- (22) A copy of the Rice (Stock Declaration by Companies or Firms or Individuals) Order, 2009 (Hindi and English versions) published in Notification No. S.O. 2878(E) in Gazette of India dated the 11th November, 2009 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 2800(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
 - (ii) S.O. 2831(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, Kancheepuram, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
 - (iii) S.O. 2829(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, LANH-Vellore-9, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
 - (iv) S.O. 2677(E) published in Gazette of India dated the 23rd October, 2009 making certain amendments in the Notification No. S.O. 1635(E) dated 6th July, 2009.
 - (v) S.O. 2792(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway

- No. 67 (Trichy-Karur Section) (including bypasses) in the State of Tamil Nadu.
- (vi) S.O. 2735(E) published in Gazette of India dated the 30th October, 2009 authorizing the Special District Revenue Officer, Thiruvallur, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (vii) S.O. 2680(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (viii) S.O. 2830(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (ix) S.O. 2839(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, Salem-Krishnagiri District, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (x) S.O. 2828(E) published in Gazette of India dated the 4th November, 2009 authorizing the Special District Revenue Officer, Vellore, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xi) S.O. 2833(E) published in Gazette of India dated the 4th November, 2009 making certain amendments in the Notification No. S.O. 1740(E) dated 10th October, 2006.
- (xii) S.O. 2456(E) published in Gazette of India dated the 24th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.

- (xiii) S.O. 2573(E) to S.O. 2574(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2944(E) published in Gazette of India dated the 18th November, 2009 authorizing the Revenue Divisional Officer, Kavali, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (xv) S.O. 2943(E) published in Gazette of India dated the 18th November, 2009 authorizing the Special Deputy Collector (LA), P.S.V.P., Unit-5, Ongole, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (xvi) S.O. 2502(E) published in Gazette of India dated the 1st October, 2009 making certain amendments in the Notification No. S.O. 1351(E) dated 26th May, 2009.
- (xvii) S.O. 2813(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xviii) S.O. 2798(E) and S.O. 2799(E) published in Gazette of India dated the 3rd November, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of different stretches of National Highway No. 2 in the State of Bihar.
- (xix) S.O. 2807(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 1466(E) dated 29th August, 2007.
- (xx) S.O. 2808(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 810(E) dated 3rd April, 2008.

- (xxi) S.O. 2809(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 1198(E) dated 23rd May, 2008.
- (xxii) S.O. 2817(E) and S.O. 2823(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xxiii) S.O. 2832(E) and S.O. 2837(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxiv) S.O. 2644(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xxv) S.O. 2676(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xxvi) S.O. 2818(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (xxvii) S.O. 2489(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 6 (Gujarat-Maharashtra Boarder) (including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (xxviii)S.O. 2556(E) and S.O. 2557(E) published in Gazette of India dated the 8th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation

- of different stretches of National Highway No. 8A (Extension) (Mundra Village-Chandroda Section) in the State of Gujarat.
- (xxix) S.O. 2747(E) published in Gazette of India dated the 30th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xxx) S.O. 2532(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) in the State of Gujarat.
- (xxxi) S.O. 2698(E) published in Gazette of India dated the 27th October, 2009 authorizing the Special Land Acquisition Officer, Sabarkantha, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.
- (xxxii) S.O. 2257(E) published in Gazette of India dated the 4th September, 2009 making certain amendments in the Notification No. S.O. 1693(E) dated 10th July, 2009.
- (xxxiii)S.O. 752(E) published in Gazette of India dated the 17th March, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Gujarat/Maharashtra Border-Surat-Hazira Port Section) (including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (xxxiv)S.O. 2748(E) published in Gazette of India dated the 30th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 12 (Jaipur-Tonk-Deoli Section) in the State of Rajasthan.
- (xxxv) S.O. 1692(E) published in Gazette of India dated the 10th July, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xxxvi)S.O. 2127(E) published in Gazette of India dated the 17th August, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 12 in the State of Rajasthan.
- (xxxvii) S.O. 555(E) published in Gazette of India dated the 26th February, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8A (Extension) in the State of Gujarat.
- (xxxviii) S.O. 2825(E) to S.O. 2827(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 8 (Udaipur-Ahmedbad Section) in the State of Rajasthan.
- (xxxix)S.O. 1693(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Gujarat-Maharashtra Border, including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (xl) S.O. 2815(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Rajasthan.
- (xli) S.O. 2821(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xlii) S.O. 1607(E) published in Gazette of India dated the 1st July, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) in the State of Gujarat.

- (xliii) S.O. 2258(E) published in Gazette of India dated the 4th September, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 8A (Extension) in the State of Gujarat.
- (xliv) S.O. 2488(E) published in Gazette of India dated the 30th September, 2009 making certain amendments in the Notification No. S.O. 2117(E) dated 17th August, 2009.
- (xlv) S.O. 1577(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (xlvi) S.O. 1731(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xlvii) S.O. 1680(E) and S.O. 1681(E) published in Gazette of India dated the 9th July, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xlviii) S.O. 2252(E) and S.O. 2233(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (xlix) S.O. 1696(E) published in Gazette of India dated the 10th July, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section, including construction of the bypasses) in the State of Maharashtra.
- (I) S.O. 1817(E) published in Gazette of India dated the 24th July, 2009 regarding acquisition of land for building (widening/four laning, etc.),

- maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (li) S.O. 2119(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Notification No. S.O. 2089(E) dated 22nd August, 2008.
- (lii) S.O. 2564(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four/six laning, etc.), maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (liii) S.O. 2647(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 31 (Bijni-Nalbari Section) in the State of Assam.
- (liv) S.O. 2641(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (Iv) S.O. 2490(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (Ivi) S.O. 2627(E) published in Gazette of India dated the 16th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (Ivii) S.O. 2491(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Kabirajpur-Biragobindapur Section) in the State of Orissa.
- (Iviii) S.O. 2569(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.

- (lix) S.O. 2648(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Dolagobindapur-Malatipatpur Section) in the State of Orissa.
- (lx) S.O. 2653(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Bhuban-Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.
- (lxi) S.O. 2668(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Uttarasasan-Patasahanipur Section) in the State of Orissa.
- (lxii) S.O. 2670(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.
- (lxiii) S.O. 2669(E) published in Gazette of India dated the 23rd October, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Darada-Malibarahi Section) in the State of Orissa.
- (lxiv) S.O. 2487(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four laning, etc.), maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- (lxv) S.O. 2620(E) published in Gazette of India dated the 15th October, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 4 (Nelamangala-Tumkur Section) in the State of Karnataka.
- (24) A copy each of the following Notifications (Hindi and English versions) issued under Sections 35 and 37 of the National Highways Authority of India Act, 1988:-
 - (i) S.O. 2737(E) published in Gazette of India dated the 30th October,
 2009 entrusting stretches, mentioned therein, of National Highway No.
 6 in the State of Gujarat to National Highways Authority of India.

- (ii) S.O. 2738(E) published in Gazette of India dated the 30th October,
 2009 entrusting stretches, mentioned therein, of National Highway No.
 7 in the State of Gujarat to National Highways Authority of India.
- (iii) S.O. 2739(E) published in Gazette of India dated the 30th October,
 2009 entrusting stretches, mentioned therein, of National Highway No.
 33 in the State of Jharkhand to National Highways Authority of India.
- (iv) S.O. 2740(E) published in Gazette of India dated the 30th October, 2009 entrusting stretches, mentioned therein, of National Highway No. 10 in the State of Jharkhand to National Highways Authority of India.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
 - (i) The National Highways Authority of India (Recruitment, Seniority and Promotion) Second Amendment Regulations, 2009 published in Notification No. NHAI/11011/09/2009-HR-I. in Gazette of India dated the 13th October, 2009.
 - (ii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2009 published in Notification No. NHAI/12011/1/95-Admn.(Pt.) in Gazette of India dated the 22nd January, 2009.
 - (iii) The National Highways Authority of India (Transaction of Business) Amendment Regulations, 2009 published in Notification No. NHAI/BM-11041/98/2008-Admn. in Gazette of India dated the 2nd February, 2009.
 - (iv) The National Highways Authority of India (Conduct, Discipline and Appeal) Amendment Regulations, 2009 published in Notification No. NHAI/BM-12011/13/95-Admn. (Pt.) in Gazette of India dated the 20th April, 2009.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7^{th} December, 2009, Rajya Sabha agreed without any amendment to the Central Universities (Amendment) Bill, 2009, passed by Lok Sabha on the 1^{st} December, 2009.

5. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the following Statements (Hindi and English versions):-

- (1) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Twenty-seventh Report (14th Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in United India Insurance Company Limited".
- (2) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Thirtieth Report (14th Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Airports Authority of India".

6. Reports of Standing Committee on Chemicals and Fertilizers

Shri Ananth Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) First Report of the Committee on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals),
- (2) Second Report of the Committee on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers), and
- (3) Third Report of the Committee on Action Taken on Twenty-seventh Report of the Committee (2008-09) on the subject 'Performance of Fertilizer Industry in Public, Private and Cooperative Sectors'.

*7. Statement by Minister

The Minister of State (Independent Charge) of Science and Technology made a statement regarding sequencing of the first human genome in India.

^{*} At 2.25 P.M.

12.04 P.M.

8. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Finance to the situation arising out of Government's decision to disinvest shares in Public Sector Enterprises and steps taken in this regard.

The Minister of Finance made a statement in regard thereto.

The Minister of Finance also replied to the clarificatory questions asked by the Member.

*12.41 P.M.

9. Supplementary Demands for Grants (General)

Shri Pranab Mukherjee presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2009-10.

10. Supplementary Demands for Grants (Jharkhand)

Shri Pranab Mukherjee on behalf of Shri Namo Narain Meena presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jharkhand for the year 2009-10.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.01 P.M.)

^{*}From 12.43 P.M. to 1.00 P.M., members raised matters of urgent public importance.

2.01 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Santosh Chowdhary regarding need to set up a Polytechnic college in Hoshiarpur Parliamentary Constituency, Punjab.
- (2) Shri Amarnath Pradhan regarding need for implementation of Mega Power Projects in Orissa.
- (3) Shri P.T. Thomas regarding need to set up an Avian Research Centre in Thattekkadu, Kerala.
- (4) Shri Jagdambika Pal regarding need to include Piparhawa (Kapilvastu), a place of pilgrim in district Siddharthnagar, Uttar Pradesh, in the World Heritage list.
- (5) Shri Rayapati Sambasiva Rao regarding need for financial assistance to 'Rajiv Aarogyasri' a Community Health Insurance Scheme implemented by the Government of Andhra Pradesh.
- (6) Shri S.S. Ramasubbu regarding need to upgrade Liquid Propulsion Systems Centre (LPSC), Mahendragiri in district Tirunevveli, Tamil Nadu as a separate unit with its Headquarters at Mahendragiri.
- (7) Rajkumari Ratna Singh regarding need to set up a railway station for stoppage of trains either at Neema or Gopalpur on Varanasi-Lucknow railway line in Partapgarh Parliamentary Constituency, Uttar Pradesh.
- (8) Shri Jaswant Singh regarding need to follow up the proposed tripartite talks among Government of India, Government of West Bengal and representatives of Gorkha Jana-Mukti Morcha vigorously for grant of statehood to Gorkhaland.
- (9) Shri Yogi Aditya Nath regarding need to set up a new fertilizer unit in place of closed factory of Fertilizer Corporation of India Limited in Gorakhpur, Uttar Pradesh.
- (10) Shri Arjun Ram Meghwal regarding need to release adequate funds under Calamity Relief Fund/National Calamity Contingency Fund to undertake relief measures in drought affected areas of Rajasthan and provide insurance benefit to the drought affected farmers from National Agriculture Insurance Corporation.
- (11) Shri Radha Mohan Singh regarding need to provide multipurpose Unique Identification Number after updation of National Register of citizens based on 1951 Census/1952 Electors' List.

- (12) Shri Shafiqur Rahman Barq regarding need to open a Kendriya Vidyalaya in Sambhalpur Parliamentary Constituency, Uttar Pradesh.
- (13) Shri Vishwa Mohan Kumar regarding need to provide adequate quantity of fertilizers to farmers in Bihar.
- (14) Shri R. Thamaraiselvan regarding need to introduce Micro Irrigation Techniques in Tamil Nadu instead of major irrigation schemes.
- (15) Shri Khagen Das regarding need to establish a separate High Court in Tripura.
- (16) Shri Prabodh Panda regarding need to release the amount of insurance compensation to the Potato growers in West Bengal.

2.02 P.M.

12. Discussion under Rule 193

Time Taken: 8 hrs. 28 mts.

Further discussion on the Report of the Liberhan Ayodhya Commission of Inquiry and Memorandum of Action Taken by the Government on the Report, laid on the Table of the House on the 24th November, 2009, raised by Shri Gurudas Dasgupta on the 7th December, 2009, continued.

The following members took part in the debate:-

- 1. Shri Basudeb Acharia
- 2. Shri Pinaki Misra
- 3. Shri Anant Gangaram Geete
- 4. Smt. Sushma Swaraj
- 5. Shri Nama Nageswara Rao
- 6. Dr. Rattan Singh Ajnala
- 7. Shri Beni Prasad Verma

(Due to interruptions in the House, Lok Sabha adjourned at 4.42 P.M. and re-assembled at 5.00 P.M.)

8* Shri Ramashankar Rajbhar

(Due to continued interruptions in the House, Lok Sabha adjourned at 5.20 P.M. and re-assembled at 5.31 P.M.)

^{*}Written speech was laid on the Table.

- 9* Shri J.M. Aaron Rashid
- 10* Shri Vijay Bahuguna
- 11* Shri Radha Mohan Singh
- 12* Shri P. Karunakaran
- 13* Dr. Tarun Mandal
- 14* Shri Narahari Mahato
- 15* Shri Premdas Katheria
- 16* Shri E.T. Mohammed Basheer
- 17* Dr. Nirmal Khatri
- 18* Shri Thirumaa Valavan Thol
- 19* Shri M. Badruddin Ajmal
- 20* Dr. Mirza Mehboob Beg
- 21* Shri M.I. Shanavas

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

6.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 9, 2009/Agrahayana 18, 1931 (Saka)

No. 47

*11.08 A.M.

1. Starred Questions

Starred Question Nos. 281, 283, 284 and 285 were orally answered. Replies to Starred Question Nos. 282, and 286–300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3125 – 3354 were laid on the Table.

12.00 Noon

3. Papers were laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2008-2009, alongwith Audited Accounts.

^{*}From 11.00 A.M. to 11.08 A.M., members made submission.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Mumbai, for the year 2008-2009.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2008-2009.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2008-2009.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2008-2009.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2008-2009.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2008-2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, Allahabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the National Academy of Sciences, Allahabad, for the year 2008-2009.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2008-2009.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2008-2009.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2008-2009.
- (19) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2008-2009.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2008-2009.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2008-2009.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2008-2009.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2008-2009.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year

2008-2009.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2008-2009.
- (26) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Pay) Third Amendment Rules, 2009 published in Notification No. G.S.R. 572(E) in Gazette of India dated the 13th August, 2009.
 - (ii) The Indian Forest Service (Pay) Seventh Amendment Rules, 2009 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 20th August, 2009.
 - (iii) The Indian Police Service (Pay) Fourth Amendment Rules, 2009 published in Notification No. G.S.R. 589(E) in Gazette of India dated the 20th August, 2009.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2008-2009.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Environment (Protection) Seventh Amendment Rules, 2009 published in Notification No. G.S.R. 826(E) in Gazette of India dated the 16th November, 2009.
 - (ii) The Environment (Protection) Sixth Amendment Rules, 2009 published in Notification No. G.S.R. 794(E) in Gazette of India dated the 4th November, 2009.
- (29) A copy of the India State of Forest Report-2009 (Hindi and English versions).
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

- Institute of Technology Madras, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2008-2009.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2007-2008.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2008-2009.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2007-2008.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2007-2008.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Bhopal, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Bhopal, for the year 2007-2008.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2007-2008.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2008-2009.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2008-2009.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur,, for the year 2008-2009.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2007-2008.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all, Chennai, for the year 2007-2008.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2007-2008, together with Audit Report thereon.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2008-2009, together with Audit Report thereon.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (53) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jawaharlal Nehru University for the year 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.
- (54) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India for the year 2004-2005, together with Audit Report thereon.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
 - (56) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the WAPCOS Limited, New

- Delhi, for the year 2008-2009.
- (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Prabodh Panda presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Standing Committee on Labour

Shri Hassan Khan presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:

- (1) First Report on `The Industrial Disputes (Amendment) Bill, 2009';
- (2) Second Report on `The Employees' State Insurance (Amendment) Bill, 2009'.

6. Reports of Standing Committee on Railways

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Fourth Report on 'Demands for Grants 2009-10 of the Ministry of Railways'; and
- (2) Fifth Report on 'The Railway Property (Unlawful Possession) Amendment Bill, 2008.

12.04 P.M.

7. **Submissions by Members**

(i)* Regarding derogatory remarks made by a Member in the House

Smt. Sushma Swarai made a submission regarding the derogatory remarks made by a Member against a former Prime Minister during the discussion on the Report of Liberhan Ayodhya Commission of Inquiry in the House on 8.12.2009.

Dr. Manmohan Singh responded.

(ii)* Regarding laying of Ranganath Mishra Report in the House

Sarvashri Mulayam Singh Yadav, Shailendra Kumar and Basudeb Acharia made a submission regarding laying of Ranganath Mishra Report in the House.

Dr. Manmohan Singh responded.

(iii) Regarding deteriorating health of Shri K. Chandrasekhar Rao, MP due to hunger strike resorted to by him.

Hon'ble Speaker expressed concern on the health of Shri K. Chandrasekhar Rao, MP which is fast-deteriorating on account of hunger strike resorted to by him on the issue of creation of a separate State of Telengana.

The following members made submission thereupon:-

- 1. Shri L.K. Advani
- 2. Shri Pawan Kumar Bansal
- 3. Shri S. Jaipal Reddy
- Shri Sharad Yadav 4.
- 5. Shri Gurudas Dasgupta
- 6. Shri Mulayam Singh Yadav
- 7. Shri Anant Gangaram Geete
- 8. Shri T.R. Baalu
- 9. Shri Nama Nageswara Rao
- 10. Dr. Ram Chandra Dome
- 11. Dr. Raghuvansh Prasad Singh
- Shri Jayant Chaudhary 12.
- 13. Shri Dara Singh Chauhan
- 14. Dr. Rattan Singh Ajnala
- Shri Asaduddin Owaisi 15.
- Dr. Mirza Mehboob Beg 16.
- 17. Dr. Tarun Mandal
- Shri Sudip Bandyopadhyay 18.
- Shri Bhartruhari Mahtab 19.

Shri V. Narayanasamy responded.

^{*}From 11.00 A.M. to 11.08 A.M.

#12.40 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kodikunnil Suresh regarding need to allocate funds to Department of Posts for construction of Post Office buildings in Nooranadu, Vallikunnam and Puthur in Kerala.
- (2) Shri R. Dhruva Narayana regarding need to provide rail link between Chamarajanagar in Karnataka and Mettupalaiyam in Tamil Nadu.
- (3) Ch. Lal Singh regarding need to amend the existing Hydro Policy to have uniform provisions and apply it to all Hydro projects in Jammu & Kashmir.
- (4) Shri Anantha Venkatarami Reddy regarding need to accord approval to the proposal of Andhra Pradesh Government for establishment of an Aviation University in Hyderabad.
- (5) Shri K.C. Venugopal regarding need to expedite the setting up of the proposed joint venture Public Sector Undertakings in Kerala, particularly Kerala Rail Components Limited.
- (6) Shri Suresh Kumar Shetkar regarding need to provide financial help and waiver of loans to farmers affected due to deficient rainfall in Andhra Pradesh.
- (7) Shri N.S.V. Chitthan regarding need to provide loans to milk producers on easy rate of interest in the country.
- (8) Shri Hansraj G. Ahir regarding need to provide adequate financial assistance to farmers and fishermen distressed due to drought and deficient rains in Vidarbha region of Maharasthra.
- (9) Shri Mansukhbhai D. Vasava regarding need to open Gate No. 217 near Kashipur (Sarar) Railway station on Vadodara-Bharuch railway line to facilitate nearby villagers of Bharuch Parliamentary Constituency, Gujarat during exigencies.
- (10) Dr. Rajan Sushant regarding need to formulate a plan to start 'Tree Ambulances' for the protection and safety of trees in the country.
- (11) Smt. Jayshreeben K. Patel regarding need to accord approval to Gujarat Control of Organised Crime Bill 2003.

- (12) Shri R.K. Singh Patel regarding need to install deep irrigation tube-wells in raindeficient Bundelkhand region of Uttar Pradesh & Madhya Pradesh.
- (13) Shri Ramashankar Rajbhar regarding need to include various backward classes of Uttar Pradesh in the list of Scheduled Castes.
- (14) Shri Kaushalendra Kumar regarding need to provide road and rail connectivity linking Nalanda, Gaya, Varanasi & Patna for giving boost to Buddhist tourist circuit.
- (15) Shri D. Venugopal regarding need to provide adequate funds for the ongoing railway gauge conversion projects in Tamil Nadu.
- (16) Shri Dudhgaonkar Ganeshrao Nagorao regarding need to provide financial assistance to the distressed farmers and people affected due to heavy rains in Godavari river basin in Marthwada.
- (17) Shri Nripendra Nath Roy regarding need to undertake exchange of enclaves with Bangladesh.
- (18) Dr. Kirodi Lal Meena regarding need to include 'Mew' community of Rajasthan in the OBC list.

12.42 P.M.

9. Government Bill – Passed

Time Taken: 4 hrs. 12 mts.

The Representation of the People (Amendment) Bill, 2009, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill moved by Dr. M. Veerappa Moily on the 2 December, 2009, continued.

The following members took part in the debate :-

- 1. Shri Jai Prakash Agarwal (speech resumed)
- 2. Shri Sharifuddin Shariq
- 3. Dr. Tarun Mandal
- 4. Shri Vikrambhai Arjanbhai Madam
 - Dr. M. Veerappa Moily replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

1.40 P.M.

*10. Statutory Resolution – Under Consideration

Time Allotted: 4 hrs. Time Taken: 20 mts. Balance: 3 hrs. 40 mts.

Shri Raju Shetti moved the following Resolution:-

"That this House disapproves of the Essential Commodities (Amendment and Validation) Ordinance, 2009 (No.9 of 2009) promulgated by the President on 21 October, 2009."

*11. Government Bill – Under Consideration

The Essential Commodities (Amendment and Validation) Bill, 2009

The motion for consideration of the Bill was moved by Prof. K.V. Thomas on behalf of Shri Sharad Pawar.

Shri Raju Shetti took part in the combined discussion on the Resolution above and the motion for consideration of the Bill and his speech was not concluded.

The discussion was not concluded.

^{*}Discussed together

2.00 P.M.

12. Discussion under Rule 193

Time Taken: 3 hrs. 56 mts.

Dr. Murli Manohar Joshi raised a discussion on Indo-China relations with Special reference to recent occurrences.

The following members took part in the debate:-

- 1. Shri Sandeep Dikshit
- 2. Shri Shailendra Kumar
- 3. Shri Vijay Bahadur Singh
- 4. Shri Jagdish Sharma
- 5. Shri Khagen Das
- 6. Shri Bhartruhari Mahtab
- 7. Shri Anant Gangaram Geete
- 8* Shri Arjun Ram Meghwal
- 9* Smt. Jayshreeben K. Patel
- 10* Shri Radha Mohan Singh
- 11. Dr. Rajan Sushant
- 12. Shri Sanjoy Takam
- 13. Shri Jagadanand Singh
- 14. Shri Prabodh Panda
- 15. Dr. Mirza Mehboob Beg
- 16. Shri Prem Das Rai
- 17. Shri Prasanta Kumar Majumdar
- 18. Smt. Bijoya Chakravarty
- 19. Dr. Tarun Mandal

Shri S.M. Krishna replied to the debate.

The discussion was concluded.

5.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}Written speeches were laid on the Table.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 10, 2009/Agrahayana 19, 1931 (Saka)

No. 48

11.00 A.M.

1. Reference by Speaker

Speaker made a reference on the occasion of Human Rights Day.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 301, 302, 303, 305, 306 and 307 were orally answered. Replies to Starred Question Nos. 304 and 308 – 320 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3355 – 3539 were laid on the Table.

12.00 Noon

4. Papers were laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Reports of the Law Commission (Hindi and English versions):-
 - (i) Report No. 226 –Inclusion of Acid Attacks as Specific Offences in the Indian Penal Code and a law for Compensation for Victims of Crime July, 2009.
 - (ii) Report No. 227 Preventing Bigamy via Conversion to Islam-A Proposal for giving Statutory Effect to Supreme Court Rulings- August, 2009.
 - (iii) Report No. 228 Need for Legislation to Regulate Assisted Reproductive Technology Clinics as well as Rights and Obligations of Parties to a Surrogacy-August, 2009.
 - (iv) Report No. 229 Need for division of the Supreme Court into a Constitution

- Bench at Delhi and Cassation Benches in four regions at Delhi, Chennai/Hyderabad, Kolkata and Mumbai- August, 2009.
- (v) Report No. 230 Reforms in the Judiciary-Some Suggestions- August, 2009.
- (vi) Report No. 231 Amendments in Indian Stamp Act, 1899 and Court-Fees Act,1870 permitting different modes of payment- August, 2009.
- (vii) Report No. 232 Retirement age of Chairpersons and Members of Tribunals-Need for Uniformity- August, 2009.
- (viii) Report No. 233 Amendment of Code of Criminal Procedure enabling restoration of complaints- August, 2009.
- (ix) Report No. 234 Legal Reforms to Combat Road Accidents- August, 2009.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2008-2009.
- (3) A copy of the Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 823(E) in Gazette of India dated the 13th November, 2009 under Section 14A of the Aircraft Act, 1934.
- (4) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 642 of the Companies Act, 1956:-
 - (i) The Companies (Electronic Filing and Authentication of Documents) Amendment Rules, 2009, published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th September, 2009.
 - (ii) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 2009, published in Notification No. G.S.R. 643(E) in Gazette of India dated the 7th September, 2009.
 - (iii) The Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2009, published in Notification No. G.S.R. 649(E) in Gazette of India dated the 8th September, 2009.
- (5) A copy of the "Scheme for Filing of Statutory Documents and other Transactions by Companies in Electronic Mode (Amendment) Scheme, 2009, published in Notification No. G.S.R. 2276(E) in Gazette of India dated the 7th September, 2009 under sub-section (2) of Section 610B of the Companies Act, 1956.

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
 - (i) Annual Report and Audited Accounts of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2006, published in Notification No. G/18-CWA/9/2006 in Gazette of India dated the 13th September, 2006.
 - (ii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2007, published in Notification No. G/18-CWA/9/2007 in Gazette of India dated the 25th September, 2007.
 - (iii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2008, published in Notification No. G/18-CWA/9/2008 in Gazette of India dated the 25th September, 2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2006, published in Notification No. F. No. 104/34/Accts.-Report of the Council- in Gazette of India dated the 20th September, 2006.
 - (ii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2007, published in Notification No. F. No. 104/27/Accts.-Report of the Council- in Gazette of India dated the 18th September, 2007.
 - (iii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2008, published in Notification No. F. No. 104/28/Accts.-Report of the Council- in Gazette of India dated the 18th September, 2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2006, published in Notification No. 1-CA(5)/57/2006 in Gazette of India dated the 29th September, 2006.
- (ii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2007, published in Notification No. 1-CA(5)/58/2007 in Gazette of India dated the 28th September, 2007.
- (iii) Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year ended 31st March, 2008, published in Notification No. 1-CA(5)/59/2008 in Gazette of India dated the 25th September, 2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Notification No. G.S.R. 522(E) (Hindi and English versions) published in Gazette of India dated the 14th July, 2009 declaring the companies, mentioned therein, as Nidhis under sub-section (3) of Section 620A of the Companies Act, 1956.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Minorities Development and Finance and Corporation, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Minorities Development and Finance and Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2008-2009.
 - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2008-2009.
 - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2008-2009.
 - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.
- (16) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2008-2009.

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the RITES Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2008-2009.
- (18) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 828(E) in Gazette of India dated the 17th November, 2009 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

- (19) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Birds Jute and Exports Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Birds Jute and Exports Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2007-2008.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2008-2009.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Synthetic and Rayon

- Textiles Export Promotion Council, Mumbai, for the year 2008-2009.
- (ii) Annual Report of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (d) of (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Kolkata, for the year 2007-2008.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2008-2009.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2008-2009.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2008-2009.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2008-2009.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2008-2009.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2008-2009.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2008-2009.
- (30) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Biecco Lawrie Limited Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Oil Industry Development Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New

- Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy each of the following Notifications (Hindi and English versions) under subsection (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2009, published in Notification No. G.S.R. 561(E) in Gazette of India dated the 3rd August, 2009.
 - (ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2009, published in Notification No. G.S.R. 835(E) in Gazette of India dated the 23rd November, 2009.
- (32) A copy of the Appellate Tribunal for Petroleum and Natural Gas (Procedure, Form, Fee and Record of Proceedings) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 812(E) in Gazette of India dated the 12th November, 2009 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
- (33) A copy of the Notification No. G.S.R. 615(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 2009 making certain amendments in the Schedule of the Oilfields (Regulation and Development) Act, 1948 issued under sub-section (4) of Section 6A of the said Act.
- (34) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bridge and Roof

- Company (India) Limited, Kolkata, for the year 2008-2009.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2008-2009.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Triveni Structurals Limited, Allahabad, for the year 2008-2009.
 - (ii) Annual Report of the Triveni Structurals Limited, Allahabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the NEPA Limited, Burhanpur, for the year 2008-2009.
 - (ii) Annual Report of the NEPA Limited, Burhanpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor

- General thereon.
- (h) (i) Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2008-2009.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2008-2009.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (I) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2008-2009.

- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and Research & Development Infrastructure Project, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and Research & Development Infrastructure Project, New Delhi, for the year 2008-2009.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2008-2009.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2008-2009.

5. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the First Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on `Demands for Grants (2009-10) of the Ministry of Petroleum and Natural Gas'.

6. Report of Standing Committee on Water Resources

Shri S.P.Y. Reddy presented the First Report (Hindi and English versions) of the Standing Committee on Water Resources on `Demands for Grants (2009-10)' of the Ministry of Water Resources.

#7. Report of the Business Advisory Committee

Smt. Sushma Swaraj presented the Ninth Report of the Business Advisory Committee.

8. Supplementary Demand for Grant (Railways)

Kumari Mamata Banerjee presented a Statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 2009-10.

*12.04 P.M.

9. Submission by Member

Regarding initiative taken by the Central Government to facilitate the creation of a separate State of Telengana

Shri L.K. Advani made a submission regarding initiative taken by the Central Government due to intervention of the House to facilitate the creation of a separate State of Telegana.

Shri Pranab Mukherjee responded.

12.23 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kamal Kishor regarding need to declare Suhel Dev pilgrim place in Bahraich, Uttar Pradesh as a tourist place of national importance.
- (2) Shri Anto Antony regarding need to save the ecology of Vembanad Lake in Kerala.

[#]At 7.06 P.M.

^{*}From 12.08 P.M. to 12.22 P.M., members raised matters of urgent public importance.

- (3) Shri Ram Singh Kaswan regarding need to release water to Rajasthan from the excess water of Ravi and Beas rivers under 1981 Agreement.
- (4) Shri Ravindra Kumar Pandey regarding need to review the Insurance (Amendment) Bill 2008 to safeguard the interests of LIC Agents
- (5) Shri Prasanta Kumar Majumdar regarding need to supply natural gas through pipelines in Kolkata, Siliguri and Howrah cities of West Bengal.

12.24 P.M.

\$11. Statutory Resolution – Negatived

Time Taken: 3 hrs. 59 mts.

Further discussion resumed on the following Resolution moved by Shri Raju Shetti on the 9th December, 2009, namely:-

"That this House disapproves of the Essential Commodities (Amendment and Validation) Ordinance, 2009 (No.9 of 2009) promulgated by the President on 21 October, 2009."

After discussion as indicated in para 12 below, the Resolution was negatived.

\$12 Government Bill – Passed

The Essential Commodities (Amendment and Validation) Bill, 2009.

Further Combined discussion on the Statutory Resolution (vide para 11 above) and motion for consideration of the Bill moved by Prof. K.V. Thomas, on 9th December, 2009, continued.

The following members took part in the combined debate:-

- 1. Shri Raju Shetti (resumed speech)
- 2. Dr. P.L. Punia
- 3. Shri Rajendra Agrawal
- 4. Shri Shailendra Kumar
- 5. Shri Gorakh Nath Pandey
- 6. Sk. Saidul Haque
- 7. Shri Nityananda Pradhan
- 8. Shri S. Semmalai

^{\$}Discussed together.

- 9. Shri Jagdambika Pal
- 10. Shri Hukamdeo Narayan Yadav
- 11. Shri T.R. Baalu
- 12. Shri Prabodh Panda
- 13. Smt. Jaya Prada Nahata
- 14. Shri Nama Nageswara Rao
- 15. Dr. Raghuvansh Prasad Singh
- 16. Shri Prasanta Kumar Majumdar
- 17. Shri A. Ganeshamurthi
- 18. Shri Raja Ram Pal
- 19. Shri Ghanshyam Anuragi
- 20. Dr. Vinay Kumar Pandey

Shri Sharad Pawar replied to the combined debate.

Shri Raju Shetti spoke (by way of reply to this Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clause 1 was adopted.

The Enacting Formula, Preamble and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sharad Pawar.

The motion was adopted and the Bill was passed.

4.04 P.M.

13. Supplementary Demands for Grants (General) – 2009-2010

Time Taken: 3 hrs. 51 mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9, 11, 12, 14, 17 to 21, 28 to 33, 35, 38, 39, 41, 44, 46, 49, 51, 53 to 55, 57 to 62, 64, 65, 67, 71, 74, 79, 80, 84, 86 to 88, 90 to 93, 100, 101 and 103 to 105 in respect of Budget (General) for 2009-10 commenced.

The following members took part in the debate:-

- 1. Shri Yashwant Sinha
- 2. Shri Adhir Ranjan Chowdhury
- 3. Shri Shailendra Kumar
- 4. Shri Gorakh Nath Pandey
- 5. Shri Mangani Lal Mandal
- 6. Shri Bansa Gopal Chowdhury
- 7. Shri Bhartruhari Mahtab
- 8. Shri Anandrao Vithoba Adsul
- 9. Shri Bishnu Pada Ray
- 10. Dr. Thokchom Meinya
- 11. Dr. Raghuvansh Prasad Singh
- 12. Shri Prabodh Panda
- 13. Shri E.T. Mohammed Basheer
- 14. Shri Prasanta Kumar Majumdar
- 15. Shri Tufani Saroi
- 16. Shri P. Karunakaran
- 17. Dr. Sanjay Jaiswal

The discussion was not concluded.

*8.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 7.55 P.M. to 8.15 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 11, 2009/Agrahayana 20, 1931 (Saka)

No. 49

11.00 A.M.

1. Reference by Speaker

The Speaker made a reference to the eighth anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short-while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 321, 324, 325, 326 and 328 were orally answered. Replies to Starred Question Nos. 322, 323, 327 and 329 – 340 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3540 – 3769 were laid on the Table.

12.00 Noon

4. Papers were laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2008-2009, under Section 26 of the Delhi Development Act, 1957.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2008-2009.

- (4) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2007-2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 48 the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 813(E) in Gazette of India dated the 12th November, 2009.
 - (ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Third Amendment) Regulations, 2009, published in Notification No. G.S.R. 836(E) in Gazette of India dated the 23rd November, 2009.
 - (iii) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2009, published in Notification No. G.S.R. 837(E) in Gazette of India dated the 23rd November, 2009.
 - (iv) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Second Amendment) Regulations, 2009, published in Notification No. G.S.R. 838(E) in Gazette of India dated the 23rd November, 2009.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2008-2009.
- (iii) 39th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31st March, 2009.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 the Life Insurance Corporation of India Act, 1956:-
 - (i) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 2009, published in Notification No. G.S.R. 631(E) in Gazette of India dated the 2nd September, 2009.
 - (ii) The Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Amendment Rules, 2009, published in Notification No. G.S.R. 753(E) in Gazette of India dated the 15th October, 2009.
 - (iii) The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions of Service) Rules, 2009, published in Notification No. G.S.R. 818(E) in Gazette of India dated the 12th November, 2009.
- (13) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 816(E) in Gazette of India dated the 12th November, 2009 under Section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.

- (14) A copy of the Narcotic Drugs and Psychotropic Substances (National Fund for Control of Drug Abuse) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 581(E) in Gazette of India dated the 19th August, 2009 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (15) A copy of the Income-tax (Dispute Resolution Panel) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2958(E) in Gazette of India dated the 20th November, 2009 under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R. 576(E) published in Gazette of India dated the 17th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated 8th March, 2002.
 - (ii) G.S.R. 704(E) published in Gazette of India dated the 25th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 44/2001-C.E. (N.T.) dated 26th June, 2001.
 - (iii) G.S.R. 830(E) published in Gazette of India dated the 18th November, 2009, together with an explanatory memorandum exempting handmade biris, matches manufactured in non-mechanized sector and RCC pipes assesses from filing the annual installed capacity statement *viz.*, ER-7 return.
 - (iv) G.S.R. 772(E) published in Gazette of India dated the 21st October, 2009, together with an explanatory memorandum exempting packing materials, mentioned therein, manufactured by a Small Scale Industry unit, where the manufacturer has affixed the specified goods with a brand name or a trade name of another person who is not eligible for grant of exemption for period as specified in the notification.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 1570(E) published in Gazette of India dated the 26th June, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.

- (ii) G.S.R. 1603(E) published in Gazette of India dated the 30th June, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (iii) G.S.R. 1679(E) published in Gazette of India dated the 9th July, 2009, together with an explanatory memorandum notifying amendments in the Determination of Origin of Goods under the Asia-pacific Trade Agreement Rules, 2006.
- (iv) G.S.R. 1748(E) published in Gazette of India dated the 15th July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (v) G.S.R. 1808(E) published in Gazette of India dated the 22nd July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2009-Cus. (N.T.) dated 26th June, 2009.
- (vi) G.S.R. 1857(E) published in Gazette of India dated the 29th July, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (vii) G.S.R. 1870(E) published in Gazette of India dated the 31st July, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (viii) G.S.R. 2123(E) published in Gazette of India dated the 13th August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (ix) G.S.R. 2193(E) published in Gazette of India dated the 27th August, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (x) G.S.R. 2209(E) published in Gazette of India dated the 31st August, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.

- (xi) G.S.R. 2382(E) published in Gazette of India dated the 15th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xii) G.S.R. 2460(E) published in Gazette of India dated the 25th September, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (xiii) G.S.R. 2492(E) published in Gazette of India dated the 30th September, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xiv) G.S.R. 2622(E) published in Gazette of India dated the 15th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (xv) G.S.R. 2667(E) published in Gazette of India dated the 22nd October, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of Swedish Kroner into Indian currency or *viceversa* for purpose of assessment of imported and export goods.
- (xvi) G.S.R. 2713(E) published in Gazette of India dated the 28th October, 2009, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (xvii) G.S.R. 2734(E) published in Gazette of India dated the 30th October, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (18) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) Report on the working and activities of the Oriental Bank of Commerce for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Dena Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the Indian Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Indian Overseas Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Vijaya Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the UCO Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Punjab National Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Corporation Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of Baroda for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Canara Bank for the year 2008-2009, alongwith Accounts and Auditor's Report thereon.
- (19) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended 31st March, 2009, alongwith Audited Accounts under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation, 1961.

- (21) A copy of the Reserve Bank of India (Note Refund) Rules, 2009 (Hindi and English versions) published in Notification No. 125 in Gazette of India dated the 17th July, 2009 under section 28 of the Reserve Bank of India Act, 1934.
 - (22) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2006-2007.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (25) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Hydroelectric Power Development Corporation Limited, Bhopal, for the year 2008-2009.
 - (ii) Annual Report of the National Hydroelectric Power Development Corporation Limited, Bhopal, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2008-2009.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Joint Electricity Regulatory Commission (Conduct of Business) Regulations, 2009 published in Notification No. JERC-01/2009 in Gazette of India dated the 3rd August, 2009.

- (ii) The Joint Electricity Regulatory Commission (Establishment of Forum for Redressal of Grievances of Consumers) Regulations, 2009 published in Notification No. JERC-04/2009 in Gazette of India dated the 6th August, 2009, together with a corrigendum thereto published in Notification No. 6/2/2009-JERC dated the 22nd October, 2009.
- (iii) The Joint Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Officers and Staff) Regulations, 2009 published in Notification No. JERC-02/2009 in Gazette of India dated the 3rd August, 2009.
- (iv) The Joint Electricity Regulatory Commission (Appointment and Functioning of Ombudsman) Regulations, 2009 published in Notification No. JERC-03/2009 in Gazette of India dated the 7th August, 2009.
- (27) A copy of the Notification No. S.O. 2076(E) (Hindi and English versions) published in Gazette of India dated the 10th August, 2009 appointing 10th August, 2009 as the date on which the provisions of the Drugs and Cosmetics (Amendment) Act, 2008 shall come into force issued under Section 1 of the said Act.
- (28) A copy of the Notification No. G.S.R. 677(E) (Hindi and English versions) published in Gazette of India dated the 15th September, 2009 regulating or restricting the manufacture, sale or distribution of the drug 'Oseltamivir Phosphate' and 'Zanamivir' and preparations based thereon indicated for H1N1 viral influenza (swine flu) in human and for preventing their misuse in public interest issued under Drugs and Cosmetics Act, 1940.
 - (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2008-2009.
- (30) A copy of the Drug and Cosmetics (Sixth Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 764(E) in Gazette of India dated the 20th October, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.
 - (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2008-2009.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2008-2009.
- *(34) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) Notification No. 137/2009-Customs published in Gazette of India dated the 11th December, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Customs, dated the 1st March, 2002.
 - (ii) Notification No. 138/2009-Customs published in Gazette of India dated the 11th December, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Customs, dated the 9th July, 2004.
 - (iii) Notification No. 139/2009-Customs published in Gazette of India dated the 11th December, 2009 together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Customs, dated the 1st March, 2006.

^{*} At 2.01 P.M.

5. Statement by Minister

The Minister of State in the Ministry of Finance on behalf of the Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 73rd and 79th Reports of the Standing Committee on Finance on Demands for Grants (2008-09) and Counterfeit Currency Notes in circulation, respectively, pertaining to the Department of Economic Affairs, Expenditure, Financial Services and Disinvestment, Ministry of Finance.

12.05 P.M.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the Government Business for the remaining part of the Session.

*7. Calling Attention

Shri Navjot Singh Sidhu called the attention of Minister of State in the Ministry of Urban Development to the need to confer the status of `Heritage City' on Amritsar by shifting it from Category `B' to Category `C' grant pattern of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM).

The Minister of State in the Ministry of Urban Development made a statement in regard thereto.

The Minister of State in the Ministry of Urban Development and the Minister of State in the Ministry of Planning and Parliamentary Affairs also replied to the clarificatory questions asked by the members.

12.15 P.M.

8. Motion

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 10th December, 2009."

The motion was adopted.

^{*}From 12.16 P.M. to 12.46 P.M.

9. Government Bill – Introduced

The Competition (Amendment) Bill, 2009

10. Statement regarding Ordinance

Shri Salman Khursheed laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Competition (Amendment) Ordinance, 2009 (No.6 of 2009).

(Due to interruptions in the House, Lok Sabha adjourned at 12.50 P.M. and re-assembled at 1.02 P.M.)

1.02 P.M.

11. Supplementary Demands for Grants (General) – 2009-10

Time Taken: 4 hrs. 45 mts.

Further discussion on the Supplementary Demands for Grants in respect of Budget (General) for 2009-10, continued.

Shri Pranab Mukherjee replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 2, 4 to 7, 9, 11, 12, 14, 17 to 21, 28 to 33, 35, 38, 39, 41, 44, 46, 49, 51, 53 to 55, 57 to 62, 64, 65, 67, 71, 74, 79, 80, 84, 86 to 88, 90 to 93, 100, 101 and 103 to 105 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2009-10 were voted in full.

12. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2009.

13. Government Bill – Passed

The Appropriation (No. 4) Bill, 2009

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

1.56 P.M.

- 14. (i)* The Jharkhand Contingency Fund (Amendment) Bill, 2009
 - (ii)* Supplementary Demands for Grants (Jharkhand) 2009-10

Time Taken: 1 hr. 03 mts.

The following items of business were taken up together:-

- (i) The Jharkhand Contingency Fund (Amendment) Bill, 2009
- (ii) Supplementary Demands for Grants Nos. 1 to 3, 6, 9, 10, 18, 21 to 23, 26, 27, 30, 33, 39 to 42, 44, 47, 48 and 51 in respect of Budget (Jharkhand) for 2009-10.

The following members took part in the combined debate:

- 1. Shri Yashwant Sinha
- 2. Shri Jagdambika Pal
- 3. Shri Shailendra Kumar
- 4. Dr. Raghuvansh Prasad Singh
- 5. Shri Vijay Bahadur Singh

Shri Namo Narain Meena replied to the combined debate.

(i) The motion for consideration moved by Shri Namo Narain Meena was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill was passed.

(ii) All the Supplementary Demands for Grants Nos. 1 to 3, 6, 9, 10, 18, 21 to 23, 26, 27, 30, 33, 39 to 42, 44, 47, 48 and 51 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Jharkhand) for 2009-10 were voted in full.

^{*}Discussed together.

15. Government Bill – Introduced

The Jharkhand Appropriation (No.3) Bill, 2009.

16. Government Bill - Passed

The Jharkhand Appropriation (No.3) Bill, 2009.

The motion for consideration moved by Shri Namo Narain Meena was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namo Narain Meena.

The motion was adopted and the Bill was passed.

3.30 P.M.

17. Motion

Shri Prabodh Panda moved the following motion :-

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9^{th} December, 2009."

The motion was adopted.

18. Private Member's Resolution – Withdrawn

Further discussion on the following resolution moved by Shri Satpal Maharaj on 10th July, 2009, continued:-

"Having regard to the fact that there is a serious crisis of availability of drinking water in various parts of the country, particularly in Pauri Garhwal, Chamoli, Rudraprayag, Tehri Garhwal and Nainital Districts in the State of Uttarakhand and that the centrally sponsored drinking water schemes like *Swajaldhara* and Accelerated Urban Water Supply Programme (AUWSP) are not being implemented and monitored properly, this House urges upon the Government to formulate and implement a time bound comprehensive action plan at national level to overcome the problem of drinking water."

The following members took part in the debate :-

- 1. Shri K.C. Singh 'Baba'
- 2. Shri Manohar Tirkey
- 3. Shri Suresh Kodikunnil
- 4. Dr. Mirza Mehboob Beg
- 5. Shri Vijay Bahadur Singh
- 6. Shri Premdas Katheria
- 7. Shri Arjun Ram Meghwal
- 8. Dr. Tarun Mandal

Ms. Agatha Sangma took part in the debate.

Shri Satpal Maharaj replied to the debate.

The Resolution was withdrawn by leave of the House.

4.26 P.M.

19. Private Member's Resolution – Under Consideration

Rajkumari Ratna Singh moved the following resolution:-

"Considering the socio-economic backwardness of the eastern districts of the State of Uttar Pradesh, also known as the Poorvanchal region, this House urges upon the Government to take immediate steps to formulate and implement a special economic development package for the region on the lines of package announced for Bundelkhand region."

The following members took part in the debate:-

- 1. Shri Hukmadeo Narayan Yadav
- 2. Shri Shailendra Kumar
- 3. Shri Dara Singh Chauhan
- 4. Shri Harsh Vardhan (speech unfinished)

The discussion was not concluded.

*6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.01 P.M. to 6.17 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 14, 2009/Agrahayana 23, 1931 (Saka)

No. 50

11.00 A.M.

1. Starred Questions

Starred Question Nos. 342, 345, 347, 350 and 351 were orally answered. Replies to Starred Question Nos. 341, 343, 344, 346, 348, 349 and 352 – 360 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3770 – 3936 were laid on the Table.

12.00 Noon

3. Papers were laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2008-2009.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Hyderabad, for the year 2008-2009.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2008-2009.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2008-2009, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2008-2009.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2008-2009.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2008-2009.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2008-2009.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2008-2009, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2008-2009.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2008-2009.

- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2008-2009 alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2008-2009.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2008-2009, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2008-2009.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2008-2009.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2008-2009.
- (14) (i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2008-2009.
- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Paradip Port Trust, Paradip, for the year 2008-2009.

- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Mormugao Port Trust, Mormugao, for the year 2008-2009.
- (17) (i) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the New Mangalore Port Trust, Mangalore, for the year 2008-2009.
- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Mumbai Port Trust, Mumbai, for the year 2008-2009.
- (19) (i) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2008-2009.
- (20) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Kandla Port Trust, Kandla, for the year 2008-2009.
- (21) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2008-2009, together with Audit Report thereon.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2008-2009.
- (22) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2008-2009, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2008-2009.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2008-2009.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2008-2009.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2008-2009.
- (26) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) A copy of the Newsprint Control (Amendment) Order, 2009 (Hindi and English versions) published in Notification No. G.S.R. 2957(E) in Gazette of India dated the 20th November, 2009 under Section 18G of the Industries (Development and Regulation) Act, 1951.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2008-2009.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Agricultural and Processed Food Products Development Authority, New Delhi, for the year 2008-2009.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2008-2009.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2008-2009.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2008-2009.
- (33) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence for the year 2009-2010.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2008-2009.
- (36) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2008-2009.
- (ii) Annual Report of the ITI Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2009-2010.
- (38) A copy of the Apprenticeship (Third Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 736(E) in Gazette of India dated the 9th October, 2009 under sub-section (3) of Section 37 of the Apprentices Act, 1961.
- (39) A copy of the Notification No. G.S.R. 737(E) (Hindi and English versions) published in Gazette of India dated the 9th October, 2009, specifying the State Council for Technical Education, mentioned therein, in respect of the Trade Test or Examination with the Trades or subjects mentioned in the notification, issued under Section 2 of the Apprentices Act, 1961.
- (40) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2008-2009.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) A copy of the Report (Hindi and English versions) of the Protection of Civil Rights Act, 1955, for the year 2007, under Section 15A of the Protection of Civil Rights Act, 1955.
- (42) A copy of the Report (Hindi and English versions) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2007, under Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (43) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2008-2009.
- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2008-2009.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the SAMEER (Society for Applied Microwave Electronics Engineering and Research), Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SAMEER (Society for Applied Microwave Electronics Engineering and Research), Mumbai, for the year 2008-2009.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2008-2009.
- (47) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of the Section 87 of the Information Technology Act, 2000:-
 - (i) The Cyber Regulations Appellate Tribunal (Salary, Allowances and other terms and conditions of service of Presiding Officer) Amendment Rules, 2009 published in Notification No. G.S.R. 95(E) in Gazette of India dated the 16th February, 2009.

- (ii) The Cyber Appellate Tribunal (Salary, Allowances and Other Terms and Conditions of Service of Chairperson and Members) Rules, 2009 published in Notification No. G.S.R. 778(E) Gazette of India dated the 27th October, 2009.
- (iii) The Cyber Appellate Tribunal (Procedure for Investigation of Misbehaviour or Incapacity of Chairperson and Members) Rules, 2009 published in Notification No. G.S.R. 779(E) Gazette of India dated the 27th October, 2009.
- (iv) The Information Technology (Procedure and Safeguards for Interception, Monitoring and Decryption of Information) Rules, 2009 published in Notification No. G.S.R. 780(E) Gazette of India dated the 27th October, 2009.
- (v) The Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009 published in Notification No. G.S.R. 781(E) Gazette of India dated the 27th October, 2009.
- (vi) The Information Technology (Procedure and Safeguards for Monitoring and Collecting Traffic Data or Information) Rules, 2009 published in Notification No. G.S.R. 782(E) Gazette of India dated the 27th October, 2009.
- (48) A copy of the Notification No. S.O. 2689 (Hindi and English versions) published in Gazette of India dated the 27th October, 2009 appointing the 27th day of October, 2009 as the date on which the provisions of the Information Technology (Amendment) Act, 2008 shall come into force issued under sub-section (2) of Section 1 of the said Act.

4. Statement by Minister

The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Defence on `Indigenisation of Defence Production – Public Private Partnership', pertaining to the Ministry of Defence.

5. Motion for election to the Agricultural and Processed Food Products Export Development Authority

Shri Anand Sharma on behalf of Shri Jyotiraditya M. Scindia moved the following motion:—

"That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

12.04 P.M.

6. Calling Attention

Shri Yogi Aditya Nath called the attention of the Minister of State in the Ministry of Health and Family Welfare to the situation arising out of rapid increase in cases of Encephalitis in the country, particularly in Eastern Uttar Pradesh and steps taken by the Government in this regard.

The Minister of State in the Ministry of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Health and Family Welfare also replied to the clarificatory questions asked by the members.

*7. Government Bill – Introduced

The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

[#] From 12.48 P.M. to 1.02 P.M., members raised the matters of urgent public importance.

^{*} At 12.44 P.M.

2.03 P.M.

8. Matters under Rule 377

- (1) Shri Harsh Vardhan raised a matter regarding need to withdraw the decision to acquire land of marginal farmers of Maharajganj, Uttar Pradesh for construction of residential and official complexes of Sashastra Seema Bal.
- (2) Shri Madhu Goud Yaskhi raised a matter regarding need to take steps to increase literacy rate of Muslim minority for their socio-economic development in Andhra Pradesh and other parts of the country.
- (3) Dr. Prabha Kishore Taviad raised a matter regarding need to withhold the decision of conversion of Government Medical Colleges into self-financed colleges in Gujarat.
- (4) Shri Ponnam Prabhakar raised a matter regarding need to revive the Ramagundam Fertilizer Factory in Karim Nagar district of Andhra Pradesh.
- (5) Shri Jai Prakash Agarwal raised a matter regarding need to give status of a full-fledged State to Delhi.
- (6) Smt. Santosh Chowdhary raised a matter regarding need to open a Kendriya Vidyalaya in Hoshiyarpur district, Punjab.
- (7) Dr. Botcha Jhansi Lakshmi raised a matter regarding need to create a National Rural Bank and address the grievances of Regional Rural Banks in Andhra Pradesh.
- (8) Smt. Yashodhara Raje Scindia raised a matter regarding need to expedite the setting up of a steel plant in Gwalior Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Hukmadeo Narayan Yadav raised a matter regarding need to make available seeds of wheat through National Seeds Corporation in Madhubani and Darbhanga districts of Bihar.
- (10) Shri Virender Kashyap raised a matter regarding need to improve telephone services in Himachal Pradesh.
- (11) Shri R.K. Singh Patel raised a matter regarding need to include unaided schools of Uttar Pradesh in National Literacy Mission.
- (12) Shri Gorakh Nath Pandey raised a matter regarding need to check the menace of Neel Gai in eastern parts of Uttar Pradesh.
- (13) Shri Bhartruhari Mahtab raised a matter regarding need to fix the price of iron ore and other minerals on *ad valorem* basis for the State of Orissa.

2.24 P.M.

9. Government Bill - Passed

Time Taken: 1 hr. 30 mts.

The Competition (Amendment) Bill, 2009.

The motion for consideration of the Bill was moved by Shri Salman Khurshid. The following members took part in the debate:-

- (1) Shri Nishikant Dubey
- (2) Shri Sanjay Nirupam
- (3) Shri Shailendra Kumar
- (4) Dr. Anup Kumar Saha
- (5) Shri Pinaki Misra
- (6) Shri Prasanta Kumar Majumdar
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri Arjun Ram Meghwal

Shri Salman Khurshid replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Salman Khurshid.

The motion was adopted and the Bill was passed.

3.55 P.M.

10. Government Bill - Passed

Time Taken: 2 hrs. 11 mts.

The State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment Bill, 2009.

The motion for consideration of the Bill was moved by Shri Namo Narayan Meena on behalf of Shri Pranab Mukherjee.

The following members took part in the debate :-

- 1. Smt. Sumitra Mahajan
- 2. Shri P.C. Chacko
- 3. Shri Shailendra Kumar
- 4. Shri Gorakh Nath Pandey
- 5. Shri T.K.S. Elangovan
- 6. Shri A. Sampath
- 7. Shri Bhartruhari Mahtab
- 8. Shri Jagadanand Singh
- 9. Shri Prabodh Panda
- 10. Shri Naranbhai Kachhadia
- 11. Shri Prasanta Kumar Majumdar
- 12. Shri S.S. Ramasubbu
- 13. Shri Jai Prakash Agarwal

Shri Namo Narayan Meena replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 11 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Namo Narayan Meena.

The motion was adopted and the Bill was passed.

*6.07 P.M.

11. Submissions by Members

On matters (i) regarding difficulties being faced by telephone and mobile consumers in the country raised by Ch. Lal Singh; (ii) regarding need to look into the encroachments in Cremation grounds and in lands of villagers in Uttar Pradesh raised by Smt. Jaya Prada Nahata and; (iii) regarding need to review the decision to ban pre-paid mobile phones services in Jammu and Kashmir raised by Dr. Mirza Mehboob Beg, Dr. Farooq Abdullah responded.

6.48 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.07 P.M. to 6.48 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 15, 2009/Agrahayana 24, 1931 (Saka)

No. 51

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361–365 were orally answered. Replies to Starred Question Nos. 366–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3937 – 4166 were laid on the Table.

12.00 Noon

3. Papers were laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2008-2009.
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Aluminum Company Limited, Bhubaneswar , for the year 2008-2009.
 - (ii) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2008-2009.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2008-2009.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2008-2009.
 - (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Field, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Field, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2008-2009.
- (8) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of the Section 26 of the Coir Industry Act, 1953:-
 - (i) The Coir Industry (Registration) Amendment Rules, 2009 published in Notification No. G.S.R. 3016(E) Gazette of India dated the 26th November, 2009.
 - (ii) The Coir Board (Services) Amendment Bye-laws, 2009 published in Notification No. G.S.R. 846(E) Gazette of India dated the 26th November, 2009.
- (9) A copy of the Andaman and Nicobar Islands (Appointment of Secretary in the Port Blair Municipal Council) Rules, 2009 (Hindi and English versions) published in Notification No. 87/09/F. No. 3-15/96-LSG in Andaman and Nicobar Gazette dated the 17th July, 2009 under Section 204 of the Andaman and Nicobar Islands (Municipal) Regulation, 1994.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2008-2009.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2008-2009.
 - (ii) Annual Report of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of the Section 18 of the Central Reserve Police Force Act, 1949:-
 - (i) The Central Reserve Police Senior Private Secretary Recruitment Rules, 2009 published in Notification No. G.S.R. 728(E) Gazette of India dated the 8th October, 2009.
 - (ii) The Central Reserve Police Force, Sub-Inspector (Librarian) Recruitment Rules, 2009 published in Notification No. G.S.R. 729(E) Gazette of India dated the 15th September, 2009.
 - (iii) The Central Reserve Police Force Sub-Inspector (Stenographer),
 Inspector (Stenographer and Subedar Major (Stenographer)
 Recruitment Rules, 2009 published in Notification No. G.S.R. 730(E)
 Gazette of India dated the 15th September, 2009.
 - (iv) The Central Reserve Police Force Inspector (Hindi Translator) and Subedar Major (Hindi Translator) Recruitment Rules, 2009 published in Notification No. G.S.R. 731(E) Gazette of India dated the 15th September, 2009.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2007-2008.
 - (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2008-2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2008-2009.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2008-2009.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2008-2009.
- (18) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) of (18) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of the Section 3 of the Agricultural Produce Grading and Marking Act, 1937:-
 - (i) The Puwad Seeds Grading and Marking Rules, 2009 published in Notification No. G.S.R. 841(E) Gazette of India dated the 25th November, 2009.
 - (ii) The Karanj Seeds Grading and Marking Rules, 2009 published in Notification No. G.S.R. 842(E) Gazette of India dated the 25th November, 2009.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2008-2009.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2003-2004.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2004-2005.
- (25) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2005-2006.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2006-2007.
- (29) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the National Dairy Development Board (Administration of Fund, Accounts and Budget) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. DEL: NDDB-02/09. in Gazette of India dated the 23rd September, 2009 under Section 50 of the National Dairy Development Board Act, 1987.
- (31) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (32) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2008-2009.
- (33) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
 - (i) S.O. 1578(E) and S.O. 1579(E) published in Gazette of India dated the 30th June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
 - (ii) S.O. 2835(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 203 (Malibarahi-Siriapur Section) in the State of Orissa.
 - (iii) S.O. 2812(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
 - (iv) S.O. 2997(E) and S.O. 2998(E) published in Gazette of India dated the 24th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
 - (v) S.O. 3040(E) published in Gazette of India dated the 27th November, 2009 regarding fee to be recovered from users of the National Highway No. 45B (Trichy-Melur-Madurai Section) in the State of Tamil Nadu.
 - (vi) S.O. 2992(E) published in Gazette of India dated the 24th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.

- (vii) S.O. 3012(E) and S.O. 3013(E) published in Gazette of India dated the 25th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 40 (Jorabat-Barapani Section, including construction of bypasses) in the State of Assam.
- (viii) S.O. 2951(E) published in Gazette of India dated the 19th November, 2009 making certain amendments in the Notification No. S.O. 394(E) dated 2nd February, 2009.
- (ix) S.O. 2834(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (x) S.O. 2796(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 656(E) dated 12th March, 2009.
- (xi) S.O. 2797(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 2013(E) dated 6th August, 2009.
- (xii) S.O. 2819(E) and S.O. 2820(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 8 (Gurgaon-Kotputli-Jaipur) in the State of Haryana.
- (xiii) S.O. 2963(E) published in Gazette of India dated the 20th November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Virudhunaga- Kovilpatti Section of the National Highway No. 7 in the State of Tamil Nadu.
- (xiv) S.O. 3022(E) published in Gazette of India dated the 26th November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Kovilpatti to Kayathar Section of the National Highway No. 7 in the State of Tamil Nadu.

- (xv) S.O. 3023(E) published in Gazette of India dated the 26th November,
 2009 regarding levy of fee, mentioned therein, to be recovered from users of Tirunelvelli to Panangudi Section of the National Highway No.
 7 in the State of Tamil Nadu.
- (xvi) S.O. 3024(E) published in Gazette of India dated the 26th November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Andhra Pradesh/Karnataka Border-Devanhalli Section of the National Highway No. 7 in the State of Andhra Pradesh.
- (xvii) S.O. 2816(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 25 (Jhansi-Bhognipur Section) in the State of Uttar Pradesh.
- (xviii) S.O. 2853(E) published in Gazette of India dated the 9th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 in the State of Uttar Pradesh.
- (xix) S.O. 2897(E) published in Gazette of India dated the 16th November, 2009 making certain amendments in the Notification No. S.O. 939(E) dated 9th April, 2009.
- (xx) S.O. 2940(E) published in Gazette of India dated the 18th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxi) S.O. 2988(E) published in Gazette of India dated the 24th November, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 (Delhi-Meerut Expressway) in the State of Uttar Pradesh.
- (xxii) S.O. 1668(E) published in Gazette of India dated the 8th July, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 13 in the State of Karnataka.

- (xxiii) S.O. 1707(E) and S.O. 1710(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1711(E) and S.O. 1712(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxv) S.O. 1815(E) published in Gazette of India dated the 24th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxvi) S.O. 2064(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xxvii) S.O. 1816(E) published in Gazette of India dated the 24th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xxviii)S.O. 2539(E) published in Gazette of India dated the 6th October, 2009 making certain amendments in the Notification No. S.O. 2047(E) dated 14th August, 2008.
- (xxix) S.O. 2541(E) and S.O. 2542(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section, including construction of bypasses) in the State of Tamil Nadu.
- (xxx) S.O. 2543(E) and S.O. 2544(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of

- National Highway No. 7 (Madurai-Kanniyakumari Section, including construction of bypasses) in the State of Tamil Nadu.
- (xxxi) S.O. 2601(E) published in Gazette of India dated the 14th October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xxxii) S.O. 2649(E) published in Gazette of India dated the 21st October, 2009 authorizing the Special District Revenue Officer, NH-7, 46 and 47 krishnagiri, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
- (xxxiii)S.O. 2650(E) to S.O. 2652(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xxxiv)S.O. 2060(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 47 (Walayar-Thrissur Section) in the State of Kerala.
- (xxxv) S.O. 2530(E) published in Gazette of India dated the 6th October, 2009 regarding acquisition of land for building (construction), maintenance, management and operation of Chennai By-pass (Phase II) connecting National Highway No. 4 and 5 in the State of Tamil Nadu.
- (xxxvi)S.O. 2643(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 2793(E) and S.O. 2794(E) published in Gazette of India dated the 3rd November, 2009 authorizing the Special District Revenue Officer (LA), NH, Viluppuram, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 66 in the State of Tamil Nadu.

- (xxxviii) S.O. 2795(E) published in Gazette of India dated the 3rd November, 2009 authorizing the Special District Revenue Officer (LA), NH, Krishnagiri, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 66 in the State of Tamil Nadu.
- (xxxix)S.O. 2975(E) published in Gazette of India dated the 23rd November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) in the State of Uttar Pradesh.
- (xl) S.O. 1234(E) published in Gazette of India dated the 15th May, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xli) S.O. 1634(E) and S.O. 1635(E) published in Gazette of India dated the 6th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xlii) S.O. 1667(E) published in Gazette of India dated the 8th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section, including bypasses) in the State of Tamil Nadu.
- (xliii) S.O. 1669(E) and S.O. 1670(E) published in Gazette of India dated the 8th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xliv) S.O. 1716(E) and S.O. 1717(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section, including bypasses) in the State of Tamil Nadu.

- (xlv) S.O. 1741(E) published in Gazette of India dated the 14th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section, including bypasses) in the State of Tamil Nadu.
- (xlvi) S.O. 1814(E) published in Gazette of India dated the 24th July, 2009 authorizing District Revenue Officer, Tiruppur, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xlvii) S.O. 1833(E) to S.O. 1836(E) published in Gazette of India dated the 27th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xlviii) S.O. 1863(E) published in Gazette of India dated the 30th July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xlix) S.O. 2061(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (I) S.O. 2062(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (li) S.O. 2063(E) published in Gazette of India dated the 7th August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Krishnagirir-Thoppur Ghat Section) in the State of Tamil Nadu.
- (lii) S.O. 2248(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

- (liii) S.O. 2973(E) published in Gazette of India dated the 23rd November, 2009 making certain amendments in the Notification No. S.O. 514(E) dated 7th April, 2006.
- (liv) S.O. 2974(E) published in Gazette of India dated the 23rd November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway, Faridabad Section) in the State of Haryana.
- (Iv) S.O. 2720(E) published in Gazette of India dated the 29th October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (Ivi) S.O. 2639(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 1696(E) dated 10th July, 2009.
- (Ivii) S.O. 2836(E) published in Gazette of India dated the 4th November, 2009 authorizing Special Land acquisition Officer, National Highways Banglaore, as the competent authority to acquire land for building (widening/upgradation, etc.), maintenance, management and operation of National Highway No. 7 in the State of Karnataka.
- (Iviii) S.O. 2838(E) published in Gazette of India dated the 4th November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (lix) S.O. 2791(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (lx) S.O. 2789(E) published in Gazette of India dated the 3rd November, 2009 making certain amendments in the Notification No. S.O. 340(E) dated 27th January, 2009.
- (lxi) S.O. 2642(E) published in Gazette of India dated the 21st October, 2009 making certain amendments in the Notification No. S.O. 1107(E) dated 11th October, 2004.

- (lxii) S.O. 2990(E) published in Gazette of India dated the 24th November, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Lakhanadon-Seoni Section) in the State of Madhya Pradesh.
- (lxiii) S.O. 1704(E) published in Gazette of India dated the 13th July, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 33 in the State of Jharkhand.
- (lxiv) S.O. 1682(E) published in Gazette of India dated the 9th July, 2009 regarding acquisition of land for building (widening) of National Highway No. 57 (Muzaffarpur-Purnea Section, including bypasses) in the State of Bihar.
- (lxv) S.O. 2645(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 34 (Dalkhola Bypass Section) in the State of West Bengal.
- (lxvi) S.O. 2082(E) published in Gazette of India dated the 11th August, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxvii) S.O. 2242(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (Ixviii) S.O. 2434(E) published in Gazette of India dated the 23rd September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Begusarai-Khagaria Section) in the State of Bihar.
- (lxix) S.O. 2253(E) published in Gazette of India dated the 3rd September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway Nos. 30 and 84 (Patna-Buxar Section) in the State of Bihar.

- (lxx) S.O. 2814(E) published in Gazette of India dated the 3rd November, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway Nos. 19 and 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (lxxi) S.O. 2654(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 28A (Rexaul Bypass Section) in the State of Bihar.
- (lxxii) S.O. 2656(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (lxxiii) S.O. 2662(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.
- (lxxiv) S.O. 2477(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.
- (lxxv) S.O. 2568(E) published in Gazette of India dated the 9th October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
- (lxxvi) S.O. 1754(E) to S.O. 1756(E) published in Gazette of India dated the 16th July, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of different stretches of National Highway No. 33 (Hazaribagh-Ranchi Section) in the State of Jharkhand.
- (lxxvii)S.O. 2241(E) published in Gazette of India dated the 3rd September, 2009 making certain amendments in the Notification No. S.O. 500(E) dated 30th March, 2007.

- (lxxviii) S.O. 2476(E) published in Gazette of India dated the 30th September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (lxxix) S.O. 2589(E) published in Gazette of India dated the 12th October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (lxxx) S.O. 2631(E) published in Gazette of India dated the 20th October, 2009 making certain amendments in the Notification No. S.O. 1206(E) dated 16th October, 2003.
- (lxxxi) S.O. 2971(E) published in Gazette of India dated the 23rd November, 2009 authorizing the Land Acquisition Officer, (Urban Estate), Faridabad, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Haryana.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xl) to (xlv) of (34) above.

4. Report of Committee on Empowerment of Women

Shrimati Chandresh Kumari presented the First Report (Hindi and English versions) of the Committee on Empowerment of Women on the Action Taken by the Government on the recommendations contained in the Twentieth Report of the Committee (Fourteenth Lok Sabha) on the subject 'Credit Facilities for Women by Public Sector Banks and NABARD'.

5. Statements of Committee on Empowerment of Women

Shrimati Chandresh Kumari laid on the Table the following Statements (Hindi and English versions):-

- (1) Final Action Taken Statement of the Government on the recommendations contained in Chapter -1 of the Seventeenth Report (Fourteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Plight of Indian Women Deserted by NRI Husbands';
- (2) Final Action Taken Statement of the Government on the recommendations contained in Chapter -1 of the Eighteenth Report (Fourteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Insurance Schemes of LIC for Women'.

6. Statements of the Standing Committee on External Affairs

Shrimati Sushma Swaraj laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on External Affairs:

- (1) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 22nd Action Taken Report on the recommendations contained in the 20th Report (Fourteenth Lok Sabha) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2008-2009.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter-I and Chapter-V of the 23rd Action Taken Report on the recommendations contained in the 21st Report (Fourteenth Lok Sabha) of the Standing Committee on External Affairs on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2008-2009.

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7. Reports of Standing Committee on Chemicals and Fertilizers

Shri Ananth Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Fourth Report of the Committee on Demands for Grants (2009-10) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Fifth Report of the Committee on the subject "Production and Availability of Medicines to deal with Swine Flu" of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

*12.06 P.M.

8. Statements by Ministers

- (i) The Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Agriculture on "Impact of Global Climate Change on Agriculture and Allied Sectors in India", pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.
- (ii) The Minister of State in the Ministry of Road Transport and Highways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 144th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2008-09), pertaining to the Ministry of Road Transport and Highways.

^{*}From 12.07 P.M. to 12.11 P.M., members raised matters of urgent public importance.

12.11 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.C. Venugopal regarding need to upgrade the National Virology Institute, Alappuzha, Kerala and bring it at par with National Virology Institute, Pune.
- (2) Shri S. Alagiri regarding need to replace the old fishing ports of Tamil Nadu especially in Cuddalore district with new technology-based fishing ports.
- (3) Shri P.T. Thomas regarding need to ensure mandatory display of labels on all Vanilla products as per Prevention of Food Adulteration Act, 1955 in order to ensure identification of natural Vanilla based products from those of synthetic ones.
- (4) Shri Mohammad Asararul Haque regarding need for funding of developmental and welfare schemes in Kishanganj Parliamentary Constituency, Bihar.
- (5) Shri Partap Singh Bajwa regarding need to provide all possible financial assistance to the farmers for canal irrigation in Punjab.
- (6) Dr. Bhola Singh regarding need to open gas-based Fertilizer Factory in Barauni, Bihar.
- (7) Shri Ram Singh Kaswan regarding need for Central intervention to provide the allocation of water of Yamuna from Haryana to Rajasthan as per the agreement of 1994.
- (8) Shri Kabindra Purkayastha regarding need to rename the Silchar Railway Station as Bhasha Shahid Station.
- (9) Shri Ramen Deka regarding need to provide rail connectivity to Darrang district of Assam and provide stoppage of Rajdhani Express at Rangia in District Kamrup.
- (10) Shri Syed Shahnawaz Hussain regarding need to upgrade and widen the N.H. Nos. 80 and 106, complete Bhagalpur by-pass and construct a bridge over river Kosi in Bihar.
- (11) Shri Rakesh Sachan regarding need to address the problem of acute shortage of drinking water in Uttar Pradesh especially in Fatehpur district.
- (12) Shri Maheshwar Hazari regarding need to declare Kusheshwar Sthan a famous historical place in district Darbhanga, Bihar as an international tourist place.

- (13) Dr. Raghuvansh Prasad Singh regarding need to enhance the limit of cash transaction and deposit in banks without production of PAN card from Rs. 20,000/- to Rs. 1,00,000/-.
- (14) Shri Prabodh Panda regarding need to introduce EMU trains between Kharagpur Junction and Balasore Railway Station.
- (15) Dr. Charles Dias regarding need to protect and promote the interests of the Anglo-Indian community in the country.
- (16) Shri Jose K. Mani regarding need to include SC Christians in the Scheduled Castes list.

12.12 P.M.

10. Resolutions

(i) Shri K.H. Muniyappa on behalf of Kumari Mamata Banerjee moved the following Resolution:-

"That this House do resolve that a Parliamentary Committee consisting of twelve Members of this House, to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis General Finance and to make recommendations thereon."

The Resolution was adopted.

(ii) Shri K.H. Muniyappa on behalf of Kumari Mamata Banerjee moved the following Resolution:-

"That this House do recommend to the Rajya Sabha to agree to associate six Members from the Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-a-vis the General Finance and to make recommendations thereon, and to communicate the names of the Members so appointed to this House."

The Resolution was adopted.

23

12.31 P.M.

11. Supplementary Demand for Grant (Railways) – 2009-10

Time Taken: 6 hrs. 11 mts.

Discussion on the Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 2009-10 commenced.

Five cut motions (Nos. 1 to 5) were moved.

The following members took part in the debate :-

- 1. Shri Lalji Tandon
- 2. Shri Bhakta Charan Das
- 3. Shri Mulayam Singh Yadav
- 4. Shri Gorakh Nath Pandey
- 5. Shri Dinesh Chandra Yadav
- 6. Dr. Kakoli Ghosh Dastidar
- 7. Dr. Ram Chandra Dome
- 8. Shri Nityananda Pradhan
- 9. Shri Chandrakant Bhaurao Khaire
- 10. Shri Sameer Bhujbal
- 11. Shri Dara Singh Chauhan
- 12. Shri Radha Mohan Singh
- 13* Dr. Kirit Premjibhai Solanki
- 14. Shri Sanjay Nirupam
- 15* Shri Shafiqur Rahman Barq
- 16. Shri T.K.S. Elangovan
- 17. Dr. Raghuvansh Prasad Singh
- 18* Shri Adhir Ranjan Chowdhury
- 19. Shri Prabodh Panda
- 20* Shri Datta Raghobaji Meghe
- 21. Shri Rakesh Sachan
- 22* Shri Ramashankar Rajbhar

^{*}Written speeches were laid on the Table.

- 23* Shri Virender Kashyap
- 24. Smt. Sumitra Mahajan
- 25. Smt. Santosh Chowdhury
- 26* Shri P. Lingam
- 27* Shri Dudhgaonkar Ganeshrao Nagorao
- 28. Shri Sher Singh Ghubaya
- 29* Shri Jayaram Pangi
- 30. Shri Nripendra Nath Roy
- 31* Shri Subhash Bapurao Wankhede
- 32. Shri Dushyant Singh
- 33. Shri Ratan Singh
- 34* Dr. Charles Dias
- 35* Shri Syed Shahnawaz Hussain
- 36. Shri Prasanta Kumar Majumdar
- 37* Shri Arjun Ram Meghwal
- 38* Shri Devji Mansinghram Patel
- 39. Shri E.T. Mohammed Basheer
- 40. Smt. Darshana Vikram Jardosh
- 41* Shri Premdas Katheria
- 42. Shri Manikrao Hodlya Gavit
- 43. Smt. Meena Singh
- 44. Shri Kabindra Purkayastha
- 45. Shri Kodikunnil Suresh
- 46. Shri A. Ganeshamurthi
- 47* Shri Ramen Deka
- 48* Smt. Jayshreeben Patel
- 49. Shri A.T. Nana Patil
- 50* Shri Yogi Adityanath
- 51* Shri Harsh Vardhan
- 52. Ch. Lal Singh
- 53* Smt. Ratna De (Nag)
- 54* Shri Ram Singh Kaswan

^{*}Written speeches were laid on the Table.

- 55. Shri Kamal Kishor
- 56* Shri Naveen Jindal
- 57. Shri N.S.V. Chitthan
- 58* Shri Naranbhai Kachhadia
- 59* Shri M.B. Rajesh
- 60. Shri Ganesh Singh
- 61. Shri Ramkishun
- 62* Dr. P.L. Punia
- 63. Dr. Vinay Kumar. Pandey
- 64* Shri Anurag Singh Thakur
- 65. Shri Jagadanand Singh
- 66. Shri Satpal Maharaj
- 67. Shri Ravindra Kumar Pandey
- 68* Shri Sanjay Shamrao Dhotre
- 69* Shri Rudra Madhab Ray
- 70* Shri Raosaheb Patil Danve
- 71. Shri Avtar Singh Bhadana
- 72. Shri Rajan Sushant
- 73* Shri Hansraj G. Ahir
- 74. Rao Inderjit Singh
- 75* Shri M. Krishnaswamy
- 76. Shri Raja Ram Pal
- 77* Shri Suresh Chanabasappa Angadi
- 78* Shri Shailendra Kumar

Kumari Mamata Banerjee replied to the debate.

All the cut motions moved were put to vote and negatived.

The Supplementary Demand for Grant No 16 in respect of Budget (Railways) 2009-10 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) for 2009-10 was voted in full.

^{*}Written speeches were laid on the Table.

12. Government Bill – Introduced

The Appropriation (Railways) No. 4 Bill, 2009.

13. Government Bill - Passed

The Appropriation (Railways) No. 4 Bill, 2009.

The motion for consideration moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

*7.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th December 2009)

P.D.T. ACHARY, Secretary-General.

^{*}From 6.43 P.M. to 7.14 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 16, 2009/Agrahayana 25, 1931 (Saka)

No. 52

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 381 - 400 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4167 - 4396 will be printed in the official report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2008-2009.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Plant Genome Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Plant Genome

- Research, New Delhi, for the year 2008-2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2008-2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2008-2009.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2008-2009.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2008-2009.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers Institute, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers Institute, New Delhi, for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2008-2009.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society (Sanskriti School), New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society (Sanskriti School), New Delhi, for the year 2008-2009.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2008-2009.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2008-2009.
- (15) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:-
 - (i) The 59th Annual Report of the Union Public Service Commission, New Delhi, for the year 2007-2008.
 - (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2008-2009.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2008-2009.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2008-2009.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2008-2009, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2008-2009.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2008-2009.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2008-2009.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Plasma Research, Gandhinagar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Plasma Research, Gandhinagar, for the year 2008-2009.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2008-2009.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2008-2009.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the S. N. Bose National Centre for Basic Sciences, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the S. N. Bose National Centre for Basic Sciences, Kolkata, for the year 2008-2009.
- (26) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Rare Earth Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Indian Rare Earth Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2008-2009.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Electronic Corporation of India Limited, Hyderabad, for the year 2008-2009.
 - (ii) Annual Report of the Electronic Corporation of India Limited, Hyderabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2008-2009.

- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Coal India Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Coal India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Action Taken Report (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2008-2009.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2008-2009.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre of Ornithology and Natural History, Coimbatore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre of Ornithology and Natural History, Coimbatore, for the year 2008-2009.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2008-2009.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2008-2009.
- (33) A copy of the Notification No. S.O. 2942(E) (Hindi and English versions) published in Gazette of India 18th November, 2009, making certain amendments in the Notification No. S.O. 1621(E) dated the 27th September, 2006, issued under Sections 3 and 5 of the Water (Prevention and Control of Pollution) Act, 1974.
- (34) A copy each of the following Notifications (Hindi and English versions) issued under various Sections of the Environment (Protection) Act, 1986:-
 - (i) S.O. 2125(E) published in Gazette of India dated the 13th August, 2009 making certain amendments in the Notification No. S.O. 521(E) dated 20th February, 2009.
 - (ii) S.O. 2493(E) published in Gazette of India dated the 30th September, 2009 constituting the Uttar Pradesh State Ganga River Conservation Authority.
 - (iii) S.O. 2494(E) published in Gazette of India dated the 30th September, 2009 constituting the West Bengal State Ganga River Conservation Authority.
 - (iv) S.O. 2495(E) published in Gazette of India dated the 30th September, 2009 constituting the Jharkhand State Ganga River Conservation Authority.
 - (v) S.O. 2964(E) published in Gazette of India dated the 21st November, 2009 delegating the power vested on the Central Government under Section 20 of Environment (Protection) Act, 1986, to the West Bengal State Ganga River Conservation Authority.
 - (vi) S.O. 2965(E) published in Gazette of India dated the 21st November, 2009 authorising the West Bengal State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under Environment (Protection) Act,1986.

- (vii) S.O. 2966(E) published in Gazette of India dated the 21st November, 2009 delegating the power vested on the Central Government under Section 20 of Environment (Protection) Act, 1986, to the Jharkhand State Ganga River Conservation Authority.
- (viii) S.O. 2967(E) published in Gazette of India dated the 21st November, 2009 authorising the Jharkhand State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under Environment (Protection) Act,1986.
- (ix) S.O. 2968(E) published in Gazette of India dated the 21st November, 2009 delegating the power vested on the Central Government under Section 20 of Environment (Protection) Act, 1986, to the Uttar Pradesh State Ganga River Conservation Authority.
- (x) S.O. 2969(E) published in Gazette of India dated the 21st November, 2009 authorising the Uttar Pradesh State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the purpose of filing complaint for taking cognizance of any offence under Environment (Protection) Act, 1986.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2007-2008.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2007-2008.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Salar Jung Museum, Hyderabad, for the year 2007-2008.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museum, Kolkata, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museum, Kolkata, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museum, Kolkata, for the year 2007-2008.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of North East Zone Cultural Centre, Dimapur, for the year 2007-2008.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Nehru Memorial Museum and Library, New Delhi, for the year 2007-2008.

- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2007-2008.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2008-2009.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2006-2007.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Rajya Mission Tripura, Agartala, for the year 2007-2008.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2008-2009.
- (55) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2007-2008, together with Audit Report thereon.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Shiksha Abhiyan, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Shiksha Abhiyan, Kolkata, for the year 2007-2008.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2007-2008, together with Audit Report thereon.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2006-2007, together with Audit Report thereon.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2008-2009, together with Audit Report thereon.

- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya-Bihar, Patna, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya-Bihar, Patna, for the year 2007-2008.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2007-2008.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2007-2008.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2008-2009.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2008-2009.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2008-2009, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2008-2009.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2006-2007.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2006-2007.

- (71) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2007-2008.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (70) and (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2008-2009.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2007-2008.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institutes, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institutes, Hyderabad, for the year 2008-2009.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2008-2009.

- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2007-2008.
- (79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhawan, New Delhi, for the year 2008-2009.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2005-2006, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2005-2006.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2006-2007, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavaratti, for the year 2006-2007.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2008-2009.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2008-2009.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan-Kerala, Thiruvananthapuram, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan-Kerala, Thiruvananthapuram, for the year 2007-2008.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I & II), Delhi, for the year 2007-2008.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the University of Delhi (Part I & II), Delhi, for the year 2007-2008.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2008-2009.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2008-2009.

- (92) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the years 1999-2000 to 2006-2007, together with Audit Report thereon.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.
- (94) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (95) Statement regarding Review (Hindi and English versions) by the Government of the working of National Water Development Agency, New Delhi, for the year 2008-2009.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 2009, passed by the Lok Sabha on the 11th December, 2009.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Jharkhand Appropriation (No. 3) Bill, 2009, passed by the Lok Sabha on the 11th December, 2009.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Jharkhand Contingency Fund (Amendment) Bill, 2009, passed by the Lok Sabha on the 11th December, 2009.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Kariya Munda presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Public Undertakings

Shri V. Kishore Chandra S. Deo presented the First Report (Hindi and English versions) of the Committee on Public Undertakings (2009-10) on Public Private Partnership in implementation of Road Projects by National Highways Authority of India in respect of Delhi Gurgaon Project based on C&AG's Performance Audit Report No. 16 of 2008.

6. Reports of Committee on Government Assurances

Shri Anandrao Vithoba Adsul presented the First, Second, Third and Fourth Reports (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

7. Reports of Standing Committee on Defence

Shri Satpal Maharaj presented the following Reports of the Standing Committee on Defence (2009-10):

- (1) First Report (Hindi & English versions) on 'Demands for Grants of the Ministry of Defence for the year 2009-10'.
- (2) Second Report (Hindi and English versions) on 'Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirty-Sixth Report (Fourteenth Lok Sabha) on 'Status of implementation of Unified Command for Armed Forces'.

8. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English Versions) of the Standing Committee on Information Technology (2009-10):

- (1) First Report on Demands for Grants (2009-10) of the Ministry of Communications and Information Technology (Department of Posts).
- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Information and Broadcasting.

9. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Tenth Report of the Business Advisory Committee.

10. Statements by Ministers

- (i) The Minister of External Affairs laid a statement (Hindi and English versions) on Prime Minister's recent visit to Russia.
- (ii) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the First, Fourteenth, Nineteenth and Thirty-first Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05, 2006-07, 2007-08 and 2008-09 respectively), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

*11. Government Bill - Introduced

The Commercial Division of High Courts Bill, 2009.

12.06 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need to provide a special financial package to Eastern Uttar Pradesh similar to Bundelkhand for its development.
- (2) Shri Anantha Venkatarami Reddy regarding need to sanction a special financial package for the groundnut growers especially for Anantapur district of Rayalaseema region of Andhra Pradesh who lost their produce due to deficient rain.
- (3) Shri K.P. Dhanapalan regarding need to frame a policy for promotion of sports activities to achieve long term goals in international games and sports.

^{*}At 12.12 P.M.

- (4) Shri M.K. Raghavan regarding need to increase the frequency of Gulf-bound Air India flights from Calicut.
- (5) Shri Ramsingbhai P. Rathwa regarding need to issue orders to GAIL to pay compensation to the affected farmers whose crops were devastated due to laying of gas pipelines by GAIL, Vadodara, Gujarat.
- (6) Shri Mansukhbhai D. Vasava regarding need to expedite the construction of bridges between Karali and Jambusar and Vorbhata and Kokarvada over rivers Mahi and Narmada respectively.
- (7) Shri Suvendu Adhikari regarding need to improve the BSNL Telephone services in Tamluk, Kolaghat, Mahishadal and Durgachak areas of West Bengal.
- (8) Smt. Supriya Sule regarding need to address the issues related to maternal health and uphold the right of health and nutrition services to women.

12.06 P.M.

13. Government Bills – Passed

(i) The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri S. Jaipal Reddy.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Jaipal Reddy.

The motion was adopted and the Bill was passed.

(ii) The Payment of Gratuity (Amendment) Bill, 2009.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

(iii) The National Rural Employment Guarantee (Amendment) Bill, 2009

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Dr. C.P. Joshi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. C.P. Joshi.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, the Lok Sabha adjourned for the day.)

12.13 P.M

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th December, 2009.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 17, 2009/Agrahayana 26, 1931 (Saka)

No. 53

11.00 A.M.

1. Starred Questions

Starred Question Nos. 401 and 404 were orally answered.

(Due to interruptions in the House Lok Sabha adjourned at 11.13 A.M. and re-assembled at 11.30 A.M.)

Starred Question Nos. 406 and 407 were also orally answered. Replies to Starred Question Nos. 402, 403, 405 and 408–420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4397 – 4618 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2008-2009.
- (3) A copy of the 5th Annual Statement (Hindi and English versions) on the Pending Law Commission Reports-December, 2009.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2008-2009.

- (5) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2008-2009.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2008-2009.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2008-2009.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2008-2009.

- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2008-2009.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2008-2009.
 - (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited,
 Dibrugarh, for the year 2008-2009, for the year 2008-2009, alongwith Audited
 Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Railway Protection Force (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 127(E) in Gazette of India dated the 26th February, 2009 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 848(E) in Gazette of India dated the 27th November, 2009 under Section 199 of the Railways Act, 1989.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2007-2008.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2008-2009.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2008-2009.
- (16) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 16 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987:-
 - (i) S.O. 859(E) published in Gazette of India dated the 25th March, 2009, providing relaxation upto the extent of 20% of the production of Sugar can be packed in packaging material other than jute to prevent disruption in Sugar procurement.
 - (ii) S.O. 653(E) published in Gazette of India dated the 9th March, 2009, providing relaxation upto the extent of total quantity of 0.75 lakh bales for the Rabi Marketing Season 2009-2010 to prevent disruption in Foodgrain procurement.
 - (iii) S.O. 363(E) published in Gazette of India dated the 28th January, 2009, providing relaxation upto the extent of total quantity of 2 lakh bales for the Rabi Marketing Season 2009-2010 to prevent disruption in Foodgrain procurement.

- (iv) S.O. 2409(E) published in Gazette of India dated the 22nd December, 2009, mandating 100% packaging of Foodgrain and Sugar in jute packaging material.
- (17) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2008-2009.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2008-2009.
- (21) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2008-2009.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy of the First Statutes of the Rajiv Gandhi Institute of Petroleum Technology (Hindi and English versions) published in Notification No. G.S.R. 149 in

weekly Gazette of India dated the 24th October, 2009 under sub-section (1) of Section 30(1) of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007.

- (23) A copy of the Petroleum and Natural Gas Regulatory Board (Technical) Standards and Specifications including Safety Standards for Natural Gas pipelines) Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 808(E) in Gazette of India dated the 11th November, 2009 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.
- (24) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2008-2009.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HMT Limited, Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and

- Auditor General thereon.
- (f) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund , for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2008-2009.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 16th December, 2009, Rajya Sabha agreed without any amendment to the Essential Commodities (Amendment and Validation) Bill, 2009, passed by Lok Sabha on the 10th December, 2009.
- (ii) That at its sitting held on the 16th December, 2009, Rajya Sabha agreed without any amendment to the Competition (Amendment) Bill, 2009, passed by Lok Sabha on the 14th December, 2009

5. Reports of Public Accounts Committee

- Dr. K. Sambasiva Rao presented the following Reports (Hindi and English Versions) of the Public Accounts Committee (2009-10):
 - (1) Fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-first Report (Fourteenth Lok Sabha) on Project Management Practices in Gauge Conversion and New Line Projects relating to the Ministry of Railways (Railway Board).

- (2) Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-seventh Report (Fourteenth Lok Sabha) on Tsunami Relief and Rehabilitation relating to the Ministry of Home Affairs and the Ministry of Environment and Forests.
- (3) Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-ninth Report (Fourteenth Lok Sabha) on Injudicious Release of Grants relating to the Ministry of Human Resource Development (Department of Higher Education).

6. Statement of Estimates Committee

Shri Francisco Sardinha laid on the Table statement (Hindi and English versions) of action taken or proposed to be taken by Government on the recommendations contained in the Twentieth Report on Action taken by Government on the recommendations contained in the Fourteenth Report of Estimates Committee (Fourteenth Lok Sabha) on the subject 'National Agricultural Cooperative Marketing Federation of India Limited (NAFED)' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation).

7. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations/ observations contained in Chapter - I of the Thirty-second Report (14th Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in North Eastern Railway (NER)".

8. Reports of Standing Committee on Information Technology

Shri Milind Deora presented the following Reports (Hindi and English Versions) of the Standing Committee on Information Technology (2009-10):

- (1) Third Report on Demands for Grants (2009-10) of the Ministry of Communications and Information Technology (Department of Information Technology).
- (2) Fourth Report on Demands for Grants (2009-10) of the Ministry of Communications and Information Technology (Department of Telecommunications).

9. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2009-10):

- (1) First Report on Demands for Grants of the Ministry of Power for the year 2009-10.
- (2) Second Report on Demands for Grants of the Ministry of New and Renewable Energy for the year 2009-10.
- (3) Third Report on Action Taken by the Government on the recommendations contained in the 31st Report (14th Lok Sabha) on 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY)'.

10. Report of Standing Committee on Finance

Shri Bhakta Charan Das presented the Sixth Report (Hindi and English versions) of the Standing Committee on Finance on "Inflation and Price Rise".

11. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of Standing Committee on Food, Consumer Affairs and Public Distribution:

(1) Second Report on Demands for Grants (2009-10) of the Department of Food and Public Distribution (Ministry of Food, Consumer Affairs and Public Distribution).

(2) Third Report on Demands for Grants (2009-10) of the Department of Consumer Affairs (Ministry of Food, Consumer Affairs and Public Distribution).

12. Reports of Standing Committee on Labour

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:

- (1) Third Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-2010 of the Ministry of Labour and Employment.
- (2) Fourth Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-2010 of the Ministry of Textiles.
- (3) Fifth Report on the action taken by the Government on the recommendations/observations contained in the Thirtieth Report (Fourteenth Lok Sabha) of the Standing Committee on Labour on the `Functioning of the Employees' Provident Fund Organisation'.
- (4) Sixth Report on the action taken by the Government on the recommendations/observations contained in the Thirty-third Report (Fourteenth Lok Sabha) of the Standing Committee on Labour on the `Development Schemes for Handicrafts Sector'.
- (5) Seventh Report on the action taken by the Government on the recommendations/observations contained in the Thirty-fifth Report (Fourteenth Lok Sabha) of the Standing Committee on Labour on `General conditions of weavers in the country A case study of Sircilla concentration zone of weavers'.

13. Statement of the Standing Committee on Labour

Shri Hemanand Biswal laid a Statement (Hindi and English versions) showing further action taken by the Government on the recommendations/observations contained in Thirty-fourth Report of the Standing Committee on Labour (2008-2009) (Fourteenth Lok Sabha) on the recommendations contained in Twenty-seventh Report (Fourteenth Lok Sabha) on `Sickness/Closure of Textile Mills' pertaining to the Ministry of Textiles.

14. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2009-2010):

- (1) First Report (Fifteenth Lok Sabha) of the Committee on Demands for Grants (2009-2010) of the Ministry of Urban Development.
- (2) Second Report (Fifteenth Lok Sabha) of the Committee on Demands for Grants (2009-2010) of the Ministry of Housing and Urban Poverty Alleviation.

15. Statement of Standing Committee on Water Resources

Smt. Annu Tandon laid a Statement (Hindi and English versions) showing further action taken by the Government on the recommendations/ observations contained in Tenth Action Taken Report of the Standing Committee on Water Resources (2008-09) on the recommendations contained in Ninth Report (Fourteenth Lok Sabha) on Demands for Grants of the Ministry of Water Resources for the year 2008-09.

16. Reports of Standing Committee on Rural Development

Shri P.L. Punia presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) First Report on Demands for Grants (2009-2010) of the Department of Rural Development (Ministry of Rural Development);
- (2) Second Report on Demands for Grants (2009-2010) of the Department of Land Resources (Ministry of Rural Development);
- (3) Third Report on Demands for Grants (2009-2010) of the Department of Drinking Water Supply (Ministry of Rural Development);
- (4) Fourth Report on Demands for Grants (2009-2010) of the Ministry of Panchayati Raj;
- (5) Fifth Report on Action taken by Government on the recommendations contained in the Forty-first Report of the Standing Committee on Rural Development (2008-09).

17. Reports of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2009-2010):

- (1) First Report on Demands for Grants (2009-10) of the Ministry of Social Justice and Empowerment.
- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Tribal Affairs.
- (3) Third Report on Demands for Grants (2009-10) of the Ministry of Minority Affairs.

18. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Syed Shahnawaz Hussain laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:

- (1) 35th Report on the "Action Taken Replies of the Government on the Recommendations/Observations contained in the 29th Report of the Committee on "Public Grievances Redressal Mechanism".
- (2) 36th Report on "The Constitution (One Hundred and Eighth Amendment) Bill, 2008".

19. Statement by Minister

The Minister of State in the Ministry of Agriculture on behalf of the Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendation contained in the 41st Report of the Standing Committee on Agriculture on pricing policy for Agricultural Produce, pertaining to the Ministry of Agriculture.

(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

20. Motion

Shri Pawan Kumar Bansal moved the following resolution:-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 16^{th} December, 2009." The motion was adopted.

21. Government Bills - Introduced

- (i) The Coinage Bill, 2009.
- (ii) The Salaries and Allowances of Ministers (Amendment) Bill, 2009.

22. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S.S. Ramasubbu regarding need for doubling of Madurai-Tirunelveli-Kanyakumari railway line.
- (2) Shri N.S.V. Chitthan regarding need to undertake inter-linking of rivers in the country.
- (3) Dr. P.L. Punia regarding need to make proper arrangements for procurement of paddy from the farmers in Uttar Pradesh.
- (4) Shri P. Vishwanathan regarding need to expedite the disbursal of educational loan to eligible students in Kancheepuram Parliamentary Constituency, Tamil Nadu.
- (5) Shri Mahendrasinh P. Chauhan regarding need to open the Railway Gate No. 93 on Ahmedabad-Khedbrahma railway line in Himmat Nagar, Gujarat for the benefit of villagers of the area.
- (6) Smt. Darshana Vikram Jardosh regarding need to undertake repair of Railway under-bridge at Utaran in Surat, Gujarat.
- (7) Dr. Rajan Sushant regarding need to set up Memorials in honour of Dr. B.R. Ambedkar and other renowned Dalit leaders in various parts of the country.

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(8) Dr. Ratna De (Nag) regarding need to spread awareness in the society to

check violence against women.

(9) Shri P.K. Biju regarding need to undertake the construction of Kollengode-

Thrissur railway project and expedite the gauge conversion work from

Madurai to Kollengode via Pollachi.

(10) Shri Prasanta Kumar Majumdar regarding need to undertake measures to

make Integrated Child Development Services Scheme more effective.

(11) Shri Thol Thirumaavalavan regarding need to protect and maintain the wakf

properties for the benefit of the socially and economically backward Muslim

Community.

2.04 P.M.

23. Discussion under Rule 193

Time Taken: 11 mts.

Shri Basudeb Acharia raised a discussion on increase in Naxalite and Maoist

activities in the country.

His speech was not concluded.

The discussion was not concluded.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

2.15 P.M

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th December, 2009.)

P.D.T. ACHARY, Secretary-General.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 18, 2009/Agrahayana 27, 1931 (Saka)

No. 54

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri K.C. Sharma, a member of the Seventh Lok Sabha; Shri S. Xavier, a member of the Fourth Lok Sabha; Shri Surendra Pal Singh, a member of Third, Fourth, Fifth and Eighth Lok Sabhas; and Shri Shambhu Nath, a member of the Fourth and Fifth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question No. 421 was orally answered. Replies to Starred Question Nos. 422 - 440 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4619 – 4848 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.22 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Mid-Year Review, 2009-2010 (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the financial year 2008-2009.
- (ii) Statement on Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of First Quarter of the financial year 2009-2010.
- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) White Paper on Indian Railways.
 - (ii) Vision 2020 for Indian Railways.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2008-2009.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2008-2009.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2008-2009.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2008-2009.
- (9) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2008-2009.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2008-2009.
- (12) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2008-2009.
- (17) (i) A copy of the 12th Annual Report (Hindi and English versions) of the Industrial Investment Bank of India Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2008-2009.
- (18) A copy of the Consolidated Review (Hindi and English versions) of working of Regional Rural Banks for the year ended 31st March, 2009.

- (19) A copy of the 13th Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto-December, 2009.
- (20) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 6 of 2009-10)-Performance Audit of Land and Development Office, for the year ended March, 2008.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 8 of 2009-10)-Performance Audit of National Rural Health Mission (Ministry of Health and Family Welfare).
- (21) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31 March, 2009 together with Auditor's Report thereon:-
 - (i) Maharashtra Godavari Gramin Bank, Aurangabad.
 - (ii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
 - (iii) MGB Gramin Bank, Pali-Marwar.
 - (iv) Meghalaya Rural Bank, Shillong.
 - (v) Tripura Gramin Bank, Agartala.
 - (vi) Samastipur Kshetriya Gramin Bank, Samastipur.
 - (vii) Baitarani Gramya Bank, Baripada Mayurbhanj.
 - (viii) Rewa Sidhi Gramin Bank, Rewa.
 - (ix) Chikmagalur-Kodagu Grameena Bank, Chikmagalur.
 - (x) Wainganga Krishna Gramin Bank, Solapur.
 - (xi) Saurashtra Gramin Bank, Rajkot.
 - (xii) Uttar Bihar Gramin Bank, Muzaffarpur.
 - (xiii) Langpi Dehangi Rural Bank, Diphu, Karbi Anglong.
 - (xiv) Manipur Rural Bank, Imphal.
 - (xv) Utkal Gramya Bank, Balangir.
 - (xvi) Assam Gramin Vikas Bank, Guwahati.
 - (xvii) Vidharbha Kshetriya Gramin Bank, Akola.
 - (xviii) Malwa Gramin Bank, Sangrur.
 - (xix) Etawah Kshetriya Gramin Bank, Etawah.
 - (xx) Saptagiri Grameena Bank, Chittor.

(xxi)	Ellaquai Dehati Bank, Srinagar.
(xxii)	Pragathi Gramin Bank, Bellary.
(xxiii)	Uttarbanga Kshetriya Gramin Bank, Cooch Behar.
(xxiv)	Kamraz Rural Bank, Sopore.
(xxv)	Pallavan Grama Bank, Salem.
(xxvi)	South Malabar Gramin Bank, Malappuram.
(xxvii)	Bangiya Gramin Vikash Bank, Murshidabad.
(xxviii)	Puduvai Bharathiar Grama Bank, Puducherry.
(xxix)	Pandyan Grama Bank, Virudhunagar.
(xxx)	Deccan Grameena Bank, Hyderabad.
(xxxi)	Lucknow Kshetriya Gramin Bank, Sitapur.
(xxxii)	Triveni Kshetriya Gramin Bank, Orai.
(xxxiii)	Paschim Banga Gramin Bank, Howrah.
(xxxiv)	Krishna Grameena Bank, Gulbarga.
(xxxv)	Rushikulya Gramya Bank, Berhampur.
(xxxvi)	Kashi Gomti Samyut Gramin Bank, Varanasi.
(xxxvii)	Jaipur Thar Gramin Bank, Jaipur.
(xxxviii)	Karnataka Vikas Grameena Bank, Dharwad.
(xxxix)	Kalinga Gramya Bank, Cuttack.
(xl)	Jharkhand Gramin Bank, Ranchi.
(xli)	Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
(xlii)	Haryana Gramin Bank, Rohtak.
(xliii)	Himachal Gramin Bank, Mandi.
(xliv)	Jammu Rural Bank, Narwal, Jammu.
(xlv)	Hadoti Kshetriya Gramin Bank, Kota.
(xlvi)	Gurgaon Gramin Bank, Gurgaon.
(xlvii)	Chhattisgarh Gramin Bank, Raipur.
(xlviii)	Dena Gujarat Gramin Bank, Gandhinagar.
(xlix)	Bihar Kshetriya Gramin Bank, Munger.
(l)	Chaitanya Godavari Grameena Bank, Guntur.
(li)	Durg Rajnandgaon Gramin Bank, Rajnandgaon.
(lii)	Cauvery Kalpatharu Grameena Bank, Mysore.

Baroda Uttar Pradesh Gramin Bank, Raebareli.

Baroda Rajasthan Gramin Bank, Ajmer.

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- (Iv) Ballia Kshetriya Gramin Bank, Ballia.
- (Ivi) Baroda Gujarat Gramin Bank, Bharuch.
- (Ivii) Aryavart Gramin Bank, Lucknow.
- (Iviii) Arunachal Pradesh Rural Bank, Papum-Pare
- (lix) Andhra Pragathi Grameena Bank, Kadapa.
- (lx) Andhra Pradesh Grameena Vikas Bank, Warangal.
- (lxi) Kshetriya Kisan Gramin Bank, Mainpuri.
- (lxii) Visveshvaraya Grameena Bank, Mandya
- (Ixiii) Surguja Kshetriya Gramin Bank, Surguja.
- (lxiv) Vananchal Gramin Bank, Dumka.
- (lxv) Uttaranchal Gramin Bank, Dehradun.
- (Ixvi) Sutlej Gramin Bank, Bathinda.
- (Ixvii) Shreyas Gramin Bank, Aligarh.
- (Ixviii) Sharda Gramin Bank, Satna.
- (lxix) Satpura Kshetriya Gramin Bank, Satpura.
- (lxx) Sarva U.P. Gramin Bank, Meerut.
- (lxxi) Rajasthan Gramin Bank, Alwar.
- (Ixxii) Purvanchal Gramin Bank, Gorakhpur.
- (Ixxiii) Punjab Gramin Bank, Kapurthala.
- (Ixxiv) Prathama Bank, Moradabad.
- (lxxv) Parvatiya Gramin Bank, Chamba.
- (lxxvi) North Malabar Gramin Bank, Kannur.
- (Ixxvii) Neelachal Gramya Bank, Bhubaneswar.
- (lxxviii) Narmada Malwa Gramin Bank, Indore.
- (lxxix) Nainital-Almora Kshetriya Gramin Bank, Haldwani.
- (lxxx) Nagaland Rural Bank, Kohima.
- (lxxxi) Mizoram Rural Bank, Aizawl.
- (lxxxii) Mewar Aanchalk Gramin Bank, Udaipur.
- (Ixxxiii) Marathwada Gramin Bank, Nanded.
- (Ixxxiv) Mahakaushal Kshetriya Gramin Bank, Jabalpur.
- (lxxxv) Madhya Bharat Gramin Bank, Sagar.
- (lxxxvi) Madhya Bihar Gramin Bank, Patna.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2008-

- 2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2008-2009.
- (23) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended March 31, 2009.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Third Amendment) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/20/182131 in Gazette of India dated the 6th November, 2009.
 - (ii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/21/183853 in Gazette of India dated the 15th November, 2009.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
 - (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2009 published in Notification No. S.O. 2383(E) in Gazette of India dated the 15th September, 2009, together with a corrigendum thereto published in Notification No. 2402(E) (in English version only) dated the 18th September, 2009.
 - (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2009 published in Notification No. S.O. 2384(E) in Gazette of India dated the 18th September, 2009.
- (26) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - G.S.R. 849(E) published in Gazette of India dated the 27th November,
 2009 making certain amendments in the Notification No. 21/2002-Customs, dated 1st March, 2002.

- (ii) G.S.R. 850(E) published in Gazette of India dated the 27th November,
 2009 making certain amendments in the Notification No. 103/2008-Customs (N.T.), dated 29th August, 2008.
- (27) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2008-2009.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation for the year 2007-2008.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2008-2009.
- (31) A copy of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (Second Amendment) Regulations, 2009 (Hindi and English versions) published in Notifications. No.L-7/143/158/2008-CERC in Gazette of India dated the 23rd October, 2009 under Section 179 of the Electricity Act, 2003.
- (32) A copy of the Bhakra Beas Management Board (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. S.O. 107 in Gazette of India

dated the 25th July, 2009 under sub-section (3) of Section 97 of the Punjab Reorganization Act, 1966.

- (33) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2008-2009 under Section 101 of the Electricity Act, 2003.
- (34) A copy of the Daman & Diu Motor Vehicles (1st Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. ADTr/KMN/89/F-79/2009-2010/570 in U.T. Administration of Daman & Diu Gazette dated the 30th September, 2009, issued under sub-section (3) of Section 212 of the Motor Vehicles Act, 1988, alongwith an explanatory note.
- (35) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the HLL Lifecare Limited,
 Thiruvananthapuram, for the year 2008-2009.
 - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2008-2009.
 - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2008-2009.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2008-2009.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2008-2009.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2008-2009.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2008-2009.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neurosciences, Bangalore, for the year 2008-2009.
- (42) A copy of the Statements (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the 25 Institutions with name and year, mentioned therein, within the stipulated period of nine months after the close of the respective accounting years.
- (43) A copy of the Notification No. G.S.R 607(E) (Hindi and English versions) published in Gazette of India dated 28th August, 2009, containing corrigendum to the Notification No. G.S.R. 46(E) dated the 22nd January, 2009, issued under Drugs and Cosmetics Act, 1940.
- (44) A copy each of the Annual Reports for the year 2008-2009 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Hazipur.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (vii) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (viii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (x) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (xi) National Council for Hotel Management and Catering Technology, Noida.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xiii) Institute of Hotel Management, Catering & Nutrition (Society), Gurdaspur.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xvii) Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xvix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (45) A copy of the Review (Hindi and English versions) by the Government of the working of the above institutes for the year 2008-2009.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2008-2009.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2008-2009.
- (48) A copy of the Notification No. G.S.R. 687(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 2009, appointing 18th September, 2009 as the date on which the provisions of clause (b) of Section 6 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 shall come into force, issued under sub-section (3) of Section 1 of the said Act.
- (49) A copy of the Notification No. G.S.R. 1865(E) (Hindi and English versions) published in Gazette of India dated the 30th July, 2009, appointing 30th day of July, 2009 as the date on which the provisions of clause (a) of sub-section (1) of Section 12, clause (a) of sub-section (1) of Section 13, 15, 17, 18, 32 and 33 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 shall come into force, issued under sub-section (3) of Section 1 of the said Act.
- (50) A copy of the Prohibition of Smoking in Public Places (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 680(E) in Gazette of India dated the 15th September, 2009, issued under Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (51)* A copy of the following papers (Hindi and English versions):-
 - (i) Report of the National Commission for Religious and Linguistic Minorities.
 - (ii) Annexure to the Report of the National Commission for Religious and Linguistic Minorities (Volume-II).

^{*}At 12.07 P.M.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No.4 Bill, 2009, passed by the Lok Sabha on the 15th December, 2009.
- (ii) That at its sitting held on the 17th December, 2009, Rajya Sabha agreed without any amendment to the National Rural Employment Guarantee (Amendment) Bill, 2009, passed by Lok Sabha on the 16th December, 2009.
- (iii) That at its sitting held on the 17th December, 2009, Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009, passed by Lok Sabha on the 16th December, 2009.

6. Minutes of the sittings of the Committee on Private Members' Bills and Resolutions

Shri Uday Singh laid on the Table the Minutes (Hindi and English versions) of the First to Fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Report of Public Accounts Committee

Dr. K. Sambasiva Rao presented the Seventh Report (Hindi and English versions) on Excesses over Voted Grants and Charged Appropriations (2007-08) of the Public Accounts Committee (2009-10).

8. Reports of Standing Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture:

- (1) First Report on Demands for Grants (2009-10) of the Ministry of Agriculture (Department of Agriculture and Co-operation);
- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries); and
- (3) Third Report on Action Taken by the Government on the Observations/
 Recommendations contained in the Forty-first Report (Fourteenth Lok Sabha)
 of the Committee on Agriculture (2007-08) on 'Pricing Policy of Agricultural
 Produce'.

9. Statements of Standing Committee on Energy

Shri Mulayam Singh Yadav laid the following statements (Hindi and English versions) of the Standing Committee on Energy:

- (1) Action Taken by the Government on the recommendations contained in Chapter –I of the 24th Report (14th Lok Sabha) of the Standing Committee on Energy on the recommendations contained in 19th Report (14th Lok Sabha) on Demands for Grants (2007-08) of the Ministry of New and Renewable Energy.
- (2) Action Taken by the Government on the recommendations contained in Chapter-I of 27th Report (14th Lok Sabha) of the Standing Committee on Energy on the recommendations contained in 22nd Report (14th Lok Sabha) on the subject 'Ultra Mega Power Projects (UMPPs)'.
- (3) Action Taken by the Government on the recommendations contained in Chapter-I of the 28th Report (14th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in the 26th Report (14th Lok Sabha) on Demands for Grants (2008-09) of the Ministry of New and Renewable Energy.
- (4) Action Taken by the Government on the recommendations contained in Chapters-I and V of the 29th Report (14th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the recommendations contained in the 25th Report (14th Lok Sabha) on Demands for Grants (2008-09) of the Ministry of Power.

10. Statements of Standing Committee on Railways

Shri T.R. Baalu laid the following Statements (Hindi and English versions) of the Standing Committee on Railways:

- (1) Action Taken by Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter V of the 28th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 24th Report of Standing Committee on Railways (14th Lok Sabha) on 'Land Management'.
- (2) Action Taken by Government on the recommendations contained in Chapter-I of the 30th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 16th

- Report of Standing Committee on Railways (14th Lok Sabha) on 'Expansion of Railway Network New Lines, Gauge Conversion, Doubling and Electrification'.
- (3) Action Taken by Government on the recommendations contained in Chapter-I of the 37th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 32nd Report of Standing Committee on Railways (14th Lok Sabha) on 'Performance of New Railway Zones'.
- (4) Action Taken by Government on the recommendations contained in Chapter-I of the 38th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 33rd Report of Standing Committee on Railways (14th Lok Sabha) on 'Industrial Relations & Staff Welfare in Railways'.
- (5) Action Taken by Government on the recommendations contained in Chapter-I of the 39th Report of the Standing Committee on Railways (14th Lok Sabha) on Action Taken by Government on the recommendations contained in the 34th Report of Standing Committee on Railways (14th Lok Sabha) on 'Suburban and Metro Railways'.

11. Reports of Standing Committee on Coal and Steel

Shri Sanjay Bhoi presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:

- (1) First Report on Demands for Grants (2009-10) of the Ministry of Coal.
- (2) Second Report on Demands for Grants (2009-10) of the Ministry of Mines.
- (3) Third Report on Demands for Grants (2009-10) of the Ministry of Steel.

12. Statements of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan laid the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:

(1) Action Taken by Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Thirty-seventh Report of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in the Twenty-seventh Report on "Scheme of Assistance to Disabled Persons for Purchase/Fitting

- of Aids and Appliances (ADIP)" of the Ministry of Social Justice and Empowerment.
- (2) Action Taken by Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Thirty-ninth Report of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in the Thirty-fifth Report on Demands for Grants (2007-08) of the Ministry of Minority Affairs.
- (3) Action Taken by Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in Chapter-V of the Fortieth Report of the Standing Committee on Social Justice and Empowerment (2008-2009) on Action Taken by Government on the recommendations contained in the Thirty-fourth Report on Demands for Grants (2007-08) of the Ministry of Tribal Affairs.

13. Report of Standing Committee on Health and Family Welfare

Dr. Jyoti Mirdha laid on the Table the Thirty-eighth Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the 'Major issues concerning the three vaccine producing PSUs, namely, the Central Research Institute (CRI), Kasauli, the Pasteur Institute of India (PII), Coonoor, and the BCG Vaccine Laboratory (BCGVL), Chennai'.

14. Statements By Ministers

- (1) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Water Resources on interlinking of rivers pertaining to the Ministry of Water Resources
- (2) The Minister of State in the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 145th Report of the Standing Committee on Transport, Tourism and Culture on action taken on the observations/ recommendations contained in the 136th Report on Demands for Grants (2008-09), pertaining to the Ministry of Tourism.

12.09 P.M.

15. Calling Attention

Shri Hansraj G. Ahir called the attention of the Minister of Health and Family Welfare to the situation arising out of Government's acceptance of the recommendations of Valiathan Committee Report on All India Institute of Medical Sciences (AIIMS) and steps taken by the Government in this regard.

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

The Minister of Health and Family Welfare also replied to a clarificatory question asked by the member.

12.11 P.M.

16. Motion

Shri Uday Singh moved the following motion:-

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16^{th} December, 2009."

The motion was adopted.

17. Government Bills – Introduced

- (i) The Transplantation of Human Organs (Amendment) Bill, 2009.
- (ii) The State Bank of India (Subsidiary Bank Laws) Amendment Bill, 2009.

18. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Marotrao Sainuji Kowase regarding need to accord approval to Wadsa-Gadchiroli Railway line project in Maharashtra.
- (2) Shri Hansraj G. Ahir regarding need to amend the Constitution with a view to grant reservation in employment under 'Most Backward Class' to include traditional workers engaged in cottage industries.

- (3) Smt. Jayshreeben K. Patel regarding need to expedite Gujarat Government's proposal for conversion of State Highways into National Highways.
- (4) Shri Yogi Adityanath regarding need for formation of a new state of Poorvanchal from Uttar Pradesh.
- (5) Shri Dushyant Singh regarding need to expedite the construction of railway line from Ramganjmandi to Bhopal via Jhalawar.
- (6) Shri Vishwa Mohan Kumar regarding need to open branches of nationalised banks at Pipra Block in Supaul Parliamentary Constituency in Bihar.
- (7) Dr. Sucharau Ranjan Haldar regarding need to formulate a plan to prevent erosion caused by river Ganges in Ranaghat Parliamentary Constituency in West Bengal.
- (8) Shri P. Karunakaran regarding need to include 'Marathi' community of Kasargod and Hosdurg Talukas in Kerala in the Scheduled Tribes list.
- (9) Shri Rudra Madhab Ray regarding need to provide adequate funds for doubling of railway line from Delang to Puri in Orissa.
- (10) Dr. Tarun Mandal regarding need to improve the BSNL mobile phone services in Sunderbans area including Jaynagar Parliamentary Constituency in West Bengal.

12.13 P.M.

19. Government Bills – Passed

(i) The Commercial Division of High Courts Bill, 2009.

Time Taken: 1 mt

The motion for consideration of the Bill was moved by Dr. M. Veerappa Moily.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. M. Veerappa Moily.

The motion was adopted and the Bill was passed.

12.14 P.M.

(ii) The Civil Defence (Amendment) Bill, 2009.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(iii) The Salaries and Allowances of Ministers (Amendment) Bill, 2009.

Time Taken: 1 mt

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidamabaram.

The motion was adopted and the Bill was passed.

(iv)* The Legal Metrology Bill, 2009 as passed by Rajya Sabha.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Prof. K.V. Thomas.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 57 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. K.V. Thomas.

The motion was adopted and the Bill was passed.

*At 12.19 P.M.

12.17 P.M.

(v) The Trade Marks (Amendment) Bill, 2009.

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri Jyotiraditya Madhavrao Scindia on behalf of Shri Anand Sharma.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jyotiraditya Madhavrao Scindia.

The motion was adopted and the Bill was passed.

12.21 P.M.

20. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Third Session of the Fifteenth Lok Sabha.

12.31 P.M.

21. National Song

The National Song was played.

12.32 P.M.

(Lok Sabha adjourned sine die at 12.32 P.M.)